BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 80 OF 2020 (SZ)

IN THE MATTER OF:

Kalushya Parirakshana Samithi .... Applicant(s)

Versus

Union of India & Others .... Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R3)

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Place: **Hyderabad.**

Date: **18-08-2023.**

Counsel for Respondent No. 3

(1)

REPORT DATED 17.08.2023 OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA NO.80 OF 2020 FILED BY KALUSHYA PARIRAKSHANA SAMITHI AGAINST M/S. DIVI'S LABORATORIES PVT LTD., LINGOJIGUDEM (V) & AREGUDEM (V), CHOUTUPPAL (M), YADADRI BHUVANAGIRI DISTRICT, M/S. SRINI PHARMACEUTICALS PVT. LTD, CHOUTUPPAL (V&M), YADADRI BHUVANAGIRI DISTRICT AND M/S. MARUTI COTTEX LTD., CHOUTUPPAL (V&M), YADADRI BHUVANAGIRI DISTRICT.

Kalushya Parirakshana Samithi has filed an Original Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai praying to set aside the approval granted to private respondents, to pass an order similar to the order dated:24.10.2017 in application no.69-72 of 2013 (SZ) to stop all further expansion in M/s Divi's Laboratories Ltd (Respondent No:8), to pass orders to assess and pay compensation to farmers, etc for pollution caused by the private respondents.

The above case was heard before the Hon'ble NGT on 10.06.2020 and the Hon'ble NGT vide order dt.10.06.2020 appointed a Joint Committee comprising of a Senior Officer dealing with Pharmaceuticals matters from Regional Office, Chennai, a Senior Scientist of Regional Office, Central Pollution Control Board, Chennai, Telangana State of Pollution Control Board, Director or a Senior Officer Deputed by Director, Drugs Control Administration, State of Telangana and the District Collector, Yadradri-Bhuvanagiri District, to inspect the area in question and submit a factual and action taken report, if there is any violation found. (**Annexure – 1**)

Subsequently, the 9th respondent (M/s. Srini Pharmaceuticals Pvt. Ltd, Choutuppal (V&M), Yadadri Bhuvanagiri District) has earlier challenged the order of the Hon'ble NGT dated 10.06.2020 before the Hon'ble High Court of Telangana, but the same was dismissed by the Hon'ble High Court on the ground that it is not maintainable and thereafter, he approached the Hon'ble Supreme Court by way of filing Civil Appeal as Civil Appeal No.2777 of 2020 and by order dated 24.07.2020, the Hon'ble Apex Court has stayed the operation of the Hon'ble NGT order dated 10.06.2020. (**Annexure – 2**)

Further, the Hon'ble Supreme Court vide order dt.06.02.2023 disposed the Civil Appeal No.2777 of 2020 with a direction that all the parties will appear before the Southern Bench of the National Green Tribunal on 28th February, 2023. They may also file their objections, pleadings in the meantime. After hearing the parties, the National Green Tribunal may consider passing appropriate orders including an order for constituting a committee as it may feel advised to. (**Annexure – 3**)

The Hon'ble NGT vide order dt.28.02.2023 directed the respondents to file their objections or counter independently. (**Annexure – 4**).

The Hon'ble NGT vide order dt.20.03.2023 issued orders to the Respondent Board to file a report regarding the status of the action taken pursuant to the notices issued in the year 2019 and also the current situation.,

(2)

In this regard, the Respondent industry-wise status is submitted as given below:

I. M/s. Divi's Laboratories Pvt Ltd., Lingojigudem (V) & Aregudem (V), Choutuppal (M), Yadadri Bhuvanagiri District:

1. M/s Divi's Laboratories Ltd (Unit-1) is located at Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudem (V) and 505 & 506 of Aregudem (Hamlet of Pantangi (V)), Choutuppal (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. The Ministry of Environment & Forest (MoEF), Government of India vide order dated:09.01.1996 issued Environmental Clearance (EC) to the industry. The industry was commissioned in the year 1996. **(Annexure – 5)**
3. The Ministry of Environment & Forest (MoEF), Government of India vide order dated:10.06.2008 issued Environmental Clearance (Expansion) to the industry to increase the production capacity from 497.50 MPTA to 2235.67 MTPA. **(Annexure – 6)**
4. The State Level Environment Impact Assessment Authority (SEIAA) – Telangana State, Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has issued vide order dt.03.02.2017 to increase the production capacity from 2235.67 to 2672.6 TPA. **(Annexure – 7)**
5. The State Level Environment Impact Assessment Authority (SEIAA) – Telangana State, Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has issued Amendment to Environmental Clearance (Expansion) vide order dt.03.08.2017. The amendment is regarding Sy.Nos, area and a condition in EC order dt.03.02.2017 **(Annexure – 8)**
6. The State Level Environment Impact Assessment Authority (SEIAA) – Telangana State, Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has issued Environmental Clearance (Expansion) vide order dt.04.07.2020 for manufacturing of 35 products along with R&D Products (10 Nos) with total production capacity of 6354.3 TPA (increase in production capacity from 2672.6 TPA to 6354.3 TPA) . **(Annexure – 9)**
7. The State Level Environment Impact Assessment Authority (SEIAA) – Telangana State, Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has issued Amendment to Environmental Clearance vide order dt.02.02.2021. The amendment is regarding quantities of water consumption, mentioning of byproducts and mentioning of some solid wastes in EC order dt.04.07.2020. **(Annexure – 10).**
8. The industry is obtaining Consent for Operation (CFO) orders of the Board regularly and latest on 09.12.2021 with validity up to 31.03.2026 to manufacture certain Bulk Drugs of total capacity of 17409.13 Kg/day. **(Annexure – 11)**

9. The Board issued Amendment to the above CFO Order on 13.04.2022 (Amendment for Hazardous waste quantities, disposal option and additional Hazardous waste quantity only). **(Annexure – 12)**

10. The industry is segregating effluents into high TDS, low TDS effluents streams. The industry has provided Zero Liquid Discharge (ZLD) system consisting of Stripper (2X360 KLD), MEE (3X350 KLD), ATFD (5x40 m2), Aeration tanks (11600 m3) and RO plant (1x600 m3, 2x325 m3 and 1x300 m3). The MEE condensate along with other LTDS effluents is treated in the Biological ETP followed by RO plant. The RO permeate is reused for cooling tower make up and the RO rejects are sent to MEE for evaporation. The installed capacities of various units of existing ZLD system are as follows:

MEEs

MEE - I	Four stage, 350 KLD with vertical calendria along with common Stripper (360 KLD) for MEE – I & II.
MEE – II	Five stage, 350 KLD with Horizontal calendria along with common Stripper (360 KLD) for MEE – I & II.
MEE – III	Six stage, 350 KLD with vertical calendria along with Stripper (360 KLD).

ATFDs

ATFD - I	65 KLD.
ATFD – II	65 KLD
ATFD – III	65 KLD
ATFD – IV	65 KLD (Stand by)
ATFD – V	65 KLD (Stand by)

Biological ETP

The industry has provided full-fledged biological ETP consisting of Raw effluents collection sump, Oil & grease traps, Equalization cum Neutralization tanks, Primary Settling Tank, Electro Chemical Oxidation Plant, Primary aeration for process effluents, Secondary settling Tank, Biological Aeration tank for process effluents, Extended aeration tank for process effluents, Biological Clarifiers for process effluents, Multi grade filter (MGF) / Pressure sand filter, Ultra filtration system followed by RO plants to treat the low TDS effluents. The industry has provided condensate aeration tank for treatment of MEE & ATFD condensate. Sludge drying beds and RVDF (Rotary vacuum drum filters) are provided for separation of liquid from ETP sludge. The installed capacities of various units are as given below:

S.No	Name of the treatment facilities	Installed capacity (KL)
1	Primary Aeration tank	1 X 1400 KL for LTDS effluents.
2	Biological Aeration tank	1 x 4500 KL for LTDS effluents.
3	Extended Aeration tank	1 X 700 KL for LTDS effluents.
4	Biological Aeration tank	1 X 500 KL for LTDS effluents.
5	Biological Aeration tank	1 X 4500 KL for MEE & ATFD condensate.
6	Biological clarifier	2 X 120 KL for process LTDS effluents
7	Electro chemical oxidation	2 X 300 KL for process LTDS effluents.
8	Sludge drying beds	8 X 150 m3 for ETP sludge.
9	RVDF (Rotary vacuum drum filter)	2x100 KLD for separation of solids and liquids in ETP sludge.
10	Ultra filtration system	800 KL(1x40 m^3/hr) before RO feed.
11	Pressure sand filters	3 x 40 m3/hr before RO feed.
12	Rotary kiln incinerator	9 TPD

RO systems

(4)

RO - I	Located near ECOT building with capacity 600 M^3/day.
RO - II	Located inside ECOT building with capacity 300 M^3/day.
RO - III	Located near MEE - I with capacity 325 M^3/day.
RO - IV	Located near MEE - I with capacity 325 M^3/day.

New system:

11. The effluents are segregated into HTDS, High COD effluents & LTDS effluents. The industry has installed new ZLD system consisting of Stripper (1x360 KLD, 3X60 KLD), MEE (1X350 KLD), ATFD (3x40 m2), Aeration tanks (14620 m3) and RO plant (2X500 KLD). The installed capacities of various units of new ZLD system are as follows:

S. No	Name of the treatment facilities	Total Capacity (KL)	Breakup capacities		
			High COD effluents	High TDS effluents	Low TDS effluents
1	Effluent collection tanks	1350 KL	1x150 KL	2x50 KL, 1x100 KL	2x400 KL, 1x200 KL
2	Oil & Grease Tank (3-compartments)	1x100 KL; 1x60 KL	1x60 KL	--	1x100 KL
3	Equalization cum Neutralization Tanks	2x300 KL; 1x200 KL; 1x100 KL	1x200 KL	1x100 KL	2x300 KL
4	Primary Settling tank	1x200 KL	--	--	1x200 KL
5	Final Settling tanks	2x400 KL; 1x100 KL; 2x60 KL	1x60 KL	1x60 KL	2x400 KL, 1x100 KL
6	Biological aeration Tanks	2x4000 KL	--	--	2x4000 KL
7	Biological Clarifiers	2x200 KL	--	--	2x200 KL
8	Multi grade filter (MGF) / Pressure sand filter	3x40 m^3/hr	--	2 x 40 m^3/hr	1 x 40 m^3/hr
9	Activated carbon filter	3x40 m^3/hr	--	2 x 40 m^3/hr	1 x 40 m^3/hr
10	Ultra Filtration system (UF)	800 (1x40 m^3/hr)	--	--	800 (1x40 m^3/hr)
11	RO plants for LTDS effluents	2x500 KLD	--	--	2x500 KLD
12	Stripper columns	3x60 KLD, 1X360 KLD	3x60 KLD	1X360 KLD	--
13	MEE (Multiple Effect Evaporator) in Six effects.	2x350 KLD	--	2x350 KLD	--
14	ATFD (Agitated thin film dryer)	3x40 m^2	--	3x40 m^2	--
15	Aeration Tank for condensate water	1x5000 KL	1x5000 KL		--
16	RVDF (Rotary Vacuum Drum Filter)	2x100 KLD	--	--	2x100 KLD
17	Sludge Drying Beds	6x300 m3	6x300 m3		
18	HWSP (Hazardous Waste Storage Platform) & ATFD salt storage platform	840 Sqm	840 Sqm		

12. The Board regularly collecting samples from different stages of Zero Liquid Discharge (ZLD) system. The details are as given below:

S.No.	Date of the sampling	Parameters	Remarks
1.	28.11.2016	pH, TSS, TDS & COD	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure – 13)**
2.	24.04.2018	pH, TSS, TDS, COD & Oil and Grease	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure 13 A)**
3.	20.08.2018	pH, TSS, TDS, COD & BOD	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure – 13 B)**
4.	22.11.2018	pH, TSS, TDS, COD & BOD	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure – 13 C)**
5.	26.11.2019	pH, TSS, TDS, COD & Oil and Grease	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure – 13 D)**
6.	17.01.2020	pH, TSS, TDS, COD & Oil and Grease	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure – 13 E)**
7.	02.02.2021	pH, TSS, TDS, COD, BOD & Oil and Grease	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure – 13 F)**
8.	28.04.2022	pH, TSS, TDS, COD, BOD & Oil and Grease	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure – 13 G)**
9.	16.03.2023	pH, TSS, TDS, COD, BOD & Oil and Grease	As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. **(Annexure – 13 H)**

13. During latest inspection on 17.08.2023, the Board Officials collected samples from different stages of Zero Liquid Discharge (ZLD) system and ground water samples from piezo wells.

14. The industry has provided IP camera along with digital flow meters with totalisers for recording the quantity of HTDS effluents, LTDS effluents & RO permeate and connected the same to TSPCB server. The industry has also provided analyzers for pH, TSS, COD & BOD at RO permeate and connected the same to the TSPCB server. The industry has provided IP camera at main gate entrance and connected the same to TSPCB server.

15. The industry has 24 TPH and 16 TPH coal fired boilers and provided ESP as Air Pollution Control Equipment (APCE) for 24 TPH boiler and bag filters for 16 TPH coal fired boiler followed by a common stack of height 40 mtrs. The industry has another 24 TPH boiler as standby and provided ESP as APCE followed by separate stack of 40 mtrs height. The industry has installed 2 x 4TPH Oil fired boilers (as standby), 6 x 4 Lakh K.Cal/hr Thermic fluid Heaters, 1 x 625 KVA, 1x750 KVA, 2 x 320 KVA, 5 x 1250 KVA & 11 x 1500 KVA DG sets with acoustic enclosures.

16. The industry has provided Online Continuous Emissions Monitoring Systems to the stacks attached to boilers to monitor the emissions and the same are connected to TSPCB server.

17. The industry has installed Continuous Online Ambient Air Quality monitoring stations (CAAQMS) – 3 Nos & VOC meters for monitoring of Volatile Organic Compounds (VOCs) and the same are connected to TSPCB server. The Board is regularly monitoring the online system.

18. The industry has provided 52 Nos of two stage scrubbers with standby arrangement connected with scrubber failure alarms and online pH meter for control of process emissions.

19. The industry has Solvent recovery columns of 4 Nos x 10 KL, 10 Nos x 12.5 KL, 1 No X13 KL & 2 Nos x 5 KL and also installed 2 Nos x 30 KL, 2 Nos x 12.5 KL, 1 No X 12 KL & 1 No X 28.8 KL Solvent recovery columns under the expansion for recovery of spent/mixed solvents and reused.

20. The industry generates hazardous wastes like ETP sludge, Inorganic & Evaporation salts, Organic residue, Spent carbon and distillation residue during the manufacturing process as well as from the treatment of effluents. The industry is storing hazardous wastes in a separate room with impervious lining. The industry is sending the ETP sludge, Inorganic & Evaporation slats to M/s. TSDF, Dundigal for scientific disposal and Organic residue, Spent carbon and distillation residue to cement industries for co-processing in the cement kilns as an alternative fuel.

II. M/s. Srini Pharmaceuticals Pvt. Ltd, Choutuppal (V&M), Yadadri Bhuvanagiri District.

1. M/s. Srini Pharmaceuticals Pvt. Ltd, is located at Choutuppal (V&M) Yadadri Bhuvanagiri District is engaged in manufacturing of Bulk Drugs & Intermediates.
2. The industry has obtained EC dt.01.07.2004 from MOEF & GOI, J-11011/26/2003-IA-II(I). **Annexure – 14.**
3. The industry obtained EC for Expansion vide order No. SEIAA/TS/OL/YDR-80/2020, dt.23.02.2021 for manufacture of 90 products on campaign basis i.e., 37 products

will be manufactured at any given point of time With maximum production quantity of - 11266.67 Kg/day (338 TPD). **Annexure – 15.**

4. Subsequently, the industry has obtained CFE for expansion from the Board vide order dated 10.06.2021. **Annexure – 16.**
5. The Board has issued CFO & HWA (Expansion) to the industry vide order dt.17.08.2022 with a validity of 30.06.2026. . **Annexure – 17.**
6. The Industry has ZLD system consisting of Stripper (250 KLD), MEE (230 KLD), ATFD (70 KLD) & Biological ETP of 300 KLD consisting of Collection tank, Flash mixer tank, Primary clarifier tank, Buffer tank, Anaerobic tank, Aeration tank, Secondary clarifier, Multi grade filter (MGF) / Pressure sand filter, followed by RO plant (300 KLD). The industry is segregating the effluents into HTDS / LTDS streams. The HTDS effluents are treated in the MEE system and the MEE condensate along with other LTDS effluents taken for biological treatment and RO. The RO permeate is reused for utilities.
7. During inspection on 16.03.2023, the Board Officials collected samples from different stages of Zero Liquid Discharge (ZLD) system. As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. (**Annexure – 18**).
8. During latest inspection on 17.08.2023, the Board Officials again collected samples from different stages of Zero Liquid Discharge (ZLD) system to monitor the efficiency of the Zero Liquid Discharge (ZLD) system.
9. The industry has provided IP camera for the digital flow meter at HTDS effluents, LTDS effluents, Online TDS meter for HTDS effluents, RO permeate and connected the same to TSPCB Server.
10. The industry has coal fired boilers of capacity 1x10 TPH & 1x3 TPH and provided with Bag filters followed by MDC & MDC respectively as Air Pollution Control equipments followed by common chimney of height of 30 mtrs. The industry has 1x2 lakh kcal/hr Thermic fluid heater and DG sets of capacity 1x125 KVA + 1x 250 KVA + 1x 500 KVA +1x 1000 KVA provided with acoustic enclosures. This office has conducted Stack & Ambient Monitoring on 27.03.2023.
11. The industry has provided two stage scrubbers (5 Nos) at production blocks with online pH meters for control of process emissions and 1 double stage scrubber at HTDS collection tank area.
12. The industry has provided online VOC analyzer for monitoring VOCs and connected the same to TSPCB Server.

III. M/s. Maruti Cottex Ltd., Choutuppal (V&M), Yadadri Bhuvanagiri District:

1. M/s. Maruthi Cottex Ltd. is located at Choutuppal (V&M), Yadadri Bhuvangiri District and **engaged in textile fabric processing.**
2. The activity does not attract EIA Notification 2006, hence not obtained Environmental Clearance (EC).
3. The industry has obtained CFO of the Board vide order dt.28.09.2022 for fabric processing – 1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027. **Annexure – 19.**
4. The industry has provided treatment system consisting of Biological ETP followed by sand filter, carbon filter, UF and RO plant, MEE (4 stages), FE followed by ATFD (5 KLD). LTDS effluents are treated in Biological ETP. After treatment, treated effluents are recycled for washings of fabric, bleaching, scouring etc. HTDS Effluents are treated in ETP, sand filter, carbon filter, UF and passed through RO system. The RO permeate recycled back into the process, cooling tower makeup. The RO rejects are evaporated in MEE, FE followed by ATFD and the MEE condensate is reused for boiler

feed. The ETP sludge and ATFD salts are disposed to TSDF, Dundigal, Medchal-Malkajgiri District for safe disposal.

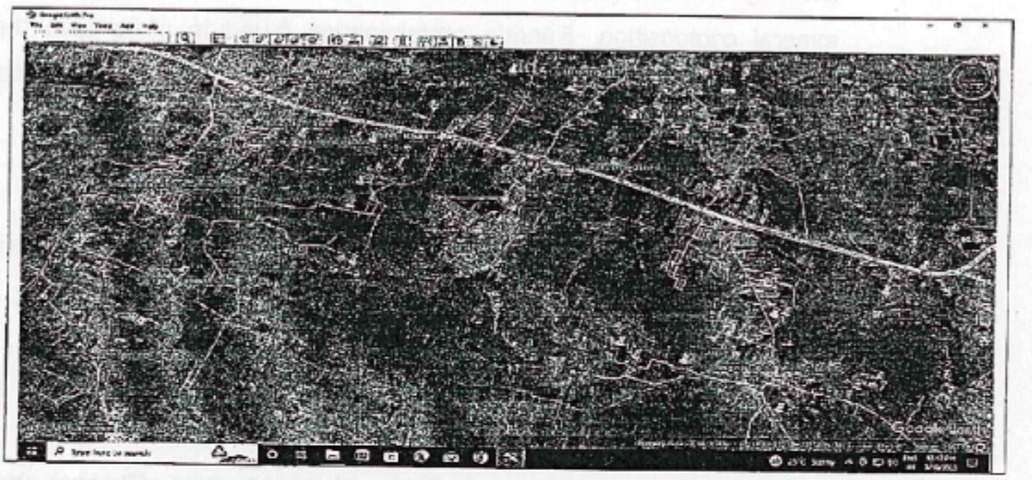
5. The industry has provided MEE – 85 KLD, Biological ETP – 800 KLD, RO Plants – 70 KL/hr (40+20+10). Biological ETP consisting the following: Screen/grid chambers-collection cum aeration tank-flocculation tank-flash mixture tank-tube settling tank 1-aeration tank 1- tube settling tank 2- aeration tank 2- tube settling tank 3- collection tank- carbon filter and sand filter.
6. During inspection on 16.03.2023, the Board Officials collected samples from different stages of Zero Liquid Discharge (ZLD) system. As per the analysis reports, the Zero Liquid Discharge (ZLD) system is effective. (**Annexure – 20**).
7. During latest inspection on 17.08.2023, the Board Officials again collected samples from different stages of Zero Liquid Discharge (ZLD) system to monitor the efficiency of the Zero Liquid Discharge (ZLD) system.
8. The industry has provided MDC followed by Multi cyclone dust collector followed by common wet scrubber to the husk fired boiler of 6 TPH & the thermic fluid heater of 1 Lakh K.Cal/hr capacity is provided with MDC followed by common stack of 30 mt height. The industry provided common water scrubbing system for further control of the emissions. For boiler of 3 TPH capacity & The thermic fluid heater of 1 Lakh K.Cal/hr the industry has provided MDC & multi cyclone dust collectors followed by water scrubbing system commonly with stack of 30 mt height.
9. The industry has provided separate room with impervious lining for storage of hazardous solid waste.
10. The industry has provided digital flow meters at Inlet and Outlet of ETP and provided digital meters for MEE feed, RO permeate.
11. The industry has developed greenbelt in an area of about 17 acres.

Study conducted by Multi Disciplinary Team constituted by the District Collector, Yadadri Bhuvanagiri District:

1. Earlier, the Member Secretary, TSPCB vide lr.dt.04.03.2020 requested the District Collector, Yadadri Bhuvanagiri District to constitute a Multi Disciplinary Team for conducting a detailed study in consultation with the local public to assess the extent of ground water contamination due to operation of the industry and extent of damage caused to any identifiable persons / agricultural lands in and around the industry and suggest remedial action / compensation to be recovered from the industry on polluter pays principle in connection with several public complaints received against M/s. Divi's Laboratories Limited, Choutuppal. (**Annexure – 21**)
2. Accordingly, the District Collector, Yadadri Bhuvanagiri District has constituted a Multi Disciplinary Team with the following officials in connection with complaints against M/s. Divi's Laboratories Limited, Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudem (V) and Sy.No.505 & 506 of Aregudem (Hamlet of Pantangi Village) of Choutuppal Mandal, Yadadri Bhuvanagiri District:
   a) The Revenue Divisional Officer, Choutuppal, Yadadri Bhuvanagiri District.
   b) The District Agricultural Officer, Yadadri Bhuvanagiri District.
   c) The District Ground Water Officer, Yadadri Bhuvanagiri District.
   d) Expert from CSIR-NEERI, Hyderabad.
   e) The Environmental Engineer, TSPCB, Regional office, Nalgonda.

3. As per the instructions of the District Collector, the Multi Disciplinary Team has conducted joint inspection of M/s. Divi's Laboratories Limited (Unit-1) and surroundings on 16.03.2021, 30.03.2021 and 16.04.2021. Copy of the report is herewith enclosed as **Annexure –22.**

4. The Multi Disciplinary Team collected ground water samples in and around the above industries. The google map showing the industry locations and sampling points are as given below: -



5. The observations and Recommendations of the Multi Disciplinary Team is submitted as given below:

a) As per TSPCB report, some of the ground water samples in the area are exceeding the standards for drinking water with respect to certain parameters like TDS, Fluoride, Total Hardness (as CaCO3), Calcium (as Ca+2) and Magnesium (as Mg+2).

b) As per the monitoring results of air quality monitoring carried by TSPCB, the parameters (RSPM, SO2, NO2 & NH3) are within the National Ambient Air Quality Standards.

c) During the Joint Inspection of the Industry, the following suggestions are made for prevention and control of pollution:

i) The industry shall continue to operate the scrubbers provided to control process emissions regularly for control of odour to the surroundings.

ii) The industry shall continue to operate the Zero Liquid Discharge (ZLD) system regularly to treat the effluents and reuse the same.

iii) The hazardous waste shall be kept stored inside the sheds till the final disposal to TSDF/Cement industries.

d) The Agriculture Department stated that, more samples are having the Electrical Conductivity more than 2.0, Bicarbonates, Chlorides and Residual Sodium Carbonates are also in High range. This water can be used with arrangement of adequate usage of FYM, Gypsum and adequate drainage facilities. The Soil Samples were analysed for the parameters of PH, Electrical Conductivity, Organic Carbon, Nitrogen, Phosphorous and Potassium, **As per the analytical reports of soil samples, these soils are suitable to grow crops. The Agriculture Department recommended that Sugar cane, Sugar beet, Oats, Barely,**

wheat, Cotton Sorghum, all Millets, Sunhemp, Dalincha crops may be grown in this area.

e) **The Groundwater Department stated that the Nitrates in the upstream of M/s Divis Laboratories are showing excess only in 3 samples out of 20 samples shall be attributed due to excess usage of manures to the agricultural crops in the local area** and EC are more than the normal limits showing in 8 samples out of 20 samples due to local rock formation and its mineral composition. Fluoride contamination found in more than the normal limits of 7 seven samples out of 20 collected and analyzed samples are shall be attributed due to eugenic and base rock formation.

f) Further, the Groundwater Department stated that:
   a) Out of 20 samples collected surrounding of M/s Divis Laboratories and results of chemical analysis only few samples showing just more than desired/ permissible limits.
   b) Analytical results reveal that the groundwater quality is suitable for agriculture purpose.
   c) **Influence of M/s Divis Laboratories Limited effluents shall rule out basing on the analytical results of water samples collected and analyzed.**

g) As per the CSIR-NEERI report, **the total Hardness values in the study area ranged from 426–2060mg/l except at some locations most of samples showed total hardness values within the permissible limit of BIS.** The sodium levels in the groundwater varied from 190–467mg/l. The high levels of sodium are due to the rock dominance in the study area and all the heavy metals were within the permissible limits of BIS except for Iron. The high values of iron are due to the laterite nature of soil.

In view of the above, it is kindly submitted that the respondent Industries are having systems for treatment of the effluents generated. As per the report of the Multi Disciplinary Team constituted by the District Collector, Yadadri Bhuvanagiri District, the soils are suitable to grow crops. The Agriculture Department recommended that Sugar cane, Sugar beet, Oats, Barely, wheat, Cotton Sorghum, all Millets, Sunhemp, Dalincha crops may be grown in this area. The Groundwater Department stated that the Analytical results reveal that the groundwater quality is suitable for agriculture purpose. As per the CSIR-NEERI report, the total Hardness values in the study area ranged from 426–2060 mg/l except at some locations most of samples showed total hardness values within the permissible limit of BIS.

It is to submit that, a similar case pertaining to the above industries was filed before the Hon'ble NGT, Chennai in OA No.55 of 2022 (SZ). The matter is listed on 21.08.2023.

Place: Nalgonda

Date: 17.08.2023

ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

(11) Annexure-I

Item No.1

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 80/2020 (SZ)

IN THE MATTER OF

Kalushya Parikshana Samithi

...Applicant(s)

With

Union of India and others.

...Respondent(s)

Date of hearing: 10.06.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Sri. Sravan Kumar & M/s. Guna Suryanarayana

For Respondent(s): Smt. Yasmeen Ali through M/s. Renuka for R 2,4 to 7.

Sri. Sai Krishnan through Sri. Lakshmi Narasimhan for R3.

Sri. Thirunavukarasu proposed appear for R11

ORDER

1. The grievance in this application is regarding the pollution caused by the respondents 8 to 10 Pharmaceutical Companies situated in

(12)

Yadadri, Bhuvanagiri District, State of Telengana. According to the applicant, these Pharmaceutical companies are not complying with the pollution laws. They are not properly maintaining the Effluent Treatment Systems and also pollution control mechanism which they are expected to maintain as per the directions of the Pollution Control Board.

2. Further, on account of the pollution caused due to the activities of these respondents the farm activities of the local people have been affected causing their health to deteriorate. Further they are drawing excess ground water from Musi River apart from polluting the same as well by discharging untreated effluents. In fact, this has affected the environment in Choutuppal, Aregudem, Katrevu, Thangadpally, Panthangi, Lingogigude, Chintalgudem Villages in Yadadri Bhuvanagiri District. The local Grama Sabha had opposed the expansion of M/s. DIVI Laboratories Private Limited., 8th respondent herein.

3. There was a direction by this Tribunal in Original Application No. 69 of 2013 and other connected matters by judgement dated 24.10.2017 where State of Telangana as well as the Telangana State Pollution Control Board were directed to monitor the activities of the Pharmaceutical companies who were arrayed as parties in that case and also directed to constitute an expert committee to study the procedure and other pollution control mechanisms to be introduced for making the functioning of the Pharmaceuticals companies pollution free and environment friendly. In spite of the direction, no general guideline was formulated either by State of Telangana or any other committees constituted so far. That prompted the applicants to file this applications seeking the following reliefs:

It is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

1. *Declare the action/inaction of the Respondent as illegal and consequently set aside the approvals granted to provide Respondents by the Government Respondents for violating the conditions and causing sever pollution in Choutuppal area of Yadadri Bhuvanagiri District in Telangana State.*

2. *Pass an order similar to the order dated 24.10.2017 in Application No. 69-72 of 2013 (SZ) to stop all further expansions in M/s. Divi's Laboratories Limited till Public hearing is done and appropriate are granted by Union of India, Ground Water Authorities etc.,*

3. *Direct the regulating authorities/TSPCB to involve the Revenue and Panchayat officials for controlling the Pollution caused by the Private Respondents in Choutuppal and adjoining villages and to remove Temporary sheds laid and around the Respondent No. 8.*

4. *Direct the State of Telangana up* ***"Choutuppal Environment Relief Fund" similar*** *to Patancheru and Bollaram Environment Relief Fund as directed in Application No. 69 to 72of 2013 (SZ) dated 24.10.2017 by the Hon'ble Tribunal.*

5. *Pass an order to assess and pay compensation to farmers for the loss of agriculture, cattle, health for 20 years as the ground water, soil in the agriculture lands got highly polluted and there is no possibility of raising any crop due to release of Effluents to underground through Bore wells.*

6. *Direct the Government Respondents to assess the damage caused to groundwater, river Musi due to*

excessive extraction/release of pollutants by the Private Respondents and impose exemplary penalty.

7. *Direct the Director of Drug Control to verify the quality of medicines and impact of using polluted water for the manufacturing of life saving medicines by the Private Respondents.*

8. *Direct the Government Respondents to provide health, safe water for drinking, agriculture to villages referred in the Application in Chooutuppal Mandal of Yadagiri Bhuvanagiri District of Telangana.*

9. *Direct the State of Telangana and Private Pharma Industries to shift the industries to Integrate Pharma City proposed in Rangareddy district by Government of Telangana.*

10. *Direct the Union Of India, Telangana State Pollution Control Board to review the Category of Pharma, Bulk Drug Industries considering the CPCB Report on Highly polluting Industrial Clusters and adverse impacts caused by the Pharma, Bulk Drug formulations industries in Patancheru-Bolaram and Choutuppal areas and declare it as Category-A, a Highly Polluting Red category industry.*

11. *Direct the Government Respondents to take action on representations made by the Applicant and to set up a permanent mechanism at the Industrial Cluster of Choutuppal to deal with the pollution and grievances of the people living near the industries.*

12. *Direct the State of Telangana to conduct land survey of the Respondent industries to find the size and need of approvals from Union of India based on the size of the industries.*

(15)

Pass any such order, as the Hon'ble Tribunal may deem fir and proper in the facts and circumstances of the case.

4. When the matter was taken for admission through Video Conference, Sri. Sravan Kumar and Sri. Guna Suryanarayana represented the applicants. Smt. Yasmeen Ali through M/s. Renuka represented respondents 2,4 to 7, Sri. Sai Krishnan through Sri. Lakshmi Narasimhan represented 3rd respondent. Sri. Thirunavukarasu proposed to appear for 11th respondent, Central Pollution Control Board. Heard, the learned counsel for the applicant and the counsel appeared for the official respondents except the 1st respondent.

5. Issue notice to 1st respondent and respondents 8 to 10 by taking necessary steps to be served through Court as well by Dusthi. If, possible the applicant is directed to serve notice by e-mail as well.

6. At present we are not going in to the question as to whether all the prayers that has been prayed for by the applicant can be granted or not? However, on going through the allegations we are satisfied that there arises a substantial question of environment requiring interference of this Tribunal to resolve the issue.

7. The applicant is directed to submit necessary requites for the purpose to this Tribunal within a week. The applicant is also directed to serve the copies of the application as well as the documents produced by them to the standing counsels appearing for the official respondents within a week.

8. On going through the allegations in order to get a true picture, we feel it appropriate, to appoint a joint committee comprising of a Senior Officer dealing with Pharmaceuticals matters from Regional Office, Chennai, a Senior Scientist of Regional Office, Central Pollution Control Board, Chennai, Telangana State of Pollution Control Board, Director or a Senior Officer Deputed by Director, Drugs Control Administration, State of Telangana and the District Collector, Yadradri-Bhuvanagiri District, to inspect the area in question and submit a factual and action taken report , if there is any violation found.

9. The committee is directed to consider as to whether the functioning of these units have caused any impact on the ground water quality, as well as water quality in Musi River, whether the discharge from the Effluent Treatment Plant/Common Effluent Treatment Plant (ETP/CETP) functioning in the cluster or operated by the units are meeting the norms, whether there was any illegal discharge of untreated effluents by any of the Pharmaceuticals companies mentioned in the application to any water bodies, whether on account of the functioning of the unit if any damage has been caused to soil as well as water affecting the agriculture yield of the applicants or nearby agricultural fields.

10. The committee is also directed to consider the question as to whether the Government has formed a committee or published any guidelines regarding the functioning of the Pharmaceutical companies on the basis of the directions of this Tribunal in Original Application No. 69 of 2013, and if so what is the stage of its implementation and whether on account of the pollution load

generated by the Pharmaceutical companies, there is any necessity to have any categorisation change.

11. The committee is also directed to consider the question of health hazards if any, caused on account of the functioning of the units by causing pollution by discharging the effluents or emission of gases if any, which is not in conformity with the standard provided and also suggest the remedial measures on that aspect as well. If the committee wants to co opt any other expert to assist them, they are at liberty to include them also in the committee.

12. The committee is also directed to assess the environmental compensation if any violation found, and whether any remedial measures have to be taken to rectify the degradation caused to soil or water and suggest measures to restore the same to its original position.

13. The committee is directed to submit the report within a period of two months to this Tribunal through e-mail or e-filing at ngtszfiling@gmail.com.

14. The applicant is directed to submit a set of papers to the members of the committee within a week.

15. The Registry is directed to communicate this order along with the copy of the application and the documents to all the official respondents including the committee members immediately through e-mail, so as to enable them to comply with the direction and also to

(18)

file their independent response to the allegations in the application before the next hearing date.

16. For consideration of report and appearance of their parties post on 21.08.2020.

.....J.M.

(Justice K. Ramakrishnan)

O.A. 80 of 2020
10th June 2020. Sr.

.....E.M.
(Shri. Saibal Dasgupta)

(19) Annexure-II

ITEM NO.9 Court 4 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2777/2020

M/S SRINI PHARMACEUTICALS PVT. LTD. Appellant(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No.65083/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.65084/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-07-2020 This appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s) Mr. B. Adinarayana Rao, Sr.Adv.
Mr. Sumanth Nookala, AOR
Mr. Goli Ramakrishna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing certified copy of the impugned order is allowed.

Issue notice.

In the meanwhile, there shall be stay of operation of the impugned judgment and order dated 10.06.2020 passed by the National Green Tribunal, Southern Zone, Chennai.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER

Valid as well known

(20) Annexure -III

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2777 OF 2020

M/S SRINI PHARMACEUTICALS PVT. LTD. Appellant(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

O R D E R

(1) The appeal is filed under Section 22 of the National Green Tribunal Act, 2010 (hereinafter referred to as 'Act').

(2) By the impugned order, the National Green Tribunal has issued notice to the first respondent and respondent Nos. 8 to 10 to be served through Court as well as *dusthi*. Thereafter the Tribunal finds that on the allegations made, it was satisfied that there arises a substantial question of environment requiring interference. In order to get a true picture, it is found, that a joint committee comprising of a senior officer dealing with pharmaceuticals matters from Regional Office, Chennai, a Senior Scientist of Regional Office, Central Pollution Control Board, Chennai, Telangana State of Pollution Control Board, Director or a Senior Officer deputed by Director, Drugs Control Administration, State of

Telangana and the District Collector, Yadradri-Bhuvanagiri District, must inspect the area in question and submit a factual and action taken report, if there is any violation found.

The Committee was directed to consider as to whether the functioning of these units have caused any impact on the ground water quality, as well as water quality in Musi River, whether the discharge from the Effluent Treatment Plant/Common Effluent Treatment Plant (ETP/CETP) functioning in the cluster or operated by the units are meeting the norms, whether there was any illegal discharge of untreated effluents by any of the pharmaceuticals companies mentioned in the application to any water bodies, whether on account of the functioning of the unit if any damage has been caused to soil as well as water affecting the agriculture yield of the applicants or nearby agricultural fields. The Committee was also directed to consider the question as to whether the Government has formed a committee or published any guidelines regarding the functioning of the pharmaceutical companies on the basis of the directions of the Tribunal in Original Application No. 69 of 2013, and whether on account of the pollution load generated by the pharmaceutical companies, there is any necessity to have any categorisation change. The committee was also directed

to consider the question of health hazards if any, caused on account of the functioning of the units by causing pollution by discharging the effluents or emission of gases if any, which is not in conformity with the standard provided and also suggest the remedial measures on that aspect as well and if the committee wants to co opt any other expert to assist them, they were at liberty to include them also in the committee. The committee was also directed to assess the environmental compensation, if any violation was found, and whether any remedial measures to restore the same to its original position.

The Committee was asked to submit its report within a period of two months. It is this order which is challenged by way of a statutory appeal filed under the Act.

(3) We notice that this Court has, by order dated 24.07.2020, while issuing notice, stayed the operation of the impugned order.

(4) Today when the matter came up, we heard learned senior counsel for the appellant, learned counsel for respondent No. 8 who supports the appellant as also the other counsel including the learned counsel for the applicant before the Tribunal.

(5) The complaint of the learned senior counsel for the appellant is as follows:

It is his contention that the Tribunal has passed the impugned order without issuing notice to the appellant. More importantly, it is pointed out that about 2-3 months prior to the impugned order, the applicant had approached the Human Rights Commission of the State which directed the State Pollution Control Board to conduct inquiry and according to the appellant, the inquiry conducted by the Pollution Control Board would show that there is nothing remiss in the operations of the appellant. Learned counsel for the eighth respondent also takes exception to the order and points out that this is an *ex parte* order without giving an opportunity and had an opportunity been given true facts would have been placed and this causes prejudice.

(6) After hearing learned counsel for the parties, we notice that the order has not been implemented on account of the interim order passed by this Court which has not been vacated or modified. The result is that after nearly more than two years, the order which is an *ad interim ex parte* order and which no doubt, was expected to provide information to the Tribunal has not been implemented.

In view of the contentions which have been raised, we would think that the interest of justice would require that the appellant as also the other contesting respondents may be given an opportunity before the order

of the nature which is complained of is passed.

(7) In such circumstances, the impugned order is set aside to the extent that apart from issuing notice, the Tribunal has also constituted a committee to give a report. The appeal is allowed to the said extent.

(8) We further direct as follows:

All the parties will appear before the Southern Bench of the National Green Tribunal on 28th February, 2023. They may also file their objections, pleadings in the meantime. After hearing the parties, the National Green Tribunal may consider passing appropriate orders including an order for constituting a committee as it may feel advised to.

All rights and contentions of all the parties are left open.

Appeal is allowed in the above terms. Pending applications stand disposed of.

......, J.
[K.M. JOSEPH]

......, J.
[B.V. NAGARATHNA]

New Delhi;
February 06, 2023.

CIVIL APPEAL NO. 2777 OF 2020

ITEM NO.38 COURT NO.3 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 2777/2020

M/S SRINI PHARMACEUTICALS PVT. LTD. Appellant(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(With IA No. 115470/2020 - EARLY HEARING APPLICATION and IA No. 65084/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 115469/2020 - VACATING STAY)

Date : 06-02-2023 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Appellant(s)
Mr. B. Adinarayana Rao, Sr. Adv.
Mr. Goli Rama Krishna, Adv.
Mr. Sumanth Nookala, AOR

For Respondent(s)
Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. B.K.Satija, Adv.
Ms. Archana Pathak Dave, Adv.
Ms. Suhasini Sen, Adv.
Mr. Sanjay Kr.Tyagi, Adv.
Ms. Manisha Chava, Adv.

Mr. Dhananjay Baijal, AOR

Mr. Ravi Raghunath, Adv.
Mr. Sanyat Lodha, AOR

Mr. Avijit Roy, AOR

Mr. Sravan Kumar Karanam, AOR
Ms. Medha Singh, Adv.
Mr. Mohit K Jakhar, Adv.
Mr. P. Santhosh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is allowed in terms of the signed order.

Pending applications stand disposed of.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR

[Signed order is placed on the file.]

Item No.05: (27) Annexure -IV

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No.80 of 2020 (SZ)

IN THE MATTER OF:

Kalushya Parirakshana Samithi

... Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 28.02.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. Medha Singh.

For Respondent(s): Mrs. Renukadevi represented
Mrs. H. Yasmeen Ali for R2 & R6.
Ms. Lavanya represented
Mr. T. Sai Krishnan for R3.
Mr. Rahul Balaji for R8.
Ms. Aarti represented
Mr. S. Kamalesh Kannan for R9.
Mr. Thirunavukarasu for R11.

27 - A

ORDER

1. After the remand from the Hon'ble Supreme Court, the matter is listed today.

2. It appears that the Joint Committee was constituted ex-parte in the absence of the respondents. Hence, the Hon'ble Supreme Court remitted the matter back to this Tribunal to issue notice to all the respondents and then call for objections, including the report from the Joint Committee. Therefore, we issue notice to all the respondents through Tribunal as well as privately.

3. The learned counsel Mrs. H. Yasmeen Ali accepts notice on behalf of respondents Nos.2 & 6, Mr. T. Sai Krishnan accepts notice on behalf of the 3rd respondent, Mr. Rahul Balaji accepts notice on behalf of the 8th respondent, Mr. S. Kamalesh Kannan accepts notice on behalf of the 9th respondent, and Mr. Thirunavukarasu accepts notice on behalf of the 11th respondent.

4. The respondents are directed to file their objections or counter independently.

5. Post the matter on 20.03.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.80/2020 (SZ),
28th February 2023. Mn.

Annexure-V

(95)

तार :
Telegram : PARYAVARAN,
NEW DELHI
दूरभाष :
Telephone : 4361569 Ext.534
टेलेक्स (द्विभाषीय) :
Telex : (bi-lingual) : W-66185 DOE IN
FAX : 4360678

भारत सरकार
पर्यावरण एवं वन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
पर्यावरण भवन, सी० जी० ओ० कॉम्प्लेक्स
PARYAVARAN BHAWAN, C.G.O. COMPLEX
लोधी रोड, नई दिल्ली-110003
LODHI ROAD, NEW DELHI-110003

No.J.11011/14/95-IA II

Dated the 9.1.96

OFFICE MEMORANDUM

Subject:-Bulk Drug and Intermediate Unit at Nalgonda Dist. Andhra Pradesh of M/s Divis Laboratories Ltd.- Environmental Clearance.

This has reference to the proposal of M/s Divi's Laboratories Ltd. to set up a bulk drug and intermediate unit at Nalgonda A.P.

2. The project has been examined and environmental clearance is accorded subject to implementation of the following conditions:-

(i) The project Authorities must strictly adhere to the stipulations made by the Andhra pradesh State pollution Control Board and the State Government.

(ii) No expansion or modernisation of the plant should be carried out without approval of the Ministry of Environment and Forest.

(iii) The gaseous emission from the various process units and boiler stack should conform to the standards prescribed by the concerned authorities from time to time. At no time the emission should go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit the respective unit should be immediately put out of operation and should not be restarted until the control measures are rectified to achieve the desired efficiency. Efficiency of the bag filters for the boiler should be ascertained from Thermax. Only high efficiency bag-filters should to be used.

(iv) Ambient Air quality monitoring station should be set up in the downwind direction as well as at location where maximum ground level concentrations are anticipated. These locations should be fixed in consultation with the State Pollution Control Board. The number of air quality monitoring stations and frequency of monitoring should be selected on the basis of mathematical modelling to represent short term ground level concentrations, human settlements, sensitive targets etc.

Stack emissions from the boiler should be monitored for SO 2, NOX and SPM and record maintained.

Data on ambient air quality and stack emission from boiler should be submitted to this Ministry once in six months and to the State Pollution Control Board once in 3 months along with the statistical analysis and interpretation.

(vi) Storage of solvents should be in accordance with the prescribed safety norms. Fugitive emissions should be controlled, regularly monitored and data recorded. The monitored data should be submitted to this Ministry once in 6 months for review.

(vii) Effluent treatment plant should be provided to treat the effluent to the prescribed standards. There should be no discharge of process effluent outside the plant premises. Guard ponds of sufficient holding capacity should be provided to cope with the effluent discharge during the process disturbances. The contributing units should be immediately shut down and should not be restarted without bringing the system back to normalacy.

Stability of the guard ponds with respect to leakages/cracks and other factors should be ensured. Monitoring of the surrounding area and ground water quality for relevant parameters should be carried out on a regular basis.

The treated waste water should be recycled to the maximum extent possible.

vii) Adequate number of influent and effluent quality monitoring stations should be set up in consultation with the State pollution Control Board.

Regular water quality monitoring should be carried out for relevant parameters and the monitored data along with the statistical analysis and interpretation should be submitted to this Ministry once in six months and to the State Pollution Control Board once in 3 months.

viii) Solid wastes generated should be incinerated. A study to assess the impact due to disposal of incinerator ash should be carried out and report submitted to this

Ministry for review. Solid wastes (Incinerator ash and sludge) should be used as landfill only within the factory premises.

ix) Recommendations made in the Risk Analysis report should be strictly implemented.

x) The hazardous wastes should be handled as per the Hazardous Waste(Management and Handling) Rules of the Environment (Protection) Act, 1986.

xi) Handling, manufacturing storage and transport of hazardous chemicals should be in accordance with the Manufacure, Storage and Import of Hazardous Chemicals Rules, 1989.

xii) On site and off site Emergency plan as required under the Rules 13 and 14 of the Handling, Manufacture, Storage and Import of the Hazardous Chemicals Rules, 1989 should be prepared and approval from the competent authority should be obtained.

xiii) Graphs/Nomograms indicating spatial distribution of concentration of toxic gas during day and night under different stability classes and wind conditions should be prepared and displayed at appropriate locations so as to help the designated emergency officer/team to organise rescue operations in case of accidental release of toxic gas.

xiv) Approval of the Chief Inspector of Explosives should also be obtained for inflammable materials/chemicals.

xv) Adequate measures for the control of noise within the plant should be taken so as to keep the nose level below 85 db in the working environment.

Persons working near the noisy areas such as generator, reactors etc. should be provided with ear muffs/plugs.

xvi) Suitable alarm systems and facilities for transmitting the information on the occurance of an accident to the proper focal point should be established. Steps should also be taken to ensure access to the information on weather conditions prevailing at the time and weather focus windsocks at appropriate locations should also be provided.

xvii) The landfill site should be suitably lined with impervious material so as to prevent ground water pollution. The area around landfill site should be regularly monitored for ground water quality and the monitored data submitted to this Ministry once in six months and to the State Pollution Control Board and State Ground Water Board once in 3 months for their

perusal.

xviii) A community welfare scheme for improving the Socio-economic environment should be worked out and report submited to the Ministry for review.

xix) A green belt of adequate width and density should be raised all around the proposed unit and township. Native plant species should be selected for this purpose in consultation with the local DFO. A norm of about 1500-2000 plants per ha. may be followed.

xx) Periodical medical check up of the workers should be done and records maintained as a measure to provide occupational health service to the workers.

xxi) The project authorities should set up laboratory facilities for collection, analysis of samples under the supervision of competent technical personnel who will report to the Chief Executive.

xxii) A separate environment management cell with suitably qualified people to carry out various functions should be set up under the control of senior executive who will report directly to the Head of the Organisation.

xxiii) The funds earmarked for the environmental protection measures should not be diverted for any other purpose and yearwise expenditure should be reported to this Ministry and to the State Pollution Control Board under the Rules prescribed for environmental audit.

3. The Ministry reserve the right to revoke the clearance if implementation of any of the conditions stipulated by this Ministry or any other competent authorities is not satisfactory. The above conditions may be modified or additional once may be prescribed after examining the Risk Analysis, Monitoring Reports or any other reports prepared by the Project Authorities from time to time.

4. Any other conditions or alteration in the existing conditions will be fully implemented by the project authorities within the specified time frame.

5. The above conditions will be implemented under the provisions of the Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act, 1981 Environment(Protection) Act, 1986 and the Public(Liability) Act, 1991 along with their amendments.

(Dr.R.Warrier)
Joint Director

(32)

Secretary
Ministry of Chemical and Fertilisers,
Deptt.of Chemical & Petro Chemicals
Shastri Bhavan,
New Delhi.

Copy to:-

1. Chairman cum Managing Director, Divi's Laboratories Ltd. Divis Towers, 7-1-77/E/1/303, Dharam Karan Road, Ammearpet, Hyderabad-500016.

2. Chairman,Andhra Pradesh State Pollution Control Board,IInd Floor,HUDA Complex, Maitrivanum, Ammerpet, Hyderabad-38.

3. Chairman Central Pollution Control Board, Parivesh Bhavan, East Arjun Nagar, Delhi.

4. Chief Conservator of Forests, Regional office(SZ), No.463, 1st Main, IIIrd Block, IIIrd Stage, Basaveswara Nagar, Bangalore-560079.

5. Director(Regional Office Cell), Ministry of Environment and Forests, Lodhi Road, New Delhi.

6. Adviser(I&M) Planning Commission, Yojana Bhavan, New Delhi

7. Adviser(PAD), Planning Commission, Yojana Bhavan, New Delhi.

8. Joint Secretary, (Plan Finance) Deptt.of Expenditure,North Block, New Delhi

9. Secretary,State Deptt.of Environment & Forests ,Govt.of Andhra Pradesh, Sectt. Building, Hyderabad-110022.

10. Additional Director (Monitoring Cell),Min.of Environment and Forests, Paryavaran Bhavan, New Delhi.

11. Guard File

12. Record File.

13. Monitoring File

(Dr.R.Warrier)
Joint Director

(33)

Annexure – VI

भारत सरकार
पर्यावरण एवं वन मंत्रालय
Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: plahujarai@yahoo.com
Telefax: 011: 2436 3973

F. No. J-11011/1159/2007-IA-II(I) Dated : June 10, 2008

To,

The General Manager
M/s Divi's Laboratories Ltd. Unit-1
Lingojigudem (V), Choutuppal (M)
Nalgonda District,
Andhra Pradesh – 508 252

Subject : Expansion of Bulk drug unit (Change in Product Mix) at Mandal Choutuppal, District Nalgonda, Andhra Pradesh by M/s Divi's Laboratories Ltd, Unit-1 – Environmental Clearance regd.

Sir,

This has reference to your letter no. nil dated 27.10.2007 along with application in Form – 1, pre-feasibility report and subsequent communication dated 11th February, 2008 seeking environmental clearance for the above project under the Environment Impact Assessment Notification, 2006.

2.0 The Ministry of Environment and Forests has examined the proposal for expansion of Bulk drug unit along with the change in the product mix in the existing plant premises by M/s Divi's Laboratories Limited, Unit -1 in District Nalgonda in Andhra Pradesh. The expansion will be carried out in the existing plant premises for which an area of 500 acres has been acquired. It is noted that presently the unit is manufacturing 16 products with production capacity of 497.5 MTPA. It is proposed to manufacture 60 products with production capacity of 2235.67 MTPA. At any time a maximum of 16 products out of 60 proposed products will be manufactured of which 6 are dedicated and 10 on campaign basis. A list of products along with the production capacity to be manufactured are given at annexure.

3.0. It is noted that water requirement will be 1200 m3/d of which 480 m3/d will be met from the ground water source as makeup water and 720 from the treated waste water. Permission for drawal of ground water has been obtained on 02.02.2005 from the State Government authority. About 1080 m3/d of effluent will be generated. The low TDS and domestic effluent will be treated in ETP and RO. The treated waste water will be used for green belt development. High TDS wastewater will be evaporated in multi-effect evaporators (MEE) and condensate will be reused for cooling purpose etc. The rejects from RO Plant will be treated in MEE and salts will be sent to TSDF. Cyclones, dust collectors and bag filters will be provided to control particulate emissions. Process emissions in the form of HCl, NH_3 and SO_2 will be scrubbed with scrubber. Vent condensers will be provided to solvent storage tanks to trap the vapours. Incinerator is provided with scrubber and stack of 40 m for proper dispersion of emissions. It is proposed to install 16 TPH FBC Boiler.

4.0. The Semi solid waste generated will be incinerated in incinerator and incinerator ash will be disposed off in TSDF. Residual wastes from process or utilities will be either sent to SLF or incinerated. Spent solvents will be recovered. Process residues and distillation bottom residue will be sent to incinerator. Spent carbon, forced evaporation salts, ETP sludge, incineration ash will be sent to TSDF. Sewage and ETP sludge will be sent to TSDF at Dundigal. All the hazardous materials will be incinerated or sent to secured land fill for disposal. Coal ash will be provided to brick manufacturers. Spent solvent will be recovered within the plant premises. Mixed spent solvent and spent acids will be provided to the recyclers. A new incinerator as per the CPCB norms will be installed during expansion of the project. Cost of expansion project is Rs. 15.0 Crore.

5.0. The synthetic organic chemicals manufacturing units are listed at serial no. 5(f) of schedule of EIA Notification, 2006 and categorized under "A" or "B" category depending upon the location of the plant outside or inside the notified industrial area. In the instant case, the plant is located outside the industrial area and is category "A" project. The Expert Appraisal Committee(I) in the 81st meeting held on 12-14th May, 2008 exempted the project from the preparation of EIA/EMP report and public hearing as per section 7(ii) of EIA Notification, 2006.

6.0 Based on the information submitted by the Project Authorities, the Ministry of Environment and Forests hereby accords the environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to compliance of the following specific and general conditions:

A SPECIFIC CONDITIONS:

i. The effluent generated shall be segregated into low TDS and high TDS streams. The high TDS stream (100m3/d) will be forced evaporated in the Multiple Effect Evaporator (MEE). The low TDS stream from process, floor washings and reactor washings (150 m3/d) will be treated in the ETP followed by RO treatment. The effluent from the boiler (148 m3/d), Cooling Tower (400 m3/d) and DM / Softener (100 m3/d) will be sent to RO. The permeates from the RO will be recycled and rejects will be sent to Multiple Effect Evaporator. The scrubbed effluent (20 m3/d) from incinerator will be evaporated in the MEE. The domestic effluent (162 m3/d) will be treated in the ETP followed by RO treatment. The treated effluent will be used for green belt development.

ii. The process emissions in the form of HCl, NH3 and SO2 shall be scrubbed with scrubber and emissions shall meet the prescribed standards. A hood with a dedicated scrubber shall be provided to scrub the bromine emissions.

iii. The project authorities shall provide the chilled brine solution in secondary condenser for condensation of the VOCs and ensure that the solvent recovery shall not be less than 95%. The solvents shall be recovered from the reactors, boilers, Wiped Film Evaporator and fractional distillation columns.

iv. The company shall provide the monitoring arrangement with vents and regular monitoring shall be carried out and reports submitted to the SPCB, CPCB and Ministry's Regional Office at Bangalore

v. To prevent solvent loss, following measures shall be taken :

a. Reactor shall be connected to chilled brine condenser system
b. Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
c. The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery
d. Solvents shall be stored in a separate space specified with all safety measures.
e. Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
f. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.

vi. The process emissions VOCs and particulate matter from various units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. In the event of failure of pollution control system(s) adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.

vii. Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits imposed by APPCB.

viii. For control of fugitive emission and VOCs following steps shall be followed :

a. Closed handling system shall be provided for chemicals
b. Reflux condenser shall be provided over reducer
c. Solvent handling pump shall be provided with mechanical seals to prevent leakages
d. System of leak detection and repair of pump/pipeline based on preventive maintenance.
e. Solvent shall be taken from underground storage tanks to reactors through closed pipeline. Storage tanks shall be vented through trap receiver and condenser operated on chilled water.

ix. During transfer of materials, spillages shall be avoided and garland drains be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.

x. The project authorities shall develop greenbelt in 202.3 Acre project area as per the guidelines of CPCB to mitigate the effect of fugitive emission.

xi. Adequate financial provision shall be made in the budget of the project for implementation of the above suggested environmental safeguards. Fund so earmarked shall not be diverted for any other purposes.

xii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

xiii. The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.

B. GENERAL CONDITIONS

i. The project authorities shall strictly adhere to the stipulations of the SPCB/state government or any statutory body.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

iii. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended. Authorization from the SPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.

iv. Ambient air quality monitoring stations shall be set up in the downwind direction as well as where maximum ground level concentration are anticipated in consultation with the State Pollution Control Board.

v. For control of process emissions, stacks of appropriate height as per the Central Pollution Control Board guidelines shall be provided. The scrubbed water shall be sent to ETP for further treatment.

vi. The company shall undertake following Waste Minimization measures :-

i. Metering of quantities of active ingredients to minimize waste.
ii. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
iii. Maximizing recoveries
iv. Use of automated material transfer system to minimize spillage.
v. Use of "Closed Feed" system into batch reactors.

vii. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the SPCB shall be obtained for collections/treatment/ storage/disposal of hazardous wastes.

viii. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

ix. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.

x. The project authorities shall provide rainwater harvesting system and ground water recharge.

xi. The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office /SPCB / CPCB. A six monthly compliance status report shall be submitted to monitoring agencies.

xii. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Ministry's Regional Office.

xiii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

7.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

8.0. The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner shall implement these conditions.

8.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

9.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.

P. Ahujarai

(Dr. P L Ahujarai)
Director

Copy to :-

1. The Secretary, State Deptt. of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, Paryarana Bhawan, A-3, Industrial Area, Sanathnagar Hyderabad- 500 018 Andhra Pradesh.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Principal Chief Conservator of Forests (Wild Life), Government of Andhra Pradesh, Tulja Bhavan, M J Market, Hyderabad, Andhra Pradesh.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard file/Record file/Monitoring file.

(Dr. P L Ahujarai)
Director

Annexure

(38)

F. No. J-11011/1159/2007-IA-II(I)

A LIST OF PROPOSED PRODUCTS

S. No	Name of the product	Production TPA
01	NAPROXEN	840
02	DEXTROMETHORPHON HBr	250
03	IOPAMIDOL	180
04	NABUMETONE	200
05	VALACYCLOVIR	150
06	LEVETIRACETAM	80
	Sub total	1700
07	5PHENYL HYDANTION	01
08	AWING	60
09	BWING	100
10	DIBOC	40
11	PQ CARBONATE	01
12	KETROLAC	01
13	PROGUNIL HCL	10
14	SULPHAZINE	20
15	CHLOROPRUGUNIL HCL	02
16	CYCLOPENTADECANOLIDE	10
17	O_2 CYCLOCYTIDINE HCL	02
18	LAMIVUDINE	01
19	SODIUM STIBO GLUCONATE	01
20	TAMSULOSIN HCL	0.1
21	ZOLPIDEM TARTRATE	02
22	QUETIAPINE	01
23	HOBT	01
24	ATAVAQUONE	10
25	CARVEDILOL	15
26	CME	40
27	PWS	12
28	TDZ	10
29	LAMOTRIGINE	40

P. Abhijaram

(39)

S. No	Name of the product	Production TPA
30	GABAPENTIN	10
31	N-METHYL-3-ACETAMIDOACETOPHENONE	0.5
32	SITAMAQUINE TOSYLATE	0.07
33	MUSTARD ALCOHOL	01
34	MARCOUMAR	02
35	N-HYDROXY SUCCINIMIDE	05
36	TRIPEPTIDE	0.2
37	TOPIRAMATE	01
38	NIACIN	10
39	KETO ACID	01
40	RIZATRIPTAN	0.1
41	SIBUTRAMINE HYDROCHLORIDE MONOHYDRATE	0.5
42	ME ALCOHOL	01
43	FREE AMINE	40
44	RESIDRONATE SODIUM	0.5
45	DESLORDTADINE	03
46	Z-VALA	50
47	METHOXY MORPHINAN HCl	10
48	TELMISARTAN	4.5
49	FOSPHENYTIN SODIUM	01
50	SERTRALINE HCl	02
51	S-BINAP	01
52	LORATIDINE	02
53	LATANOPROST	0.1
54	NATEGLINIDE	0.1
55	VALSARTAN	02
56	OLMESARTAN MEDOXOMI	01
57	CANDESARTAN CILEXETIL	01
58	IRBESARTAN	01
59	LANSOPROZOLE	02
60	SB 223412	02
	Sub Total	**535.67**
	Total	**2235.67**

Note: At any given time 16 products will be manufactured, 6 products (S. No. 1 to 6) continuously every day and 10 products out of (S. No. 7 to 60) on Campaign basis.

*****

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment, Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018.

(40) REGD.POST WITH ACK.DUE

Annexure - VII

Order No. SEIAA/TS/OL/NLG-02/2015- 3077 **Dt:03.02.2017.**

Sub: SEIAA, TS – M/s. Divi's Laboratories Limited (Unit-1), Sy. No. 302, Lingojigudem (V), Choutuppal (M), Nalgonda District – Environmental Clearance (Expansion) - Issued - Reg.

I. This has reference to your application submitted online on 29.08.2016 & EIA report submitted online on 09.12.2016 (proposal no. SIA/TG/IND2/17950/2016) received on 23.12.2016 and subsequent lr.dt.24.10.2016 seeking Environmental Clearance for the proposed expansion of **Synthetic organic chemicals manufacturing unit** in the name of **M/s. Divi's Laboratories Limited (Unit-1), Sy. No. 302, Lingojigudem (V), Choutuppal (M), Nalgonda District.** The nearest human habitation viz., Lingojigudem (V) exists at a distance of 2.0 km from the project site. The total area of the site for expansion is Ac.15.35 in Sy.No.302. Whereas, the total site area as per EC order dt.10.06.2008 is Ac. 500 (202.3 Ha.). Out of that, area earmarked for development of Green belt is 92.8 Ha. The total cost of the project for expansion is Rs. 75.5 Crores and the production capacity of the project after expansion is as following:

S. No	Product	Quantity (Kgs/day)	Quantity (TPA)
A	**Fixed Products**		
1	Naproxen	2761.64	1008
2	Dextromethorphan HBr	685	250
3	Iopamidol	493	180
4	Nabumetone	274	100
5	Valacyclovir.HCl	274	100
6	Levetiracetam	1315.1	480
	Sub Total	**5802.74**	**2118**
B	**Campaign products**		
7	A – Wing	123	45
8	B – Wing	246.6	90
9	Proguanil HCl	21.9	08
10	Sulphazine	13.7	05
11	Zolpidem Tartrate	2.74	01
12	Quetiapine	13.5	05
13	Atovaquone	65.8	24
14	Carvedilol	11	04
15	Lamotrigine (Stage-2)	274	100
16	Marcoumar	5.5	02
17	N-Hydroxy Succinimide	41.1	15
18	Niacin	274	100
19	Free Amine Pivalate Ester	207.1	75.6
20	Risedronate Sodium	0.55	0.2
21	Desloratadine	5.5	02
22	Methoxy Morphinan HCl	5.5	02

S. No	Product	Quantity (Kgs/day)	Quantity (TPA)
23	Fosphenytoin Sodium	1.37	0.5
24	Nateglinide	8.1	03
25	Diltiazem HCl	82.2	30
26	Thiol Acid	8.2	03
27	R-amine	2.74	01
28	Apocarotenal	1.9	0.7
29	EF-9	0.5	0.2
30	2-CL-3, 4-Pmboxy-Benzamide	1.37	0.5
31	N-Boc-Ethylenediamine	22	08
32	Fumaraldehyde Bis (Dimethyl acetal)	68.5	25
33	CME	137	50
	Sub Total	**1645.37**	**600.7**
	Grand Total	**7448.11**	**2718.7**
Maximum production capacity on Campaign Basis (i.e. Worst case: 6 fixed products and any 10 products at a point of time)		**7322.04**	**2672.6**
R&D Products		**5.5 kgs/day**	

II. In the process, synthetic organic chemicals are produced by using various chemicals, solvents, etc.,

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 29.09.2016, 25.10.2016 & 30.12.2016. The SEAC observed that though the total site area of the project is Ac.500, the proponent proposed the expansion only in Sy.No.302 of area Ac.15.35 which is notified and hence the SEAC considered the project. The Sub-Committee constituted by the SEAC inspected the site and submitted the report. The project is exempted from the process of Public Hearing as the industry is located in a Notified Industrial Area existing since 1990's, as per OM dt. 10.12.2014 of the MoEF&CC, GoI. Based on the information furnished, presentation made by the proponent and the consultant M/s. Ramky Enviro Engineers Ltd., Hyderabad; Certified Compliance Report dt. 28.09.2016 issued by the Regional Office, MoEF&CC, GoI, as per Circular dt.30.05.2012 of MoE&F, GoI; report of the Sub-Committee; G.O.Ms. No. 95, dt. 21.09.2007 of the EFS&T Dept., GoAP; G.O.Ms. No. 64, dt. 25.07.2013 of the EFS&T Dept., GoAP; G.O.Ms. No. 120, dt. 22.10.2013 of the I&C Dept., GoAP; G.O.Ms. No. 44, dt. 08.09.2016 of the I&C (IP&INF) Dept., GoTS; G.O.Ms.No. 47 dt. 02.07.2016 of I&CAD (Reforms) Dept., GoTS for withdrawl of 0.01 TMC / Annum of water from Musi River from the untilized Minor Irrigation allocations in K-10 Sub-basin of Krishna River; undertaking submitted by the proponent that they will go for expansion only in Sy.No. 302; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 27.01.2017 examined the proposal and recommendations of SEAC for issue of Environmental Clearance for Expansion considering the expansion in an area of 15.35 acres only in Sy.No.302 of Lingojigudem (V), Choutuppal (M), Nalgonda District. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, **the SEIAA, Telangana hereby accords Environmental Clearance to the project for Expansion** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

i. Air pollution:

(42)

i After expansion, the emissions from the coal fired Boilers of capacity 24 TPH (Proposed - Standby), 24 TPH (Existing) & 16 TPH (Existing) shall be routed through ESP & Bag filters followed by stacks of height 40m each. The concentration of particulates in the emission shall not exceed 115 mg/Nm^3. Thermic fluid heater (2x8 lakh kcal/hr) shall be provided with a stack of height 30m. Incinerator of capacity 1x9 TPD shall be routed through Multi Cyclone followed by Ventury Scrubber followed by stack of height 40m. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc, shall be provided to monitor stack emissions. Stacks of adequate height shall be provided for D.G. Sets of capacity 2x320 kVA (existing), 2x625 kVA (existing), 1x1250 kVA (existing), 1x750 kVA (proposed), 4x1250 kVA (proposed) & 1x1500 kVA (proposed) as per CPCB norms.

ii National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended time to time shall be followed by the unit.

iii The process emissions containing NH_3,CO, Br, H_2S, SO_2, HCl & HBr shall be routed through multi stage scrubber system. Scrubbed liquid shall be treated and reused or subjected to MEE. The process emissions containing derivatives of H_2, CO_2 & Oxygen shall be dispersed into the atmosphere. The industry shall also provide online pH monitoring system for scrubber. The industry shall meet the emission standards notified by the MoEF.

iv Necessary measures shall be taken to control odour as far as possible. Chillers (brine solution) shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers. Regular monitoring of the VOCs shall be carried out using sensors.

v The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by TSPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.

vi As proposed, green belt of 92.8 Ha shall be developed within plant premises with at least 10 meter wide green belt on all sides along the periphery of the project area, in downward direction and along road sides etc., Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.

vii Raw materials shall be transported in covered trucks. Raw materials shall be stored under sheds. All the belt conveyors shall be covered with G.I. sheets. Appropriate dust suppression system shall be provided all around the stockpiles and conveyor system. All the roads in the plant area shall be asphalted / concreted and water shall be sprinkled to suppress the dust.

viii Ambient air quality including ambient noise levels must not exceed the standards stipulated under Notification dt. 16.11.2009 issued by the MoEF&CC, GoI. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with TSPCB.

b) Water Pollution:

i The source of water is Bore-wells within plant site, RWS Borewells and from Musi River as per G.O.Ms.No. 47 dt. 02.07.2016 of I&CAD (Reforms) Dept., GoTS. The total water requirement after expansion shall not exceed 2227 KLD (i.e., Fresh Water of 1030 KLD & Recycled treated waste water of 1197 KLD). Quantity of water used for: Process is 215 KLD; washings is 142 KLD; boiler make-up is 700 KLD; Cooling tower makeup is 700 KLD; DM / Softener 150 KLD; Scrubber is 20 KLD and Domestic purposes is 300 KLD.

ii The total waste water generated after expansion shall not exceed 1340 KLD. Out of that, 215 KLD is from Process; 185 KLD is from washings; 70 KLD is from Boiler blow down; 420 KLD is from cooling tower bleed of; 150 KLD is from DM / Softener; 20 KLD is from Scrubber; 280 KLD is from Domestic section.

iii The high TDS and low TDS effluents generated from the process are to be separated and treated separately. The high TDS effluents shall be disposed into stripper followed by MEE and ATFD. The condensate shall be reused in cooling towers after necessary treatment. The LTDS effluents shall be treated in an ETP followed by RO system. The permeate is to be re-used in the plant and rejects are to be sent to MEE system. The treated effluents shall be recycled completely. The project proponent shall achieve **Zero Liquid Discharge** and in no case the effluent shall be discharged outside the factory premises. The volatile organics shall be sent to recyclers authorized by TSPCB.

iv The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.

v Automatic / online monitoring system (24 x 7 monitoring devices) for flow measurement and relevant pollutants in the treatment system to be installed. The data to be made available to the respective SPCB and in the Industry's website.

vi The industry shall install IP Camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability and flow meters in the channel / drain provided for carrying the effluent from within the premises of the unit.

c) Solid Waste :

i. Hazardous waste generated from the industry such as waste oils, used oils etc., shall be disposed as per the Hazardous Wastes (Management, Handling, and Transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TSPCB.

ii. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

iii. The proponent shall comply with the following w.r.t. Solid Waste generated after expansion:

S. No	Description	Quantity	Disposal
1	Process residues	5389 Kg/day	TSDF for incineration / Authorized Cement plants for Co-processing / Onsite Incineration
2	Solvent Residue		
3	Spent carbon	739 Kg/day	
4	Forced Evaporation salts	24,868 Kg/day	TSDF for landfill/ Authorized Vendors
5	ETP sludge	1800 Kg/day	
6	Incineration ash	9.0 Kg/day	
7	Sodium chloride	157 Kg/day	Disposed to authorized recovery units / TSDF for land filling.
8	By products from Process	1965 Kg/day	Disposed to authorized recovery units / Authorized Cement plants for Co-processing.
9	Spent catalyst	80 Kg/day	Shall be disposed to TSDF / returned to supplier for recovery.
10	Spent solvents	139 KLD	Recovered within the own premises / sent to authorized recovery units.
11	Mixed spent solvents	123 KLD	Shall be recovered within the own premises / sent to authorized recovery units.

S. No	Description	Quantity	Disposal
12	Spent acids	24 KLD	Shall be recovered and recycled within industry / authorized units.
13	Used oil / Waste lubricating oil	18 L/day	Shall be disposed to authorized Re-processors / recyclers.
14	Detoxified containers & liners of HW & Haz.Chemicals, MS drums HDPE drums Carboys, Container liners	374 Nos/day	After complete detoxification sent back to suppliers.
15	E-Waste	0.85 Kg/day	Authorized recyclers / Re-processors.
16	Spillages / Rejected Materials	3.5 Kg/day	Incineration at onsite / TSDF for landfill / Transfer to authorized cements plants for co-processing.
17	Waste Insulation / Glass wool	20 Kg/day	Authorized recyclers / Re-processors
18	Used Lead acid batteries	6.0 Nos /month	Disposed to manufacturers / dealers on buy back basis.

B. General Conditions:

i. **This order is valid for a period of 7 years.**

ii. "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any activity / construction work at site.

iii. This order is issued subject to outcome of the cases (if any), pending in the National Green Tribunal, Southern Zone, Chennai or in any other court.

iv. The industry shall not manufacture any other products and exceeding capacities except those mentioned in this order, without permission.

v. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

vi. No change in the process technology and scope of working should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.

vii. The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent ie.. M/s. Divi's Laboratories Ltd.

viii. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.

ix. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.

x. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM_{10}, $PM_{2.5}$, SO2, NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

xi. Data on ambient air quality (RSPM, SPM, PM_{10}, $PM_{2.5}$, SO_2, NOx) should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.

xii. Usage of Personnel Protection Equipments by all employees / workers shall be ensured.

xiii. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.

xiv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

xv. The Industry shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

xvii The funds earmarked for environmental protection measures (capital cost of Rs. 740 Lakhs and recurring cost of Rs. 74 Lakhs per annum) & also the funds earmarked for Corporate Social Responsibility (CSR) activities, should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Chennai.

xviii Officials from the Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Chennai.

xix. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

xx. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.

xxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xxii The company shall undertake eco-development measures including community welfare measures in the project area.

xxiii The proponent shall obtain all other mandatory clearances from respective departments.

xxiv Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection. (46)

xxvi The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY	MEMBER	CHAIRMAN,
SEIAA, T.S.	SEIAA, T.S.	SEIAA, T.S.

To

Sri. S. Ramakrishna, General Manager,
M/s. Divi's Laboratories Limited (Unit-1),
Lingojigudem (V), Choutuppal (M),
Nalgonda District. AP - 508 252,
Ph.No. 8694-257001,
Email.id mail@divislaboratories.com

//T.C.F.B.O//

SENIOR ENVIRONMENTAL ENGINEER
(Unit Head – III)

(47) Annexure - VIII

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/YDR-03/2017- 1421 **Dt:03.08.2017**

Sub: SEIAA, TS - M/s. Divi's Laboratories Limited (Unit-1), Sy. No. 302, Lingojigudem (V), Choutuppal (M), Yadadru (formerly Nalgonda) District – Amendment to Environmental Clearance – Issued - Reg.

Ref: 1. Order No. SEIAA/TS/OL/NLG-02/2015-3077, dt. 03.02.2017.
2. Representation submitted online (proposal no.SIA/TG/IND2/19612/2017) on 15.06.2017 received on 21.06.2017.

I. Earlier, the SEIAA, Telangana vide reference 1st cited had issued Environmental Clearance for Expansion of **Synthetic Organic Chemicals manufacturing unit** in the name of **M/s. Divi's Laboratories Limited (Unit-1), Sy. No. 302, Lingojigudem (V), Choutuppal (M), Nalgonda District** mentioning "The total area of the site for expansion is Ac.15.35 in Sy.No.302. Whereas, the total site area as per EC order dt.10.06.2008 is Ac. 500 (202.3 Ha.). Out of that, area earmarked for development of Green belt is 92.8 Ha." keeping in view of the G.O.Ms. No. 44, dt. 08.09.2016 of the I&C (IP&INF) Dept., GoTS.

II. The proponent vide reference 2nd cited informed the I&C (IP&INF) Dept., GoTS vide Memo dt.05.06.2017 issued orders that M/s. Divi's Laboratories Ltd., in Sy.Nos. 238, 247 to 250, 260 to 279 & 289 to 293 of Lingojigudem (V) and Sy.Nos. 505 & 506 of Aregudem (V) of Choutuppal (M), Yadadri District are also declared as Notified Industrial Areas in implementation of the Orders issued in G.O.Ms.No.120, dt.22.10.2013 & G.O.Ms.44, dt.08.09.2016. The extent of area of all the Sy.Nos. mentioned above is Ac.507.32 Guntas. Hence, it was requested to issue amendment to EC.

III. The request of the proponent was examined by the State Level Expert Appraisal Committee (SEAC) in its meeting held on 28.06.2017. Based on the information furnished and Memo dt.05.06.2017 issued by the I&C (IP&INF) Dept. of GoTS, the Committee considered the request of the proponent and recommended to issue amendment to the EC order. The State Level Environment Impact Assessment Authority (SEIAA), in its meetings held on 10.07.2017 & 11.07.2017 examined the request of the proponent and the recommendations of SEAC, and decided to issue amendment to the Environmental Clearance. Hence, the following amendments are made to the EC order issued vide reference 1st cited:

(a) The location of the project mentioned in the EC Order shall be read as "Sy.No. 238, 247 to 250, 260 to 279 & from 289 to 293 & 302 of Lingojigudem (V) and Sy.No. 505 & 506 of Aregudem (Hamlet of Pantangi Village) of Choutuppal (M), Yadadri District".

(b) The total site area after expansion mentioned in Para I shall be read as "Ac.507.32 Guntas".

(c) The following additional condition no. vii shall be inserted after condition no. vi under b) Water Pollution in A Specific Conditions:

The proponent shall regularly monitor the water quality of: in & around water bodies on downstream side of the project site and submit monitoring reports to the TSPCB.

IV. All other information mentioned and conditions stipulated in the EC order issued vide reference 1st cited remain the same.

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY	MEMBER	CHAIRMAN,
SEIAA, T.S.	SEIAA, T.S.	SEIAA, T.S.

To

Sri. S. Ramakrishna, General Manager,
M/s. Divi's Laboratories Limited (Unit-1),
Lingojigudem (V), Choutuppal (M),
Nalgonda District. AP - 508 252,
Ph.No. 8694-257001,
Email.id mail@divislaboratories.com

//T.C.F.B.O//

Joint Chief Environmental Engineer
(Unit – I)

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment, Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/YDR-38/2020- 165 **Dt:04.07.2020.**

Sub: **SEIAA, TS – M/s. Divi's Laboratories Limited (Unit – 1) Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudam (V), and 505 & 506 of Aregudem (Hamlet of Pantangi (V)), Choutuppal (M), Yadadri Bhuvanagiri Dist – Environmental Clearance (Expansion) - Issued - Reg.**

DESPATCHED ON: 10/7/2020

Ref:
1. Order No. J-11011/1159/2007-IA-II(I), dt. 10.06.2008.
2. Order No. SEIAA/TS/OL/NLG-02/2015-3077, dt. 03.02.2017.
3. Order No. SEIAA/TS/OL/YDR-03/2017-1421, dt. 03.08.2017 (Amend. to EC)
4. Representation submitted online (proposal no.SIA/TG/IND2/152244/2020) on 28.04.2018 received on 09.05.2020.

I. Earlier, the Environmental Clearance was issued by the MoE&F, GoI for change of product mix vide reference 1st cited. The SEIAA, Telangana vide references 2nd & 3rd cited issued EC Expansion & Amendment to EC for expansion of the unit for manufacturing 33 products of Bulk Drugs & Intermediates (Fixed 6 + Campaign 27) + R&D products.

II. Now, vide reference 4th cited for seeking Environmental Clearance for the proposed expansion of **Synthetic Organic Chemicals manufacturing unit** in the name of **M/s. Divi's Laboratories Limited (Unit – 1) Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudam (V), and 505 & 506 of Aregudem (Hamlet of Pantangi (V)), Choutuppal (M), Yadadri Bhuvanagiri Dist.** The nearest human habitation viz., Lingojigudem (V) exists at a distance of 2.0 km from the project site. It was reported that nearest water body i.e., Ityala Cheruvu exists at a distance of 2.8 km and nearest RF i.e., Choutuppal RF exists at a distance of 3.2 km from the plant site. The total area of the site is 205.31 Ha. (Ac. 507.32); Out of that, area earmarked for development of Green belt is 99.82 Ha (48.6%). The total cost of the project after expansion is Rs.1279.36 Crores and the production capacity of the project is as following:

S. No	Name of products	Quantity (TPA)
1	Naproxen	1008
2	Dextromethorphan HBr	372
3	Iopamidol	180
4	Nabumetone	200
5	Valacyclovir.HCl	100
6	Levetiracetam	960
7	A – Wing	25
8	B – Wing	25
9	Proguanil HCl	8.0
10	Sulphazine	5.0
11	Quetiapine	5.0
12	Atovaquone	24
13	Carvedilol	4.0
14	Marcoumar	2.0
15	N-Hydroxy Succinimide	15
16	Niacin	100
17	Free Amine Pivalate Ester	75.6
18	Fosphenytoin Sodium	0.5
19	Diltiazem HCl	60

S. No	Name of products	Quantity (TPA)
20	R-amine	1.0
21	Apocarotenal	5.0
22	EF-9	0.5
23	N-Boc-Ethylenediamine	8.0
24	Fumaraldehyde Bis (Dimethyl acetal)	120
25	CME	50
26	Bromo OTBN	900
27	ISIO-II	4.2
28	Iopromide	300
29	Nicotine	20
30	Dolutegravir	10
31	Rivaroxaban	30
32	DL-Naproxen	1200
33	Hydroxy Chloroquine Sulphate	300
34	Remdesvir	100
35	Favipiravir	100
--	R&D Products (10)	36.5
Total Production		**6354.3**

III. In the process, synthetic organic chemicals are produced by using various chemicals, solvents, etc.,

IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meetings held on 28.10.2019 & 23.05.2020. The Sub-Committee constituted by the SEAC in its meeting held on 28.10.2019 inspected the site on 16.12.2019 and submitted the report. The project is exempted from the process of Public Hearing as the industry is located in a Notified Industrial Area existing since 1990's, as per OM dt. 10.12.2014 of the MoEF&CC, GoI. Based on the information furnished, presentation made by the proponent and the consultant M/s. Ramky Enviro Engineers Ltd., Hyderabad; Certified Compliance Report dt. 27.04.2020 issued by the TSPCB, as per O.M. dt.30.05.2012 & 07.09.2017 of MoE&F, GoI; Report of the Sub-Committee; G.O.Ms. No. 95, dt. 21.09.2007 of the EFS&T Dept., GoAP; G.O.Ms. No. 64, dt. 25.07.2013 of the EFS&T Dept., GoAP; G.O.Ms. No. 120, dt. 22.10.2013 of the I&C Dept., GoAP. The SEAC also noted the provisions of G.O.Ms.No.44, dt.08.09.2016 issued by the Industries & Commerce (IP&INF) Dept., GoTS, and Memo dt.05.06.2017 of the I&C (IP&INF) Dept., declaring the project site of the proponent as notified industrial areas in G.O.Ms.No. 120, I&C (IP) Dept., dt.22.10.2013; S.O.1223 (E), dt.27.03.2020 of MoEF&CC, GoI; Undertaking lr. dt.27.06.2020 submitted by the proponent w.r.t. the recommendations of the Sub-Committee's inspection report; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 18.06.2020 examined the proposal and recommendations of SEAC for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, **the SEIAA, Telangana hereby accords Environmental Clearance to the project for Expansion** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

i. Air pollution:

i The emissions from the proposed Coal fired Boilers of capacity 1x24 TPH, 1x16 TPH & 1x24 TPH (Standby) and Oil fired Boilers of capacity 2 x 4 TPH shall be routed through Electro Static Precipitator (ESP) / Cyclone separator / Bag filter followed by Combined

Stack of height 40m. The concentration of particulates in the emission shall not exceed 115 mg/Nm^3. Thermic fluid heater (6x4 lakh kcal/hr) shall be provided with a stack of height 30m. Incinerator of capacity 1x9 TPD shall be routed through Multi Cyclone followed by Ventury Scrubber with a stack of height 40m. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc, shall be provided to monitor stack emissions. Stack of adequate height shall be provided for D.G. Sets of capacity 11 x 1500 kVA (Existing: 1x1500 kVA & Proposed: 10x1500 kVA), 5x1250 kVA(existing), 1x750 kVA (existing), 1x625 kVA (existing) & 2x320 kVA (existing) as per CPCB norms.

ii The process emissions containing Carbon monoxide, Hydrogen Sulphide, Hydrogen Chloride, & Ammonia are to be routed through Multi Stage Scrubber system. The process emissions containing derivatives of Carbon dioxide & Oxygen shall be safely dispersed into the atmosphere. Further, the process emissions containing derivatives of Hydrogen are to be safely dispersed into the atmosphere through water column. The industry shall also provide online pH monitoring system for scrubber. The industry shall meet the emission standards notified by the MoEF&CC.

iii National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended time to time shall be followed by the unit.

iv Necessary measures shall be taken to control odour as far as possible. Chillers (brine solution) shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers. Regular monitoring of the VOCs shall be carried out using sensors.

v The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by TSPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.

vi As proposed, greenbelt of 99.82 Ha. (48.6%) shall be developed within plant premises with at least 10 meter wide green belt on all sides along the periphery of the project area, in downward direction and along the road sides etc., Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.

vii Raw materials shall be transported in covered trucks. Raw materials shall be stored under sheds. All the belt conveyors shall be covered with G.I. sheets. Appropriate dust suppression system shall be provided all around the stockpiles and conveyor system. All the roads in the plant area shall be asphalted / concreted and water shall be sprinkled to suppress the dust.

viii The industry shall monitor VOCs in ambient air with online VOC analyzer and connect the data to the server of TSPCB.

ix The project proponent shall install 24x7 continuous emission monitoring system at stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB & CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

x The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.

xi To control source and the fugitive emission suitable pollution control devices shall be installed to meet the prescribed norms and / or the NAAQS. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.

xii Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.

xiii Acoustic enclosure shall be provided to DG set for controlling the noise pollution.

xiv The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc., on all sources of noise generation.

xv The ambient noise levels should conform to the standards prescribed under E(P)Act, 1986 viz., 75 dB(A) during day time and 70 dB(A) during night time.

xvi The Industry shall provide energy sources for lighting purpose shall preferably be LED based.

xvii Ambient air quality including ambient noise levels must not exceed the standards stipulated under Notification dt. 16.11.2009 issued by the MoEF&CC, GoI. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with TSPCB.

b) Water Pollution:

i The source of water is Bore-wells within the plant site, Ground water Dept. and from Musi River as per G.O.Ms.No.47, dt.02.07.2016 of I&CAD (Reforms) Dept., GoTS. The total water requirement after expansion shall not exceed 5014.0 KLD (i.e., Fresh Water of 3144 KLD & Recycled treated water of 1870 KLD). Quantity of water used for: Process Floor & reactor washings is 944.0 KLD; Boiler make-up is 1200.0 KLD; Cooling tower makeup is 1500.0 KLD; DM / Softener 150 KLD; Scrubber is 20 KLD and Domestic purposes is 550 KLD & Gardening is 600.0 KLD.

ii The total waste water generated after expansion shall not exceed 2846.0 KLD. Out of that, 619.0 KLD (HTDS) & 705.0 KLD (LTDS) are from Process & washings; 40 KLD is from Boiler blow down; 800.0 KLD is from cooling tower bleed of; 20.0 KLD is from Incinerator Scrubber; 150.0 KLD is from DM Plant / Softener regeneration; 512.0 KLD is from Domestic section.

iii The high TDS and low TDS effluents generated from the process are to be separated and treated separately. The high TDS effluents shall be disposed into stripper followed by MEE and ATFD. The condensate shall be reused in cooling towers after necessary treatment. The LTDS effluents shall be treated in Biological ETP followed by RO system. The permeate is to be re-used in the plant and rejects are to be sent to MEE system. The treated effluents shall be recycled completely. The project proponent shall achieve **Zero Liquid Discharge** and in no case the effluent shall be discharged outside the factory premises. The volatile organics shall be sent to recyclers authorized by TSPCB.

iv The effluent discharged shall confirm to the standards prescribed under Environment (Protection) Rules, 1986 or as specified by the SPCB while granting Consent under the Air/Water Act, whichever is more stringent.

v The effluent generated from the unit processes and operations shall be treated in proposed MEE followed by ETP. The treated effluent shall be recycled / reused within the plant. The effluent generated from the domestic section shall be disposed to septic tank followed by Soak Pit.

vi The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.

vii The industry shall install & maintain separate water meters for recording water consumption for various purposes and also maintain daily records.

viii Automatic / online monitoring system (24 x 7 monitoring devices) for flow measurement and relevant pollutants in the treatment system to be installed. The data to be made available to the TSPCB and in the Industry's website.

ix The industry shall install IP Camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability and flow meters in the channel / drain provided for carrying the effluent within the premises of the unit.

x Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

xi Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.

xii Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

c) Solid Waste :

i. Hazardous waste generated from the industry such as waste oils, used oils etc., shall be disposed as per the Hazardous Waste (Management, Handling, and Transboundary Movement) Rules, 2016, to the recyclers authorized by TSPCB.

ii. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

iii. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc., Flame arresters shall be provided on tank farm and the solvent transfer through pumps.

iv. The company shall undertake waste minimization measures as: Metering and control of quantities of active ingredients to minimize waste; Reuse of by-products from the process as raw materials or as raw material substitutes in other processes; Use of automated filling to minimize spillage; Venting equipment through vapour recovery system; and Use of high pressure hoses for equipment clearing to reduce wastewater generation.

v. The proponent shall comply with the following w.r.t. solid waste generated:

S. No	Description	Quantity	Mode of Disposal
1	Process residues (Organic Residue)	38485.5 Kg/day	Shall be disposed to Cement units for Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt.Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.
2	Solvent Residue (Distillation bottom residue)		
3	Spent carbon	1033.8 Kg/day	
4	Spent solvents	285 KLD	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents which cannot be reused shall be disposed to the End Users / Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt.Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.
5	Mixed spent solvents	241 KLD	

S. No	Description	Quantity	Mode of Disposal
6	Forced Evaporation salts	75753.7 Kg/day	TSDF for landfill / Authorized Vendors.
7	ETP sludge	4500 Kg/day	
8	Incineration ash	9.0 Kg/day	
9	Sodium chloride	108.4 Kg/day	Disposed to authorized recovery units / TSDF, Dundigal for land filling.
10	Spent catalyst	142.08 Kg/day	Shall be disposed to TSDF / returned to supplier for recovery.
11	Spent acids	24 KLD	Shall be recovered and recycled within industry / disposed to the End users / Authorized units.
12	Used oil / Waste lubricating oil	35 Ltrs/day	Shall be disposed to the authorized Re-processors / recyclers.
13	Detoxified containers & liners of HW & Haz. Chemicals • MS drums • HDPE drums • Carboys • Container liners	 125 Nos/day 76 Nos/day 212 Nos/day 119 Nos/day	After complete detoxification sent back to suppliers / Disposed to outside parties.
14	E-Waste	4.0 Kg/day	Shall be disposed to authorized Re-processors / Recyclers.
15	Spillage / Rejected material	20.0 Kg/day	Onsite incineration / Authorized cement manufacturing units for Co-processing / TSDF, Dundigal for incineration.
16	Waste Insulation / Glass Wool	320 Kg/day	Shall be disposed to authorized Re-processors / TSDF.
17	Used lead acid batteries	20.0 Kg/day	Disposed to manufacturers / dealers on buy back basis.

B. General Conditions:

i **This order is valid for a period of 7 years.**

ii "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any activity / construction work at site and also obtain CFO before commencing operations.

iii The industry shall not manufacture any other products and exceeding capacities except those mentioned in this order, without permission.

iv Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

v No change in the process technology and scope of working should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.

vi The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent ie., M/s. Divi's Laboratories Ltd.

vii The project proponent shall abide by all commitments and recommendations made in the EIA/EMP report, commitment made during their presentation to the Expert Appraisal Committee.

viii All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of project proponent transferring the ownership, maintenance of management of the project to any other entity.

ix The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.

x Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM_{10}, $PM_{2.5}$, SO_2, NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

xi Data on ambient air quality (PM_{10}, $PM_{2.5}$, SO_2, NO_2) should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.

xii Usage of Personnel Protection Equipments by all employees / workers shall be ensured.

xiii Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.

xiv Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

xv Emergency preparedness plan based on the Hazardous identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

xvi The Industry shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

xvii A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

xviii The funds earmarked for environmental protection measures (Capital cost of Rs. 15950.0 Lakhs and Recurring cost of Rs. 1595.0 Lakhs/annum); Budget for CER is Rs. 448.0 Lakhs for 5 years. & also the funds earmarked for Corporate Social Responsibility (CSR) activities, should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Chennai.

xix The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No.22-65/2017-IA.III, dt.01.05.2018, as applicable regarding Corporate Environment Responsibility (CER).

xx The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned SPCB as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

xxi Officials from the Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Chennai.

xxii The project proponent shall submit the copies of environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

xxiii The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.

xxiv Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xxv The company shall undertake eco-development measures including community welfare measures in the project area.

xxvi The proponent shall obtain all other mandatory clearances from respective departments.

xxvii Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxvii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxix The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

xxx Grant of EC is also subject to circulars issued under the EIA Notifications 2006, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY	**MEMBER**	**CHAIRMAN,**
SEIAA, T.S.	**SEIAA, T.S.**	**SEIAA, T.S.**

To

Sri S. Ramakrishna, General Manager,
M/s. Divi's Laboratories Limited (Unit-1),
Lingojigudem (V), Choutuppal (M),
Yadadri Bhuvanagiri District - 508 252,
Ph.No. 08694-257001,
Email.id mail@divislaboratories.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Nalgonda, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

By Joint Chief Environmental Engineer

(57) Annexure-X

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/YDR-62/2020- 277 Dt:02.02.2021.

Sub: SEIAA, TS - M/s. Divis Laboratories Limited (Unit – 1), Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudam (V), and 505 & 506 of Aregudem (hamlet of Pantalgi (V)), Choutuppal (M), Yadadri-Bhuvanagiri District – Amendment to Environmental Clearance – Issued - Reg.

Ref:
1. Order No. J-11011/1159/2007-IA-II(I), dt. 10.06.2008.
2. Order No. SEIAA/TS/OL/NLG-02/2015-3077, dt. 03.02.2017.
3. Order No. SEIAA/TS/OL/YDR-03/2017-1421, dt. 03.08.2017 (Amend. to EC)
4. Order No. SEIAA/TS/OL/YDR-38/2020-165, dt. 04.07.2020.
5. Your application submitted online on 11.09.2020 (proposal no. **SIA/TG/IND2/172671/2020**) MODI EC received on 26.09.2020.

I. The SEIAA, TS had issued Environmental Clearance for the proposed expansion of Bulk Drugs & Intermediates and R&D Products under Synthetic Organic Chemicals manufacturing unit in the name of M/s. Divis Laboratories Limited (Unit – I),Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudam (V), and 505 & 506 of Aregudem (hamlet of Pantalgi (V)), Choutuppal (M), Yadadri-Bhuvanagiri District, vide reference 4th cited.

II. Subsequently, the proponent vide reference 5th cited requested for amendment to EC for the following changes:

S.No.	*Description*	*Existing EC order dt:04.07.2020*	*Amendment requested*
1	*Representation submitted online proposal date provided on 4th Ref in EC order – (Page No.1 of 8) to be changed.*	*28.04.2018*	*28.04.2020*
2	*Quantity of water used for: Process, Floor & reactor washings in Para i of b) water pollution – (Page No.4 of 8)*	*944.0 KLD*	*994.0 KLD*
3	*Hazardous waste – Used lead acid batteries in S.no.17 in table of point V in c) Solid waste – (Page No.6 of 8)*	*20.0 kg/day*	*20.0 Nos/Month*
4	*Inclusion of details of by-products after products.*	--	*DCU Salt – 334.1 Kgs/day. TEA Salt – 1449 Kgs/day. TEA Salt – 101.1 Kgs/day. Ammonium Bromide salt – 219.2 Kgs/day.*

III. The request of the proponent was examined by the State Level Expert Appraisal Committee (SEAC) in its meetings held on 11.12.2020. Based on the information furnished, presentation made by the proponent and the consultant M/s. Ramky Enviro Engineers Ltd., Hyderabad; documents submitted by the proponent, the Committee considered the request of the proponent and recommended to issue amendment to the EC order. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 23.01.2021 examined the request of the proponent and the recommendations of SEAC, and decided to issue Amendment to the Environmental Clearance. Hence, the following amendments are made to the EC order issued vide reference 4th cited:

(a) The 4th reference in the earlier EC order no: SEIAA/TS/OL/YDR-38/2020-165, dt. 04.07.2020 shall be read as :

"Representation submitted online (proposal no.SIA/TG/IND/152244/2020) on 28.04.2020 received on 09.05.2020".

(b) The condition mentioned in Para (i) of (b) mentioned under Water Pollution shall be read as:

The source of water is Bore-wells within the plant site, Ground water Dept. and from Musi River as per G.O.Ms.No.47, dt.02.07.2016 of I&CAD (Reforms) Dept., GoTS. The total water requirement after expansion shall not exceed 5014.0 KLD (i.e., Fresh Water of 3144 KLD & Recycled treated water of 1870 KLD). Quantity of water used for: Process Floor & reactor washings is 994.0 KLD; Boiler make-up is 1200.0 KLD; Cooling tower makeup is 1500.0 KLD; DM / Softener 150 KLD; Scrubber is 20 KLD and Domestic purposes is 550 KLD & Gardening is 600.0 KLD.

(c) The following Byproducts are included at Para no. II along with the products mentioned earlier:

S.No.	Name of the Byproduct	Quantity	Disposal
1	DCU Salt	334.1 Kgs/day	Reused / Sale
2	TEA Salt	1449 Kgs/day	Reused / Sale
3	TEA Salt	101.1 Kgs/day	Reused / Sale
4	Ammonium Bromide Salt	219.2 Kgs/day	Reused / Sale

(d) The condition mentioned at Sl. No.17 of (v) point in Solid Waste shall be read as:

Description	Quantity	Mode of Disposal
Used lead acid batteries	20.0 Nos/Month	Disposed to manufacturers / dealers on buy-back basis

IV. All other information mentioned and conditions stipulated in the EC order issued vide reference 4th cited remain the same.

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY	MEMBER	CHAIRMAN,
SEIAA, T.S.	SEIAA, T.S.	SEIAA, T.S.

To
Sri S. Ramakrishna, General Manager,
M/s. Divi's Laboratories Limited (Unit-1),
Lingojigudem (V), Choutuppal (M),
Yadadri Bhuvanagiri District - 508 252,
Ph.No. 08694-257001,
Email.id mail@divislaboratories.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Nalgonda, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O.//

JOINT CHIEF ENVIRONMENTAL ENGINEER

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

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Annexure - XI

CONSENT & HWA ORDER (CHANGE OF PRODUCT MIX)
RED CATEGORY

Consent Order No: 210923374934 **Date:09.12.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', `the Rules') and amendments thereof and the rules and orders made there under to **M/s. Divi's Laboratories Limited (Unit -1), Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudem (V) and Sy.No.505 & 506 of Aregudem (Hamlet of Pantangi Village) of Choutuppal Mandal, Yadadri Bhuvanagiri District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	HTDS effluents (Process& washings)	533 KLD	• Shall be stripped off for organics recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing and distilled effluents shall be sent to LTDS treatment system. • Stripped effluents for forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be routed to LTDS treatment system. ATFD salts to TSDF.
2	LTDS effluents (Process & washing – 664 KLD) + Boiler Blow down- 40 KLD + Cooling tower blow down – 800 KLD + DM / Softener regeneration – 150 KLD + Incinerator Scrubber – 20 KLD + Domestic effluents – 512 KLD)	2186 KLD	• Treated in ETP • Treated effluents from ETP shall be filtered in the RO Plant. • RO Permeate water for reuse in the Plant. • RO rejects to MEE.
	Total	**2719 KLD**	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to Coal fired boiler of capacity 1 x 24 TPH
	Attached to Coal fired boiler of capacity 1 x 16 TPH
2	Attached to Coal fired boiler of capacity 1 x 24 TPH (Standby)*
3	Attached to Oil Fired Boiler 2 x 4 TPH (Stand by)*
4 & 5	Attached to Thermic fluid heaters of capacity 6 X 4 lakh K.cal/hr
6	Attached to Incinerator of capacity 9 TPD
7	Attached to DG sets of capacity Attached to 1 x 625 KVA, 1x750 KVA, 2 x 320 KVA, 5 x 1250 KVA & 11 x 1500 KVA.

**** The industry shall disconnect the connections to the 24 TPH coal fired boiler & 2 x 4 TPH Oil fired boiler as committed by the industry. In the instance of using the 24 TPH coal fired boiler & 2 x 4 TPH Oil fired boiler the industry shall inform the Regional Office, Nalgonda, before starting.***

iii) HW Authorisation No. 210923374934 Date:09.12.2021

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. Divi's Laboratories Limited (Unit -1), Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudem (V) and Sy.No.505 & 506 of Aregudem (Hamlet of Pantangi Village) of Choutuppal Mandal, Yadadri Bhuvanagiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

1. **Hazardous wastes with disposal option :**

Sl. No.	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	Process residues (Organic residue)	28.1 of Schedule – I	37563.2 Kg/day	Shall be disposed to Cement Units for Co-processing / AFR facilities for pre-processing (or) M/s. TSDF, Dundigal for pre-processing.
2.	Solvent Residue (Distillation bottom residue)	20.3 of Schedule -I		
3.	Spent carbon	28.3 of Schedule-I	1022.8 Kg/day	
4.	ETP sludge	35.3 of Schedule – I	4500 Kg/day	
5.	MEE Salts	35.3 of Schedule – I	75126.7 Kg/day	Shall be disposed to TSDF for landfilling
6.	Sodium Chloride	35.3 of Schedule – I	108.4 Kg/day	Shall be disposed to authorized recovery units / TSDF, for landfilling.
7.	Incineration ash	-	9 Kg/day	Shall be disposed to TSDF for landfill / authroised vendors.

2. **Hazardous wastes with recycling option:**

Sl. No.	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	Spent catalyst	28.2 of Schedule – I	135.18 Kg/day	Shall be disposed to TSDF / returned to supplier for recovery
2.	Spent acids	29.6 of Schedule – I	24 KLD	Shall be recovered and recycled within industry / disposed to the End users / Authorized units.

3.	Spent Solvents	28.6 of Schedule – I	272 KLD	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents which cannot be reused in the plant shall be disposed to the End Users / Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders / recyclers.
4.	Waste Oil	5.1 of Schedule - I	35 LPD	Shall be disposed to authorized Re-processors / Recyclers.
5.	Container & container liners of hazardous waste & chemicals	33.3 of Schedule - I	1000 No.s/ Month	After complete detoxification, it shall be disposed to the outside agencies.
	a) MS drums		125 Nos/day	
	b) HDPE drums		76 Nos/day	
	c) Carboys		212 Nos/day	
	d) Container liners		119 Nos/day	
6.	Spillages / rejected materials		20.0 Kg/day	Onsite incineration / Authorized cement manufacturing units for Co-processing / TSDF, Dundugal for incineration.
7.	Waste insulation / Glass wool		320 Kg/day	Shall be disposed to authorized Re-processors / TSDF.

This consent order is valid for manufacturing the following products along with quantities mentioned therein as per CFE (expansion) order dt. 15.09.2021.

S. No	Products	Capacity (kg/day)	No.of Stages	Starting raw material	Quantity (Kg/day)
1	Naproxen	2761.64	1	DL-Naproxen	7310
2	Dextromethorphan HBr	1019.2	2	N-Formyl octabase	1219
3	Iopamidol	493	2	Atipa dichloride	616
4	Nabumetone	548	1	2-Acetyl-6- methoxy naphthalene	961
5	Valacyclovir.HCl	274	1	Acyclovir	218
6	Levetiracetam	2630.1	2	S-Butanoic acid	13890
7	A-Wing	68.5	1	2,6-Dimethyl phenol	86
8	B-Wing	68.5	1	L-Valine	91
9	Proguanil HCl	21.9	2	Isopropyl amine	11
10	Sulphazine	13.7	1	4-Nitro toluene	30
11	Quetiapine	13.5	1	Dibenzo-(b,f)(1,4) thiazepine 11-(10H) - one	10
12	Atovaquone	65.8	1	4-CPCCA	123
13	Carvedilol	11	2	4-Hydroxycarbazole	7
14	Marcoumar	5.5	1	4-hydroxycoumarin	6
15	N-Hydroxy Succinimide	41.1	1	Succinic anhydride	71
16	Niacin	274	1	3-Cyanopyridine	293

17	Free Amine Pivalate Ester	207.1	3	CBZ Aminonitrile	85
18	Fosphenytoin Sodium	1.37	4	3-(Chloromethyl)-5,5-diphenyl Hydantoin	2
19	Diltiazem HCl	164.4	1	Cis-(+)-hydroxy lactam	145
20	R-amine	2.74	3	p-Methoxy Phenyl acetone	6
21	Apocarotenal	13.7	3	Isoprene	16
22	EF-9	1.37	3	Cotton	20
23	N-Boc-Ethylene diamine	22	1	Di-tert-butyl dicarbonate	39.3
24	Fumaraldehyde Bis (Dimethyl acetal)	328.8	1	Furan	183
25	CME	137	2	L-Menthol	116
26	Bromo OTBN	2465.8	1	1-chloro-4-methylbenzene	2555
27	ISIO-II	11.51	1	Dimethylmalonate	10
28	Iopromide	821.9	2	5-Nitroisophthalic acid monomethyl ester	364
29	Nicotine	55	2	2-Pyrrolidone	234
30	Rivaroxaban	82.1	4	Aniline	136
31	DL-Naproxen	3287.6	3	2-Acetyl-6-methoxy naphthalene	3113
32	Molnupiravir	328.7	3	Trimethyl orthoformate	329
33	Mesalamine	794.6	1	2-Hydroxy-5-Nitrobenzoic acid	2707
34	Irbesartan	274	2	Cyclopentanone	112
	R&D Products	100	--	--	--
	Total	**17409.13 kg/day**			

By-Products:

S.No	Name of the by-product	Product from which generated	Stage	Quantity (Kg/day)
1	DCU salt	Valacyclovir.HCl	1	334.1
2	TEA Salt	Levetiracetam	1&2	1449
3	TEA Salt	Free Amine Pivalate Ester	3	101.1
4	Ammonium Bromide Salt	Fumaraldehyde Bis (Dimethyl acetal)	1	219.2

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31st March,2026.

Sd/-
MEMBER SECRETARY

To
M/s. Divi's Laboratories Limited (Unit -1),
Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of
Lingojigudem (V) and Sy.No.505 & 506 of
Aregudem (Hamlet of Pantangi Village) of
Choutuppal Mandal, Yadadri Bhuvanagiri District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

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SCHEDULE-A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).

2. This order is issued in line with Board's CFE (change of product mix) order dt.15.09.2021. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions CFE (change of product mix) order dt.15.09.2021 is still applicable.

3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

4. The industry may explore the possibility of tapping the solar energy for their energy requirements.

5. The industry shall comply with the all the directions issued by the Board from time to time.

6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE-B

1. Total fresh Water Consumption shall not exceed 4990 KLD

Sl. No.	Purpose	Quantity (KLD)
1	Process & Floor washings and reactor washings.	970
2	Boiler feed	1200 (boiler condensate - 600 KLD)
3	Cooling (make up)	1500
4	DM / Softener	150
5	Scrubber	20
6	Domestic	550
7	Gardening	600
	Total	**4990 KLD (Fresh -3120 KLD & Recycled -1870 KLD)**

2. During the maintenance / breakdown of ZLD, the pre-treated LTDS effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C_6H_5OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l

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Chromium Hexavalent (as Cr^{+6})	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l
Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to Coal fired boiler of capacity 1 x 24 TPH Attached to Coal fired boiler of capacity 1 x 16 TPH	SPM	115 mg/Nm^3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
2	Attached to Coal fired boiler of capacity 1 x 24 TPH (Standby)	SPM	115 mg/Nm^3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
3	Attached to Oil Fired Boiler 2 x 4 TPH (Stand by)	-	-
4 & 5	Attached to Thermic fluid heaters of capacity 6 x 4 lakh K.cal/hr	SPM	115 mg/Nm^3
6	Attached to Incinerator of capacity 9 TPD	SPM	115 mg/Nm^3
7	Attached to DG sets of capacity Attached to 1 x 625 KVA, 1x750 KVA, 2 x 320 KVA, 5 x 1250 KVA & 11 x 1500 KVA.	SPM	115 mg/Nm^3

***As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.**

(65)

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

   Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
   Night time - (10 PM to 6 AM) - 70 dB (A).

7. The existing CFO & HWA (Expansion) order dt. 24.03.2021 valid upto 31.03.2026 and amendment to CFO & HWA on 26.04.2021 stands cancelled.

8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

9. The industry shall segregate effluents into LTDS & HTDS effluents separately.

10. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.

11. The industry shall provide and maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluents & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol..

12. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.

13. The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.

14. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions. They shall install vent condensers to the underground storage tanks.

15. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

16. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.

17. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.

18. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.

19. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.

20. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.

21. The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odor problem.

22. The industry shall develop greenbelt as per norms.

23. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.

24. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.

25. The industry shall not use effluents in cooling towers under any circumstances.

26. The industry shall not discharge any effluents onland within or outside the plant premises.

27. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.

28. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.

29. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.

30. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.

31. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

32. The industry shall provide and maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.

33. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.

34. The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to recyclers.

35. The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.

36. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.

37. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.

38. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.

39. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.

    i) Daily production details.
    ii) Quantity of Effluents generated and reused.
    iii) Log Books for pollution control systems.
    iv) Daily solid waste generated and disposed

    (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.

40. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.

41. The industry shall comply with Task Force directions issued by the Board from time to time.

42. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

43. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE – C
[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management. Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

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6. The industry shall dispose of e-waste to the authorized traders/ recyclers only.

7. The industry shall maintain good housekeeping.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Divi's Laboratories Limited (Unit -1),
Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of
Lingojigudem (V) and Sy.No.505 & 506 of
Aregudem (Hamlet of Pantangi Village) of
Choutuppal Mandal, Yadadri Bhuvanagiri District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

(69) Annexure - XII

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

AMENDMENT ORDER

Order No : TSPCB/210923374934/RO-NLG/CFO/HO/2021 &2 **Date:13.04.2022**

Sub: TSPCB - **M/s. Divi's Laboratories Ltd, Unit-1, Sy. Nos. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudem Village and Survey Nos. 505 & 506 of Aregudem (Hamlet of Pantangi Village), Choutuppal (M),Yadadri District - Amendment to CFO & HWA** - Issued - Reg.

Ref: 1) CFO & HWA order No. 210923374934, dt. 09.12.2021
2) Industry's request letter dt. 17.12.2021

In the reference 1st cited, the Board issued CFO & HWA (change of product mix) Order to M/s. Divi's Laboratories Ltd, Unit-1, Sy. Nos. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudem Village and Survey Nos. 505 & 506 of Aregudem (Hamlet of Pantangi Village), Choutuppal (M),Yadadri District to produce Bulk drugs with a validity upto 31.03.2026.

In the reference 2nd cited, the industry requested for corrections in the CFO & HWA (Change of product mix) order.

After scrutiny of industry's request, the Board hereby issues amendment to CFO & HWA (change of product mix) order dt. 19.1.2021 is as follows:

- **Emissions from chimneys shall be read as follows:**

Chimney No.	Description of Chimney
1	Attached to Coal fired boiler of capacity 1 x 24 TPH
	Attached to Coal fired boiler of capacity 1 x 16 TPH
2	Attached to Coal fired boiler of capacity 1 x 24 TPH (Standby)
3	Attached to Oil Fired Boiler 2 x 4 TPH (Stand by)
4 & 5	Attached to Thermic fluid heaters of capacity 6 X 4 lakh K.cal/hr
6	Attached to Incinerator of capacity 9 TPD
7	Attached to DG sets of capacity Attached to 1 x 625 KVA, 1x750 KVA, 2 x 320 KVA, 5 x 1250 KVA & 11 x 1500 KVA.

- **Hazardous wastes with disposal option – Spent solvents shall be read as follows:**

S. No	Description	Stream	Quantity	Disposal option
5	MEE Salts	35.3 of Schedule – I	75126.7 Kg/day	Shall be disposed to TSDF for landfill / authorized vendors.

- **Hazardous wastes with disposal option – quantity & disposal option of mixed spent solvents shall read as follows:**

S. No	Description	Stream	Quantity	Disposal option
8	Mixed Spent solvents	-	241 KLD	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents which cannot be reused in the plant shall be disposed to the End Users / Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal for pre-processing to be

				processing / TSDF Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders / recyclers.

- **Hazardous wastes with recycling option – quantity & disposal option of E-waste shall read as follows:**

S. No	Description	Stream	Quantity	Disposal option
8	E-waste	18 of Schedule – IV	4.0 Kg/day	Shall be disposed to authorized E-waste Re-processors / recyclers / dismantlers.

- **At page no.3 of CFO & HWA (change of product mix) order dt. 09.12.2021, paragraph mentioned as CFE (Expansion) order dt. 15.09.2021 shall be read as follows:**

  "This consent order is valid for manufacturing the following products along with quantities mentioned therein as per CFE (change of product mix) order dt. 15.09.2021".

All other conditions and validity of CFO & HWA order issued vide reference 1st cited will remain the same.

Sd/-
MEMBER SECRETARY

To
M/s. Divi's Laboratories Ltd, Unit-1,
Sy. Nos. 238, 247 to 250, 260 to 279,
289 to 293 & 302 of Lingojigudem Village and
Sy.Nos. 505 & 506 of Aregudem (Hamlet of Pantangi Village),
Choutuppal (M),Yadadri District
508252

Copy to:
1. The JCEE, Zonal Office, R.C. Puram for information and necessary action.
2. The E.E., Regional Office, Nalgonda for information and necessary action

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

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Annexure-XIII
Annexure – XIII

TELANGANA STATE POLLUTION CONTROL BOARD

25-35/11, Tulasi Reddy Complex,R.C.Puram,Sangareddy Dist.-502032

ANALYSIS REPORT
FORM – XI
REPORT BY THE BOARD ANALYST
(See Rule 28)

Report No.2016-11-299-278

Dt:-7-12-2016

I hereby certify that Sri.Md.Sadiq Ali, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 30/11/2016 from the RO-Nalgonda, Samples of **M/s.Divis Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri District** collected on 28/11/2016.

2016-11-269 : Inlet of ETP(Process LTDS)
2016-11-270 : Electro chemical Oxidation plant Outlet (Biologcal Aeration Inlet)
2016-11-271 : Biological Aeration Outlet (Ultra Filtration (UF) Inlet)
2016-11-272 : Ultra filtration Outlet (Process R.O Inlet)
2016-11-273 : Process R.O Permeate (Cooling Tower Inlet)
2016-11-274 : Cooling Towers Bleed off (Non process Effluent & Non process RO Inlet)
2016-11-275 : Non Process R.O Permeate
2016-11-276 : MEE Inlet (HTDS and R.O Plants Rejects)
2016-11-277 : MEE Condensate
2016-11-278 : MEE Condensate after Aeration(Process R.O Inlet)

The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the above mentioned sample from 30/11/2016 to 7/12/2016 and declare the result of the analysis to be as follows.

S.No	Parameter	Results									
		269	270	271	272	273	274	275	276	277	278
1	P^H	5.1	6.9	7.5	6.9	7.1	6.5	8.7	7.2	8.01	8.2
2	Total Suspended Solids (TSS)	344	956	221	59	-	228	-	806	55	76
3	Total Dissolved Solids (TDS)	18116	19269	16932	1447	226	2523	211	19953	284	307
4	Chemical Oxygen Demand (COD)	22854	15695	4179	170	78	1346	-	3824	2428	387

Note: All result are expressed in mg/L except P^H.
The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

Signed this: 7/12/2016
Address:
Sri.Md.Sadiq Ali
Senior Environmental Scientist
Zonal Laboratory
R.C.Puram

Md Sadiq Ali
SIGNATURE OF THE STATE BOARD ANALYST

(72)

Annexure – XIII A

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2018/4447-4449
Collected on: 24/04/2018
Test method: Standard Methods of APHA, 22nd Edition
Issue date: 05/05/2018

Collected by: Analyst Gr – I & AEE, RO-NLG
Received on: 25/04/2018
Quantity of the sample: 1Ltr. sample each
Page No.: 1 of 1

Source : M/s. Divis Laboratories Ltd. Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code	:	Sample details / collection point
4447	-	Inlet of ETP (Process LTDS).
4448	-	Electro Chemical Oxidation Plant Outlet (Biological Aeration Inlet).
4449	-	Biological Aeration – I Outlet (Clarifier Inlet).

Parameters	Method (*) No.	Unit	Results		
			4447	4448	4449
pH at 25°C	4500-B	-	4.7	6.8	7.2
Total Suspended Solids	2540-B	mg/L	2,000	1,500	1,200
Total Dissolved Solids	2540-C	mg/L	18,992	17,924	16,024
Chemical Oxygen Demand	5220-B	mg/L	26,400	14,080	3,600
Oil & Grease	5520 A	mg/L	20	13.2	2.8

Note: Results related to sample as received.

BDL: Below Detectable Limit.

P. Veeranna
Joint Chief Environmental Scientist (FAC)

.....End of report.....

(73)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2018/4450-4452
Collected on: 24/04/2018
Test method: Standard Methods of APHA, 22nd Edition
Issue date: 05/05/2018

Collected by: Analyst Gr – I & AEE, RO-NLG
Received on: 25/04/2018
Quantity of the sample: 1Ltr. sample each
Page No.: 1 of 1

Source : **M/s. Divis Laboratories Ltd. Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.**

Sample code	:	Sample details / collection point
4450	-	Biological Aeration – II outlet (Ultra Filtration Inlet).
4451	-	Ultra Filtration Outlet (Process RO Inlet).
4452	-	Process RO Permeate (Cooling Tower Inlet).

Parameters	Method (*) No.	Unit	Results		
			4450	4451	4452
pH at 25°C	4500-B	-	7.3	6.9	6.6
Total Suspended Solids	2540-B	mg/L	507	162	< 5
Total Dissolved Solids	2540-C	mg/L	13,920	12,420	320
Chemical Oxygen Demand	5220-B	mg/L	1,801	736	100
Oil & Grease	5520 A	mg/L	1.2	BDL	BDL

Note: Results related to sample as received

BDL: Below Detectable Limit.

P. Veeranna
Joint Chief Environmental Scientist (FAC)

.....End of report.....

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2018/4453-4454
Collected on: 24/04/2018
Test method: Standard Methods of APHA, 22nd Edition
Issue date: 05/05/2018

Collected by: Analyst Gr – I & AEE, RO-NLG
Received on: 25/04/2018
Quantity of the sample: 1Ltr. sample each
Page No.: 1 of 1

Source : M/s. Divis Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

4453 - Cooling Tower Bleed off (Non Process Effluents & Non Process Ro Inlet).

4454 - Non Process RO Permeate.

Parameters	Method (*) No.	Unit	Results	
			4453	4454
pH at 25°C	4500-B	-	6.7	7.6
Total Suspended Solids	2540-B	mg/L	290	10
Total Dissolved Solids	2540-C	mg/L	3,394	180
Chemical Oxygen Demand	5220-B	mg/L	1,264	32
Oil & Grease	5520 A	mg/L	BDL	BDL

Note: Results related to sample as received.

BDL: Below Detectable Limit.

P. Veeranna
Joint Chief Environmental Scientist (FAC)

.....End of report.....

OK

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2018/4455-4457
Collected on: 24/04/2018
Test method: Standard Methods of APHA, 22nd Edition
Issue date: 05/05/2018

Collected by: Analyst Gr – I & AEE, RO-NLG
Received on: 25/04/2018
Quantity of the sample: 1Ltr. sample each
Page No.: 1 of 1

Source : M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code	:	Sample details / collection point
4455	-	MEE Inlet (HTDS & RO Plant Rejects).
4456	-	MEE Condensate.
4457	-	MEE Condensate after aeration (Process RO Inlet).

Parameters	Method (*) No.	Unit	Results		
			4455	4456	4457
pH at 25°C	4500-B	-	7.3	9.5	7.2
Total Suspended Solids	2540-B	mg/L	587	29	10
Total Dissolved Solids	2540-C	mg/L	29,937	159	202
Chemical Oxygen Demand	5220-B	mg/L	7,880	2,120	199
Oil & Grease	5520 A	mg/L	5.2	BDL	BDL

Note: Results related to sample as received.

BDL: Below Detectable Limit.

P. Veeranna
Joint Chief Environmental Scientist (FAC)

.....End of report.....

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Annexure- XIII B

	TELANGANA STATE POLLUTION CONTROL BOARD ZONAL LABORATORY: R.C.PURAM 25/35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy Dist. ISO-9001 & OHSAS-18001 Certified Laboratory Certificate's No:-Q-180211 & 180204-S	JAS-ANZ

ANALYSIS REPORT

Sample No. 2018 – 8 – 210 - 213

1) Sample Description : **M/s. Divis Laboratories Ltd, Lingojigudem (V), Chouttupal (M), Yadadri District.**

2) Sample Source :

2018-8-210 : Inlet of ETP
2018-8-211 : Outlet of ETP
2018-8-212 : RO Permeate
2018-8-213 : Sample of HTDS Effluent

3) Sample Collected on : 20.8.2018

4) Sample Received on : 21.8.2018

5) Sample collected by : RO-Nalgonda

S.No	Parameter	Method No.*	Results			
			210	211	212	213
1	P^H	4500 - H^+ - B	4.4	7.6	7.6	6.7
2	Total Suspended Solids (TSS)	2540-D	305	147	-	352
3	Total Dissolved Solids (TDS)	2540-C	20985	12365	209	27616
4	Chemical Oxygen Demand (COD)	5220-B	18320	1816	34	7760
5	Biological Oxygen Demand (BOD)	5120-B	5496	363	-	-

*Standard methods for the examination of water & waste water APHA -23rd edition.

Note:
1) Results are related to sample as received.
2) All values are in mg/L except P^H.

Annapurnarayana
SENIOR ENVIRONMENTAL SCIENTIST

(77)

Annexure X.III D

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/11412-11414
Collected on: 26/11/2019
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 07/12/2019

Collected by: EE, AES & AEE-I. RO-NLG
Received on: 27/11/2019
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

11412 - Inlet of Biological ETP (LTDS Effluent).

11413 - ECOT Inlet (Primary Aeration Effluent).

11414 - ECOT Outlet (Biological Aeration Tank Inlet).

Parameters	Method (*) No.	Unit	Results		
			11412	11413	11414
pH at 25^{0}C	4500-B	-	3.9	7.41	6.92
Total Suspended Solids	2540-B	mg/L	780	310	220
Total Dissolved Solids (TDS)	2540-C	mg/L	15,520	15,100	14,510
Chemical Oxygen Demand	5220-B	mg/L	27,360	25,120	14,240
Oil and Grease	5520 – B	mg/L	2.4	1.9	1.6

Note: Results related to sample as received.

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

GC-MS Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/11412 & 11419
Collected on: 26/11/2019
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 07/12/2019

Collected by: EE, AES & AEE-I. RO-NLG
Received on: 27 /11/2019
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code	:	Sample details / collection point
11412	-	Inlet of Biological ETP (LTDS Effluent).
11419	-	HTDS effluent (MEE Feed).

Sample Code: 11412

S. No	Compounds Identified
1	Triethylamine
2	Diethyl carbonate
3	p-Xylene
4	Ethyl N, N-diethylcarbamate
5	2-Hydroxy-4-isopropylnaphthalene
6	Naphthalene, 2-ethenyl-6-methyoxy
7	2-Acetyl-6-methoxynaphthalene
8	2-Naphthaleneacetic acid, 6-methyl
9	Triphenylphosphine oxide

Sample Code: 11419

S. No	Compounds Identified
1	Formamide, N, N-dimethyl
2	N, N-Dimethylacetamide
3	2-Pyrrolidinone, 1-methyl
4	Benzene, (1-nitroethyl)
5	Acetamide, N- (1-phenylethyl)
6	.alpha. Phenethylurethane
7	Naphthalene, 2-ethenyl-6-methoxy
8	Triphenylphosphine oxide

Note: Results related to sample as received.

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)'

.....End of report.....

(79)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/11415-11417
Collected on: 26/11/2019
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 07/12/2019

Collected by: EE, AES & AEE-I, RO-NLG
Received on: 27/11/2019
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

11415 - Outlet of Biological ETP (Sand Filter Feed).

11416 - Sand Filter Outlet (Ultra Filtration Feed).

11417 - Ultra Filtation Outlet (Process RO Feed).

Parameters	Method (*) No.	Unit	Results		
			11415	11416	11417
pH at 25°C	4500-B	-	6.31	7.16	7.05
Total Suspended Solids	2540-B	mg/L	150	80	15
Total Dissolved Solids (TDS)	2540-C	mg/L	12,100	8,800	8,200
Chemical Oxygen Demand	5220-B	mg/L	1,216	1,192	752
Oil and Grease	5520 – B	mg/L	0.3	0.2	BDL

Note: Results related to sample as received.

BDL: Below detectable limit

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

(80)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/11418-11420
Collected on: 26/11/2019
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 07/12/2019

Collected by: EE, AES & AEE-I. RO-NLG
Received on: 27 /11/2019
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

11418 - Process RO Permeate.

11419 - HTDS Effluent (MEE Feed).

11420 - MEE Condensate.

Parameters	Method (*) No.	Unit	Results		
			11418	11419	11420
pH at 25°C	4500-B	-	7.06	6.25	8.5
Total Suspended Solids	2540-B	mg/L	5	480	20
Total Dissolved Solids (TDS)	2540-C	mg/L	440	45,025	540
Chemical Oxygen Demand	5220-B	mg/L	100	12,080	1,240
Oil and Grease	5520 – B	mg/L	BDL	1.4	0.6

Note: Results related to sample as received.

BDL: Below detectable limit

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

(81)

Annexure – XIII E

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/1276-1278
Collected on: 17/01/2020
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 28/01/2020

Collected by: EE, AES & AEE-I, RO-NLG
Received on: 18/01/2020
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

1276 - LTDS Raw Effluent.

1277 - Biological ETP Inlet (ECOT Outlet).

1278 - Biological ETP Outlet (Ultra Filtation Feed).

Parameters	Method (*) No.	Unit	Results		
			1276	1277	1278
pH at 25°C	4500-B	-	4.3	7.1	7.12
Total Suspended Solids	2540-B	mg/L	435	255	168
Total Dissolved Solids (TDS)	2540-C	mg/L	8150	7640	7240
Chemical Oxygen Demand	5220-B	mg/L	22,240	15,600	1,440
Oil and Grease	5520 – B	mg/L	2.6	1.8	0.2

Note: Results related to sample as received.

BDL: Below detectable limit

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

(82)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/1279-1281
Collected on: 17/01/2020
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 28 /01/2020

Collected by: EE, AES & AEE-I. RO-NLG
Received on: 18/01/2020
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code	:	Sample details / collection point
1279	-	Ultra Filtation Outlet (Process RO Feed).
1280	-	Process RO Permiate.
1281	-	HTDS Effluent (MEE Feed).

Parameters	Method (*) No.	Unit	Results		
			1279	1280	1281
pH at 25°C	4500-B	-	7.0	6.9	6.4
Total Suspended Solids	2540-B	mg/L	11	8	528
Total Dissolved Solids (TDS)	2540-C	mg/L	7150	210	34,600
Chemical Oxygen Demand	5220-B	mg/L	1,424	84	14,240
Oil and Grease	5520 – B	mg/L	BDL	BDL	1.3

Note: Results related to sample as received.

BDL: Below detectable limit

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/1282-1284
Collected on: 17/01/2020
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 28/01/2020

Collected by: EE, AES & AEE-I, RO-NLG
Received on: 18/01/2020
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

1282 - MEE Condensate.

1283 - Non Process RO Feed (CoolingTowers & Boiler Bleedoffs).

1284 - Non Process RO Permiate.

Parameters	Method (*) No.	Unit	Results		
			1282	1283	1284
pH at 25°C	4500-B	-	8.4	7.1	7.0
Total Suspended Solids	2540-B	mg/L	18	115	17
Total Dissolved Solids (TDS)	2540-C	mg/L	455	3,218	190
Chemical Oxygen Demand	5220-B	mg/L	388	872	36
Oil and Grease	5520 – B	mg/L	BDL	BDL	BDL

Note: Results related to sample as received.

BDL: Below detectable limit

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

GC-MS Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/1276 & 1281
Collected on: 17/01/2020
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 29/01/2020

Collected by: EE, AES & AEE-I, RO-NLG
Received on: 18/01/2020
Quantity of the sample: 1 Ltr. sample each

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

1276 - LTDS Raw Effluent.

1281 - HTDS Effluent (MEE Feed).

Sample Code: 1276

S. No	Compounds Identified
1	Toluene
2	Diethyl carbonate
3	Butanoic acid, 2-bromo-, ethyl
4	Naphthalene, 2-ethenyl-6-methoxy
5	Naproxen methyl ester
6	Naproxen
7	Triphenylphosphinie oxide
8	Triphenylphosphine sulfide

Sample Code: 1281

S. No	Compounds Identified
1	Formamide, N, N-dimethyl
2	2-Pyrrlidinone, 1-methyl
3	Benzenemethanamine, .alpha.-methyl
4	Ethane, 1, 1, 2, 2-tetramethoxy
5	Acetamide, N-(1-phenylethyl)
6	Alpha.phenethylurethane
7	Levetiracetam
8	2-Acetyl-6-methoxynaphthalene
9	Naproxen
10	Diltiazem
11	Triphenylphosphinie oxide

Note: Results related to sample as received.

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

Annexure- XIII F

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 02034 to 02037

1) Sample Description : **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvangiri District.**

2) Sample Source :

2021 – 02034 : LTDS Raw effluent (Inlet of ECOT)

2021 – 02035 : Biological ETP Inlet (ECOT Outlet)

2021 – 02036 : Biological ETP Outlet (Ultra Filtration Feed)

2021 – 02037 : Ultra Filtration Outlet (Process RO Feed)

3) Sample Collected on : 02/02/2021

4) Sample Received on : 03/02/2021

5) Report issued on : 09/02/2021

6) Sample Collected by : AS & AEE-II, RO-Nalgonda

S. No.	Parameter	Method No*	Results			
			02034	02035	02036	02037
1	pH	4500-H^+-B	4.54	7.28	7.34	7.28
2	Total Suspended Solids (TSS)	2540 - D	978	256	182	84
3	Total Dissolved Solids (TDS)	2540 – C	10,868	9,432	7,756	7,630
4	Chemical Oxygen Demand (COD)	5220 - B	23,200	15,200	1,216	1,104

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:
1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

9/2/21

SENIOR ENVIRONMENTAL SCIENTIST

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 02039 to 02041, 02043 & 02044

1) Sample Description : **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvangiri District.**

2) Sample Source :

2021 – 02039 : HTDS effluent (MEE Feed)

2021 – 02040 : MEE Condensate

2021 – 02041 : Non Process RO Feed (Cooling Towers & Boiler Bleed offs)

2021 – 02043 : MEE Cooling Tower

2021 – 02044 : Rotary Vacuum Drum Filter Cooling Tower

3) Sample Collected on : 02/02/2021

4) Sample Received on : 03/02/2021

5) Report issued on : 09/02/2021

6) Sample Collected by : AS & AEE-II, RO-Nalgonda

S. No.	Parameter	Method No*	Results				
			02039	02040	02041	02043	02044
1	pH	4500-H^+-B	7.24	8.26	7.28	7.34	7.38
2	Total Suspended Solids (TSS)	2540 - D	448	22	86	36	42
3	Total Dissolved Solids (TDS)	2540 – C	41,650	432	5,694	328	352
4	Chemical Oxygen Demand (COD)	5220 - B	10,400	268	568	76	72

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:
1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

9/2/21

SENIOR ENVIRONMENTAL SCIENTIST

(87)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 02038 & 02042

1) Sample Description : **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvangiri District.**

2) Sample Source :

2021 – 02038 : Process RO Permeate

2021 – 02042 : Non Process RO Permeate

3) Sample Collected on : 02/02/2021

4) Sample Received on : 03/02/2021

5) Report issued on : 09/02/2021

6) Sample Collected by : AS & AEE-II, RO-Nalgonda

S. No.	Parameter	Method No*	Results	
			02038	02042
1	pH	4500-H^+-B	7.12	7.32
2	Total Suspended Solids (TSS)	2540 - D	42	24
3	Total Dissolved Solids (TDS)	2540 – C	420	358
4	Chemical Oxygen Demand (COD)	5220 - B	72	32
5	Biological Oxygen Demand (BOD)	5210-B	23	6
6	Oil & Grease	5520-B,D	BDL	BDL

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:
1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

9/2/21

SENIOR ENVIRONMENTAL SCIENTIST

(88)

Annexure-XIII G1

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2022 – 04350 & 04351

1) Sample Description : **M/s. Divi's Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri Bhuvangiri District.**

2) Sample Source : **A. Existing ETP**

2022 – 04350 : HTDS Effluent (MEE Feed)

2022 – 04351 : MEE Condensate

3) Sample Collected on : 28/04/2022

4) Sample Received on : 29/04/2022

5) Report issued on : 06/05/2022

6) Sample Collected by : AEE-II & AES-II – RO-Nalgonda

S. No.	Parameter	Method No*	Results	
			04350	04351
1	pH	4500-H^+-B	6.90	7.85
2	Total Suspended Solids (TSS)	2540-D	474	12
3	Total Dissolved Solids (TDS)	2540-C	23,019	445
4	Chemical Oxygen Demand (COD)	5220-B	15,200	840

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:
1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

6/5/22

SENIOR ENVIRONMENTAL SCIENTIST

SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C.PURAM, SANGAREDDY DISTRICT

(89)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2022 – 04352 to 04356

1) Sample Description : **M/s. Divi's Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri Bhuvangiri District.**
2) Sample Source : **A. Existing ETP**
2022 – 04352 : Biological ETP Inlet
2022 – 04353 : Biological ETP Outlet
2022 – 04354 : Process RO Permeate
2022 – 04355 : Non Process RO Feed (Cooling Towers & Boiler Bleed offs)
2022 – 04356 : Non Process RO Permeate
3) Sample Collected on : 28/04/2022
4) Sample Received on : 29/04/2022
5) Report issued on : 06/05/2022
6) Sample Collected by : AEE-II & AES-II – RO-Nalgonda

S. No.	Parameter	Method No*	Results				
			04352	04353	04354	04355	04356
1	pH	4500-H^+-B	6.82	7.19	7.05	7.16	6.79
2	Total Suspended Solids (TSS)	2540-D	120	83	BDL	72	BDL
3	Total Dissolved Solids (TDS)	2540-C	3,268	2,477	58	2,265	42
4	Chemical Oxygen Demand (COD)	5220-B	384	224	56	264	28
5	Biological Oxygen Demand (BOD)	5210-B	76	24	9	43	BDL
6	Oil & Grease	5520-B,D	BDL	BDL	BDL	BDL	BDL

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:
1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST

SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C.PURAM, SANGAREDDY DISTRICT

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2022 – 04357 to 04359

1) Sample Description : **M/s. Divi's Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri Bhuvangiri District.**

2) Sample Source : **B. Expansion ETP**

2022 – 04357 : HTDS Effluent

2022 – 04358 : MEE & ATFD combined condensate

2022 – 04359 : Condensate aeration outlet

3) Sample Collected on : 28/04/2022

4) Sample Received on : 29/04/2022

5) Report issued on : 06/05/2022

6) Sample Collected by : AEE-II & AES-II – RO-Nalgonda

S. No.	Parameter	Method No*	Results		
			04357	04358	04359
1	pH	4500-H^+-B	6.81	7.17	7.42
2	Total Suspended Solids (TSS)	2540-D	180	12	35
3	Total Dissolved Solids (TDS)	2540-C	36,848	786	862
4	Chemical Oxygen Demand (COD)	5220-B	9,600	296	128

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:
1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

6/5/22

SENIOR ENVIRONMENTAL SCIENTIST

SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C.PURAM, SANGAREDDY DISTRICT

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2022 – 04360 to 04362

1) Sample Description : **M/s. Divi's Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri Bhuvangiri District.**
2) Sample Source : **B. Expansion ETP**
   2022 – 04360 : LTDS Biological ETP Inlet
   2022 – 04361 : LTDS Biological ETP Outlet
   2022 – 04362 : RO Permeate
3) Sample Collected on : 28/04/2022
4) Sample Received on : 29/04/2022
5) Report issued on : 06/05/2022
6) Sample Collected by : AEE-II & AES-II – RO-Nalgonda

S. No.	Parameter	Method No*	Results		
			04360	04361	04362
1	pH	**4500-H^+-B**	7.02	7.27	6.92
2	Total Suspended Solids (TSS)	**2540-D**	192	65	BDL
3	Total Dissolved Solids (TDS)	**2540-C**	3,839	2,856	50
4	Chemical Oxygen Demand (COD)	**5220-B**	1,346	238	42
5	Biological Oxygen Demand (BOD)	**5210-B**	285	26	6
6	Oil & Grease	**5520-B,D**	BDL	BDL	BDL

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:
1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

6/5/22

SENIOR ENVIRONMENTAL SCIENTIST

SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C.PURAM, SANGAREDDY DISTRICT

(92)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03241 Dt:-27-03-2023

I hereby certify that D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 17/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District** collected on 16/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

B. Effluent Samples from Existing ETP:

2023 – 03241 : LTDS Raw effluent (Inlet of ECOT)

I further certify that I have analyzed the aforementioned sample on 17/03/2023 to 27/03/2023 and declare the result of the analysis to be as follows.

S. No.	Parameter	Method No*	Results
			03241
1	pH	4500-H^+-B	4.62
2	Total Suspended Solids (TSS)	2540-D	856
3	Total Dissolved Solids (TDS)	2540-C	8,102
4	Chemical Oxygen Demand (COD)	5220-B	14,800

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

Signed this: 27/03/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
D. Nageswar Rao
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03242 to 03245 Dt:-27-03-2023

I hereby certify that D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 17/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District** collected on 16/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

B. Effluent Samples from Existing ETP:

2023 – 03242 : Biological ETP Inlet (ECOT Outlet)
2023 – 03243 : Biological ETP Outlet (Ultra Filtration Feed)
2023 – 03244 : Ultra Filtration Outlet (Process RO Feed)
2023 – 03245 : Process RO Permeate

I further certify that I have analyzed the aforementioned sample on 17/03/2023 to 27/03/2023 and declare the result of the analysis to be as follows.

S. No.	Parameter	Method No*	Results			
			03242	03243	03244	03245
1	pH	4500-H^+-B	7.30	7.13	7.86	7.50
2	Total Suspended Solids (TSS)	2540-D	548	121	39	<5
3	Total Dissolved Solids (TDS)	2540-C	7,406	7,103	6,706	502
4	Chemical Oxygen Demand (COD)	5220-B	8,680	768	688	88
5	Biological Oxygen Demand (BOD)	5210-B	2,119	112	172	10
6	Oil & Grease	5520-B,D	1.9	0.6	0.4	BDL

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit

Signed this: 27/03/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
D. Nageswar Rao
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

(94)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03246 to 03250 Dt:-27-03-2023

I hereby certify that D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 17/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District** collected on 16/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

B. Effluent Samples from Existing ETP:

2023 – 03246 : HTDS Effluent (MEE Feed)
2023 – 03247 : MEE Condensate

I further certify that I have analyzed the aforementioned sample on 17/03/2023 to 27/03/2023 and declare the result of the analysis to be as follows.

S. No.	Parameter	Method No*	Results	
			03246	03247
1	pH	4500-H^+-B	7.10	7.78
2	Total Suspended Solids (TSS)	2540-D	432	<5
3	Total Dissolved Solids (TDS)	2540-C	37,103	308
4	Chemical Oxygen Demand (COD)	5220-B	12,320	452

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit

Signed this: 27/03/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
D. Nageswar Rao
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

(95)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03248 & 03249 Dt:-27-03-2023

I hereby certify that D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 17/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District** collected on 16/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

B. Effluent Samples from Existing ETP:

2023 – 03248 : Non Process RO Feed (Cooling Towers & Boiler Bleed Offs)
2023 – 03249 : Non Process RO Permeate

I further certify that I have analyzed the aforementioned sample on 17/03/2023 to 27/03/2023 and declare the result of the analysis to be as follows.

S. No.	Parameter	Method No*	Results	
			03248	03249
1	pH	4500-H^+-B	7.10	7.60
2	Total Suspended Solids (TSS)	2540-D	150	<5
3	Total Dissolved Solids (TDS)	2540-C	1,203	153
4	Chemical Oxygen Demand (COD)	5220-B	376	72

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit

Signed this: 27/03/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
D. Nageswar Rao
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

(96)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03250 to 03254 Dt:-27-03-2023

I hereby certify that D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 17/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District** collected on 16/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

B. Effluent Samples from Existing ETP:

2023 – 03250 : MEE Cooling tower
2023 – 03251 : Cooling Tower attached to Service Block – 2
2023 – 03252 : Cooling Tower attached to Service Block – 4
2023 – 03253 : Cooling Tower attached to Service Block – 5
2023 – 03254 : Cooling Tower attached to Service Block – 1

I further certify that I have analyzed the aforementioned sample on 17/03/2023 to 27/03/2023 and declare the result of the analysis to be as follows.

S. No.	Parameter	Method No*	Results				
			03250	03251	03252	03253	03254
1	pH	4500-H^+-B	7.49	7.15	7.18	7.04	7.65
2	Total Suspended Solids (TSS)	2540-D	40	14	32	20	30
3	Total Dissolved Solids (TDS)	2540-C	472	422	312	452	406
4	Chemical Oxygen Demand (COD)	5220-B	75	28	62	68	72
5	Biological Oxygen Demand (BOD)	5210-B	18	6	12	14	15
6	Oil & Grease	5520-B,D	BDL	BDL	BDL	BDL	BDL

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit

Signed this: 27/03/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
D. Nageswar Rao
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

(97)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03255 to 03257 Dt:-27-03-2023

I hereby certify that D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 17/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District** collected on 16/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

C. Effluent Samples from Expansion ETP:

2023 – 03255 : HTDS Effluent
2023 – 03256 : MEE & AFTD Combined Condensate
2023 – 03257 : Condensate aeration outlet

I further certify that I have analyzed the aforementioned sample on 17/03/2023 to 27/03/2023 and declare the result of the analysis to be as follows.

S. No.	Parameter	Method No*	Results		
			03255	03256	03257
1	pH	4500-H^+-B	7.22	7.85	7.82
2	Total Suspended Solids (TSS)	2540-D	210	10	<5
3	Total Dissolved Solids (TDS)	2540-C	37,102	522	605
4	Chemical Oxygen Demand (COD)	5220-B	12,320	350	112

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit

Signed this: 27/03/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
D. Nageswar Rao
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

(98)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03258 to 03260 Dt:-27-03-2023

I hereby certify that D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 17/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District** collected on 16/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

C. Effluent Samples from Expansion ETP:

2023 – 03258 : LTDS Biological ETP Inlet
2023 – 03259 : LTDS Biological ETP Outlet
2023 – 03260 : RO Permeate

I further certify that I have analyzed the aforementioned sample on 17/03/2023 to 27/03/2023 and declare the result of the analysis to be as follows.

S. No.	Parameter	Method No*	Results		
			03258	03259	03260
1	pH	4500-H^+-B	7.19	7.04	6.98
2	Total Suspended Solids (TSS)	2540-D	522	121	<5
3	Total Dissolved Solids (TDS)	2540-C	4,718	3,480	82
4	Chemical Oxygen Demand (COD)	5220-B	7,331	356	48
5	Biological Oxygen Demand (BOD)	5210-B	1,090	42	BDL
6	Oil & Grease	5520-B,D	1.2	BDL	BDL

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit

Signed this: 27/03/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
D. Nageswar Rao
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

(99)

Annexure-XIV

No. J-11011/26/2003-IA-II(I)
Government of India
Ministry of Environment & Forests
I.A.Division

Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi-110 003
Email : sujata@menf.delhi.nic.in
Telefax : 24364595

July 1, 2004

To

Shri T.C.Reddy
Managing Director
M/s Srini Pharmaceuticals Ltd
Plot No. 10, Type –C, Road No. 8
Film Nagar, Jubille Hills
Hyderabad-500 033

Sub : Bulk drug unit of M/s Srini Pharmaceuticals Ltd. at village Chottuppal, Nalgonda district, Andhra Pradesh – environmental clearance regarding

Sir,

This has reference to letter no. nil dated 29.1.03 enclosing EIA/EMP report and other documents, and subsequent communications dated 17.3.03, 28.4.03, 14.5.03, 5.4.04 and 24.4.04, seeking environmental clearance for the above project under EIA Notification, 1994.

2. The Ministry of Environment & Forests has examined your application along with EIA/EMP report. It is noted that the unit was set up in 1996 and environmental clearance has been sought for manufacture of five products : Diltiazem (6 TPA); Enrofloxacin (6 TPA); Salbutamol sulphate (3 TPA); Acyclovir (1 TPA); and Omeprazole (1 TPA). The unit is located in an area of 8.6 hectares at Chottuppal in Nalgonda district of Andhra Pradesh. Water requirement for the project (18.9 m^3/d) is met from groundwater through borewells. The industrial effluent is treated in forced evaporation system. Solid wastes generated in the form of salts from evaporator and process wastes are disposed off at the common secured TSDF site at Dundigal. For control of fugitive emissions, chilled water, coolant vent condensers are provided to all solvent storage tanks. Consent to Establish was accorded by Andhra Pradesh Pollution Control Board on 7.3.96. Public hearing for the project was held on 27.3.04. Cost of the project is Rs. 8.52 crores.

3. The Ministry of Environment & Forests hereby accords environmental clearance to the above project under EIA Notification dated 27th January, 1994 as amended subsequently, subject to strict compliance of the following conditions:

A. SPECIFIC CONDITIONS

(i) The gaseous emissions (SO_2, NO_x & CO) and particulate matter from various process units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. In the event of failure of pollution control system(s) adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency.

(ii) Ambient Air Quality Monitoring Stations shall be set up in the downwind direction as well as where maximum ground level concentration are anticipated in consultation with the State Pollution Control Board.

(iii) For control of fugitive emissions, chilled water coolant, vent condensers shall be provided to all solvent storage tanks. Fugitive emissions in the work zone environment, product, raw material storage areas shall be regularly monitored. The emissions shall conform to the limits imposed by APPCB.

(iv) The industrial effluent (9.8 m^3/d) shall be treated in forced evaporation system.

(v) Solid wastes generated in the form of salts from evaporator (0.3 TPD) and process wastes (0.3 tpd) shall be disposed off at the common secured TSDF site at Dundigal. Boiler flyash (3 TPD) shall be given to brick manufacturers.

(vi) Additional efforts towards conservation of raw material shall be made by the industry. The recommendations made in the "Waste Minimization Manual" prepared by National Productivity Council for the Ministry shall also be followed.

(vii) The company shall develop rainwater harvesting structures to harvest the run-off water for recharge of groundwater.

(viii) Green belt of adequate width and density shall be provided to mitigate the effects of fugitive emission all around the plant. Development of green belt shall be as per the CPCB guidelines.

(ix) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

(x) The project authorities shall undertake eco-development measures including community welfare measures in the project area for the overall improvement of the environment. The action plans in this regard shall be submitted to the APPCB within three months of issue of this letter.

B. GENERAL CONDITIONS

(i) The project authorities shall strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board.

(ii) At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.

(iii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment & Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(iv) The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000. Authorisation from the State Pollution Control Board shall be obtained for collection, treatment, storage, disposal of hazardous wastes.

(v) The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

(vi) The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA report.

(vii) A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

(viii) The project authorities shall provide adequate funds, both recurring and non-recurring, to implement the conditions stipulated by the Ministry of Environment & Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.

(ix) The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office at Bangalore/ State Pollution Control Board / Central Pollution Control Board. A six monthly compliance status report shall be submitted to monitoring agencies.

(x) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board / Committee and may also be seen at website of the Ministry at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Ministry's Regional Office at Bangalore.

(xi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

4. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

5. The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

6. The above conditions will be enforced, interalia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.

Sujata Arora

(Dr.Sujata Arora)
Joint Director

Copy to :

1. Secretary (Environment), Government of Andhra Pradesh, Mantralya, Hyderabad
2. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110 0323.
3. The Chairman, Andhra Pradesh Pollution Control Board, 2nd floor, HUDA Complex, Maitrivaram, S.R.Nagar Amerpet, Opp. Sarathi Studio, Hyderabad-500 038
4. Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office (Southern), Kendriya Sadan, 4th floor, 17th Main Road,II Block, Koramangla, Bangalore-560 034
5. JS (CCI-I), MOEF
6. Director, Monitoring Cell, MoEF
7. Guard file
8. Monitoring file
9. Record file

(Dr.Sujata Arora)
Joint Director

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment, Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018.

REGD.POST WITH ACK DUE (102) Annexure - XV

Order No. SEIAA/TS/OL/YDR-80/2020- **Dt:23.02.2021.**

Sub: **SEIAA, TS – M/s. Srini Pharmceuticals Private Limited, Sy. No. 247, 248, 253, 308, 309, 309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313, 313/AA, Choutuppal (V & M), Yadadri Bhuvanagiri District. – Environmental Clearance (Expansion)- Issued - Reg.**

Ref: 1. EC Issued from MoE&F, GoI, dt. 01.07.2004
2. Your Application submitted online (proposal no. SIA/TG/IND2/166923/2020) on 14.08.2020 received on 24.09.2020.

I. Earlier, the MoE&F, GoI had issued Environmental Clearance for Bulk Drug unit, vide reference 1st cited.

II. Now, vide reference 2nd cited for seeking Environmental Clearance for the proposed expansion of **Bulk Drugs & Drug intermediates** under **Synthetic Organic Chemicals manufacturing unit** in the name of **M/s. Srini Pharmceuticals Private Limited, Sy. No. 247, 248, 253, 308, 309, 309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313, 313/AA, Choutuppal (V & M), Yadadri Bhuvanagiri District** The nearest human habitation viz., Choutuppal (V) exists at a distance of 0.60 km from the project site. It was reported that nearest water body is Bairavani Cheruvu exists at a distance of 2.56 km and Nearest RF is Choutuppal RF exists at a distance of 2.21 km. The total area of the site is Ac. 56.01; Out of that, area earmarked for development of Green belt is Ac. 22.83 (40.75%). The existing unit is having CFO dt. 29.09.2016. The total cost for the proposed expansion project is Rs. 30.0 Crores and the production capacity of the project is as following:

List of Products:

S.No	Product Name	Quantity	
		Kg/ Day	MT/Month
1	Abacavir	160.00	4.80
2	Adapalene	150.00	4.50
3	Amiloride	140.00	4.20
4	Amlodipine Besylate	400.00	12.00
5	Apixaban	150.00	4.50
6	Apremilast	136.67	4.10
7	Argatroban	150.00	4.50
8	Aripiprazole	400.00	12.00
9	Atorvastatin Calcium Trihydrate	210.00	6.30
10	Avanafil	136.67	4.10
11	BaloxavirMarboxil	130.00	3.90
12	Bazedoxifene	126.67	3.80
13	Bilastine	140.00	4.20
14	Brinzolamide	133.33	4.00
15	Brivaracetum	120.00	3.60
16	Clonazepam	206.67	6.20
17	Clopidogrel Bisulfate	333.33	10.00
18	Dabigatran Etexilate Mesylate	400.00	12.00
19	Danofloxacin	136.67	4.10
20	Darunavir	126.67	3.80
21	Dasatinib	140.00	4.20
22	Deferasirox	196.67	5.90

S.No	Product Name	Quantity	
		Kg/ Day	MT/Month
23	Deferiprone	400.00	12.00
24	Dexlansoprazole	183.33	5.50
25	Dextromethomorphan Hydrobromide Monohydrate	666.67	20.00
26	Donepezil	140.00	4.20
27	Donepezil Hydrochloride	150.00	4.50
28	Doxazosin Mesylate	263.33	7.90
29	Duloxetine Hydrochloride	140.00	4.20
30	Edoxaban	136.67	4.10
31	Enalapril Maleate	350.00	10.50
32	Esomeprazole Magnesium Trihydrate	240.00	7.20
33	Favipiravir	130.00	3.90
34	Fluvoxamine Maleate	300.00	9.00
35	Hydroxy Chloroquine Sulfate	400.00	12.00
36	Labetalol Hydrochloride	333.33	10.00
37	Lamivudine	150.00	4.50
38	Lamotrigine	146.67	4.40
39	Lansoprazole	183.33	5.50
40	Levetiracetam	400.00	12.00
41	Levofloxacin Hemihydrate	266.67	8.00
42	Linagliptin	160.00	4.80
43	Loratadine	133.33	4.00
44	Mirabegron	166.67	5.00
45	Mirtazapine	250.00	7.50
46	Montelukast Sodium	150.00	4.50
47	Mycophenolate Mofetil	200.00	6.00
48	Netarsudil	153.33	4.60
49	Nitrofurantoin	173.33	5.20
50	Olanzapine	183.33	5.50
51	Omeprazole	600.00	18.00
52	Omeprazole Magnesium	170.00	5.10
53	Oseltamivir Phosphate	220.00	6.60
54	Palbociclib	163.33	4.90
55	Pantoprazole Sodium Sesquihydrate	340.00	10.20
56	Paroxetine Hydrochloride Hemihydrate	136.67	4.10
57	Peramivir	140.00	4.20
58	Perampanel	140.00	4.20
59	Perindopril tert-butyl Amine	150.00	4.50
60	Pimavanserin Tartrate	140.00	4.20
61	Pirfenidone	183.33	5.50
62	Posaconazole	140.00	4.20
63	Prasugrel	136.67	4.10
64	Pregabalin	400.00	12.00
65	Rabeprazole Sodium	173.33	5.20
66	Raloxifene Hydrochloride	170.00	5.10
67	Ramipril	196.67	5.90
68	Ranolazine	166.67	5.00
69	Remdesivir	140.00	4.20
70	Repaglinide	136.67	4.10
71	Ribavirin	150.00	4.50
72	Ritonavir	163.33	4.90
73	Rivaroxaban	173.33	5.20
74	Rosuvastatin Calcium	183.33	5.50
75	Selexipag	163.33	4.90
76	Sofosbuvir	130.00	3.90

S.No	Product Name (104)	Quantity	
		Kg/ Day	MT/Month
77	Sumatriptan Succinate	140.00	4.20
78	Tadalafil	160.00	4.80
79	Tenofovir Disoproxil Fumarate	160.00	4.80
80	Tolvaptan	173.33	5.20
81	Trazadone Hydrochloride	410.00	12.30
82	Urapidil	173.33	5.20
83	Valacyclovir Hydrochloride	833.33	25.00
84	Valganciclovir Hydrochloride	136.67	4.10
85	Vildagliptin	173.33	5.20
86	Voglibose	140.00	4.20
87	Vonoprazan Fumarate	145.00	4.35
88	Voriconazole	163.33	4.90
89	(S)-(-)-1,2,4-Butanetriol	266.67	8.00
90	(S)-(+)-3-Hydroxytetrahydrofuran	66.67	2.00
Total (Any 37 products will be manufactured at any given point of time)		**11266.67**	**338.00**

List of by-products:

S.No	Name of the Product	Name of the By-product	Quantity	
			Kg/day	MT/Month
1	Abacavir	Triethylamine hydrochloride	111.70	3.35
		Ethanol	112.20	3.37
2	Apixaban	Morpholine	44.70	1.34
3	Argatroban	Triethylamine hydrochloride	131.80	3.95
4	Aripiprazole	Sodium bromide	155.10	4.65
5	Avanafil	N,N-Dicyclohexyl urea	792.60	23.78
6	Baloxavir carboxyl	Benzyl chloride	41.90	1.26
7	Bilastine	Sodium –p-toulene sulfonate	82.75	2.48
		Potassium P-toluene sulfonate	79.80	2.39
8	Brinzolamide	P-toluene sulphonic acid	71.30	2.14
9	Brivaracetam	1,1,1,3,3,3Hexamethyldisilazane	111.40	3.34
10	Clopidogrel Bisulphate	TEA Hydrochloride	171.85	5.16
		P-toluene Sulphonic acid	185.00	5.55
11	Darunavir	Tert-Butanol	27.90	0.84
		Triethylamine Hydrochloride	51.75	1.55
12	Dasatinib	Triethylamine hydrochloride	54.775	1.64
13	Donepezil Hydrochloride	Potassium chloride	64.50	1.94
		Methoxy ethanol	110.45	3.31
		Aluminium Hydroxide	56.60	1.70
		Dimethyl sulphide	37.80	1.13
14	Donepezil	Dimethyl sulphide	33.50	1.01
		Tert- Butanol	42.20	1.27
15	Duloxetine Hydrochloride	Oxalic acid	44.90	1.35
16	Edoxaban	Tri ethylamine Hydrochloride	60.10	1.80
17	Favipiravir	Sodium bromide	134.40	4.03
		Potassium chloride	71.85	2.16
18	Labetalol Hydrochloride	Boric acid	381.60	11.45
19	Lamivudine	L-methanol	132.10	3.96
		Boric acid	52.30	1.57
20	Lansoprazole	Sodium acetate	78.20	2.35
		Acetic acid	57.25	1.72
		Potassium nitrate	81.10	2.43
21	Loratadine	Potassium chloride	62.25	1.87
22	Mirabegron	Acetic acid	117.50	3.53

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S.No	Name of the Product	Name of the By-product	Quantity	
			Kg/day	MT/Month
		Ammonium sulphate	128.20	3.85
23	Oseltamivir phosphate	Tert butyl chloride	64.02	1.92
24	Paroxiline Hydrochloride hemihydrates	Potassium chloride	31.30	0.94
		phenol	39.50	1.19
25	Perampanel	Potassium bromide	60.10	1.80
		Fumaric acid	52.20	1.57
26	Prasugrel	Succinamide	76.40	2.29
		Sodium bromide	66.00	1.98
27	Pregabalin	Ammonium chloride	1030.00	30.90
28	Rabeprazole sodium	Sodium acetate	100.50	3.02
		Acetic acid	73.55	2.21
29	Ramipril	Imidazole	95.50	2.87
		Sodium Fumarate	92.25	2.77
		Toluene	53.10	1.59
30	Ritonavir	Sodium acetate	93.85	2.82
		Boric acid	43.90	1.32
		4-Nitro phenol	51.40	1.54
		Sodium phosphate	33.45	1.00
		4-Nitro phenol	51.20	1.54
31	Rivaroxaban	Potassium chloride	63.90	1.92
		Triethylamine hydrochloride	103.10	3.09
32	Rosuvastatin calcium	Metachloro benzoic acid	420.25	12.61
		Ethanol	38.00	1.14
33	Sumatriptan Succinate	Potassium phosphate	377.70	11.33
34	Tolvaptan	Diisopropylethyl amine hydrochloride salt	185.50	5.57
		Diisopropyl ethyl amine oxalate salt	97.60	0.00
35	Trazadone hydrochloride	Sodium bromide	232.70	2.93
36	Valcyclovir hydrochloride monohydrate	Acetic acid	349.15	6.98
37	Voglibose	Toluene	227.30	10.47
38	S(-(-)-1,2,4 Butane trio	Boric acid	194.30	6.82
39	(S)-(+)-3Hydroxy Tetrahydrofuran	Boric acid	23.80	5.83

III. In the process, synthetic organic chemicals are produced by using various chemicals, solvents, etc.,

IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on **26.09.2020 & 11.01.2021.** The Sub-Committee constituted by the SEAC in its meeting held on 26.09.2020 inspected the site on 28.12.2020. Based on the information furnished, presentation made by the proponent and the consultant M/s. Rightsource Industrial Solutions Pvt. Ltd.; G.O.Ms. No. 95, dt. 21.09.2007 of the EFS&T Dept., GoAP; G.O.Ms. No. 64, dt. 25.07.2013 of the EFS&T Dept., G.O. Ms. No. 24, dt. 24.04.2019 of the EFS&T Dept.; S.O.1223 (E), dt.27.03.2020 of MoEF&CC, GoI; The Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **13.02.2021** examined the proposal and recommendations of SEAC for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, the **SEIAA, Telangana hereby accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

i. Air pollution:

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i The emissions from the Coal fired Boilers of capacity (Existing) 1 x 1.0 TPH & 2 x 3 TPH and (Proposed) 1 x 10 TPH shall be routed through APCE i.e., Cyclone separator followed by Bag filter and disposed through separate Stacks of height 30m, 30m & 32m. The concentration of particulates in the emission shall not exceed 115 mg/Nm3. Thermic fluid heater 1 x 2 Lakh K.cal/hr (Existing) & 1 x 3 Lakh K.cal/hr (Proposed) shall be provided with a stack of height 11m. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., shall be provided to monitor stack emissions. Stack of adequate height shall be provided for D.G. Sets of capacity 1 x 125 kVA, 1 x 250 kVA & 1 x 500 kVA (Existing), 1 x 500 kVA & 3 x 1000 kVA (Proposed) installed with Acoustic Enclosures & Silencers as per CPCB norms.

ii The process emissions containing Sulphur dioxide, Chloromethane, Hydrogen Chloride, Hydrogen Bromide, Ammonia & Hydrogen Fluoride are to be routed through Multi Stage Scrubber system. The process emissions containing derivatives of Carbon dioxide, Oxygen & Nitrogen shall be safely dispersed into the atmosphere. Further, the process emissions containing derivatives of Hydrogen are to be safely diffused by using Nitrogen through Flame arrestor. The industry shall also provide online pH monitoring system for scrubber. The industry shall meet the emission standards notified by the MoEF&CC.

iii National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended time to time shall be followed by the unit.

iv Necessary measures shall be taken to control odour as far as possible. Chillers (brine solution) shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers. Regular monitoring of the VOCs shall be carried out using sensors.

v The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by TSPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.

vi As proposed, greenbelt of Ac. 22.83 (40.75%) shall be developed within plant premises with at least 10 meter wide green belt on all sides along the periphery of the project area, in downward direction and along the road sides etc., Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.

vii Raw materials shall be transported in covered trucks. Raw materials shall be stored under sheds. All the belt conveyors shall be covered with G.I. sheets. Appropriate dust suppression system shall be provided all around the stockpiles and conveyor system. All the roads in the plant area shall be asphalted / concreted and water shall be sprinkled to suppress the dust.

viii The industry shall monitor VOCs in ambient air with online VOC analyzer and connect the data to the server of SPCB.

ix The project proponent shall install 24x7 continuous emission monitoring system at stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB & CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

x The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.

xi To control source and the fugitive emission suitable pollution control devices shall be installed to meet the prescribed norms and / or the NAAQS. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.

xii Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.

xiii Acoustic enclosure shall be provided to DG set for controlling the noise pollution.

xiv The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc., on all sources of noise generation.

xv The ambient noise levels should conform to the standards prescribed under E(P)Act, 1986 viz., 75 dB(A) during day time and 70 dB(A) during night time.

xvi The Industry shall provide energy sources for lighting purpose shall preferably be LED based.

xvii Ambient air quality including ambient noise levels must not exceed the standards stipulated under Notification dt. 16.11.2009 issued by the MoEF&CC, GoI. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with TSPCB.

b) Water Pollution:

i The source of water is from Ground Water Supply. The total water requirement after expansion shall not exceed 856.65 KLD (i.e., Fresh Water of 636.48 KLD & Recycled treated water of 220.17 KLD). Quantity of water used for: Process is 80.65 KLD; Washings is 12.0 KLD; Boiler make up is 83.0 KLD; Cooling tower makeup is 393.0 KLD; Scrubber is 14.50 KLD; Domestic purposes is 79.0 KLD; RO Water input is 60.0 & Gardening is 134.50 KLD.

ii The total waste water generated after expansion shall not exceed 271.78 KLD. Out of that, 117.69 KLD (HTDS) & 154.09 KLD (LTDS); 97.28 KLD is from Process;12.0 KLD is from Washings; 12.50 KLD is from Boiler blow down; 41.50 KLD is from Cooling tower Bleed off; 14.50 KLD is from Scrubber; 20.0 KLD is from RO Rejects & 74.0 KLD is from Domestic section.

iii The high TDS and low TDS effluents generated from the process are to be separated and treated separately. The high TDS effluents shall be disposed into stripper followed by MEE and ATFD. The condensate shall be reused in cooling towers after necessary treatment. The LTDS effluents including domestic effluents shall be treated in Biological ETP followed by RO system. The permeate shall be re-used in the plant and rejects shall be sent to MEE system. The treated effluents shall be recycled completely. The project proponent shall achieve **Zero Liquid Discharge** and in no case the effluent shall be discharged outside the factory premises. The stripper distillate shall be distilled for recovery of solvents / sent to authorized cement plants for co-incineration.

iv The effluent discharged shall confirm to the standards prescribed under Environment (Protection) Rules 1986 or as specified by the SPCB while granting Consent under the Air/Water Act, whichever is more stringent.

v The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.

vi The industry shall install & maintain separate water meters for recording water consumption for various purposes and also maintain daily records.

vii Automatic / online monitoring system (24 x 7 monitoring devices) for flow measurement and relevant pollutants in the treatment system to be installed. The data to be made available to the SPCB and in the Industry's website.

viii The industry shall install IP Camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability and flow meters in the channel / drain provided for carrying the effluent within the premises of the unit.

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ix Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

x Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.

xi Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

c) Solid Waste :

i. Hazardous waste generated from the industry such as waste oils, used oils etc., shall be disposed as per the Hazardous Waste (Management, Handling, and Transboundary Movement) Rules, 2016, to the recyclers authorized by TSPCB.

ii. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

iii. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc., Flame arresters shall be provided on tank farm and the solvent transfer through pumps.

iv. The company shall undertake waste minimization measures as: Metering and control of quantities of active ingredients to minimize waste; Reuse of by-products from the process as raw materials or as raw material substitutes in other processes; Use of automated filling to minimize spillage; Venting equipment through vapour recovery system; and Use of high pressure hoses for equipment clearing to reduce wastewater generation.

v. The proponent shall comply with the following w.r.t. solid waste generated:

S. No	Name of the Hazardous Waste	Quantity	Disposal Method
1	Organic solid waste (Process Residue)	10936 Kg/Day	Shall be sent to Cement Industries
2	Spent Carbon	347 Kg/Day	
3	Solvent Distillation Residue	2425 Kg/Day	
4	Inorganic Solid Waste	3774 Kg/Day	Shall be sent to TSDF
5	ETP Sludge	230 Kg/Day	
6	MEE Salts	7704 Kg/Day	
7	Organic distillate from MEE Stripper	2120 Kg/Day	Shall be sent to Cement Industries
8	Used Oils	3000 Ltrs/Annum	Shall be sent to SPCB Authorized Agencies for Reprocessing/Recycling
9	Detoxified Containers	1500 No's / Month	After Detoxification shall be sent to SPCB Authorized Agencies
10	Used Lead Acid Batteries	24 No's/ Annum	Send back to suppliers for buyback of New Batteries
11	Ash from boilers	20125 Kg/Day	Shall be sent to Brick Manufacturers
12	Spent solvents	115.16 TPD (as per EMP)	Shall be recovered within the plant premises & reused

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B. General Conditions:

i **This order is valid for a period of 7 years.**

ii "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any activity / construction work at site and also obtain CFO before commencing operations.

iii The industry shall not manufacture any other products and exceeding capacities except those mentioned in this order, without permission.

iv Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

v No change in the process technology and scope of working should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.

vi The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent ie., **M/s. Srini Pharmceuticals Private Limited.**

vii The project proponent shall abide by all commitments and recommendations made in the EIA/EMP report, commitment made during their presentation to the Expert Appraisal Committee.

viii All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of project proponent transferring the ownership, maintenance of management of the project to any other entity.

ix The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.

x Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM_{10}, $PM_{2.5}$, SO_2, NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

xi Data on ambient air quality (PM_{10}, $PM_{2.5}$, SO_2, NO_2) should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.

xii Usage of Personnel Protection Equipments by all employees / workers shall be ensured.

xiii Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.

xiv Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

xv Emergency preparedness plan based on the Hazardous identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented. (110)

xvi The Industry shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

xvii A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

xviii The funds earmarked for environmental protection measures (Capital cost of Rs. 306 Lakhs and Recurring cost of Rs. 38 Lakhs/annum); Budget for CER to be spent is Rs. 30.0 Lakhs within 5 years and also the funds earmarked for Corporate Social Responsibility (CSR) activities, should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Chennai.

xix The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned SPCB as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

xx Officials from the TSPCB and Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Chennai.

xxi The project proponent shall submit the copies of environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

xxii The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.

xxiii Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xxiv The company shall undertake eco-development measures including community welfare measures in the project area.

xxv The proponent shall obtain all other mandatory clearances from respective departments.

xxvi Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxvii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxvii The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

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xxix Grant of EC is also subject to circulars issued under the EIA Notifications 2006, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-	**Sd/-**	**Sd/-**
MEMBER SECRETARY	**MEMBER**	**CHAIRMAN,**
SEIAA, T.S.	**SEIAA, T.S.**	**SEIAA, T.S.**

To

Sri Dr. T. C. Reddy, (Director)
M/s. Srini Pharmceuticals Private Limited,
Sy. No. 247, Choutuppal, Nalgonda - 508252
Email.id: srinipharmaceuticals1@gmail.com

//T.C.F.B.O//

Joint Chief Environmental Engineer

Annexure - XVI

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad-500 018
Phone : 040-23887500

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CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY (EXPANSION)

Order No. 28/TSPCB/CFE/YDR/RO-NLG/HO/2021 **Dt:10.06.2021**

Sub:	TSPCB – CFE - M/s. Srini Pharmaceuticals Pvt. Ltd, Sy.No. 247, 248, 253, 308, 309,309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313, 313/AA, Choutuppal (V&M), Yadadri Bhuvanagiri District – Application for CFE for Expansion – Consent for Establishment of the Board for expansion under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.
Ref:	1) CFO Order dt. 29.06.2016. 2) EC expansion Order dt. 23.02.2021 issued by SEIAA. 3) Industry's CFE application dt: 08.04.2021(Application No. 3019860) 4) R.O's verification report dt. 18.05.2021. 5) CFE-CFO Committee meeting held on 21.05.2021. 6) Industry's letter dt. 22.05.2021.

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1. M/s. Srini Pharmaceuticals Pvt. Ltd, Sy.No. 247, 248, 253, 308, 309,309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313, 313/AA, Choutuppal (V&M), Yadadri Bhuvanagiri District. obtained CFO vide reference 1st cited. The industry obtained EC expansion order dt.08.04.2021 from SEIAA vide reference 2nd cited.

2. The industry vide reference 3rd cited, submitted application to the Board seeking Consent for Establishment (CFE) for expansion for the above project with a project cost of Rs. 30 Crore (Expansion), for manufacturing following products and capacities as per EC expansion order:

S.No	Name of the Product	Capacity (Kg/Day)	No. of stages	Name of the starting raw material	Quantity (Kg/Day)
1	Abacavir	160.00	3	4,6-dichloropyrimidine-2,5-diamine	175.20
2	Adapalene	150.00	2	1-(6-bromonaphthalen-2-yl)ethanone	123.00
3	Amiloride	140.00	2	3,5-diamino-6-chloropyrazinocarbonitrile	146.30
4	Amlodipine Besylate	400.00	7	Phthalic anhydride	325.33
5	Apixaban	150.00	3	3-Morpholin-4-yl-1-[4-(2-oxo-piperidin-1-yl)-phenyl]-5,6-dihydro-1H-pyridin-2-one	182.50
6	Apremilast	136.67	2	1-(3-Ethoxy-4-methoxy-phenyl)-2-methanesulfonyl-ethylamine	174.93
7	Argatroban	150.00	3	(2R,4R)-ethyl 1-((S)-2-amino-5-(3-nitroguanidino) penta noyl) -4-methylpiperi dine-2-carboxy late hydrochloride	195.75
8	Aripiprazole	400.00	3	7-Hydroxy-3,4-dihydro-1H-quinolin-2-one	246.00
9	Atorvastatin Calcium Trihydrate	210.00	4	(6-Isocyanomethyl-2,2-dimethyl-[1,3]dioxan-4-yl)-acetic acid Tert-butyl ester	163.80

10	Avanafil	136.67	2	((S)-ethyl 4-((3-chloro-4-methoxybenzyl amino)-2-(2-(hydroxymethyl)) pyrrolidin-1-yl)pyrimidine-5-carboxylate	176.98
11	Baloxavir Marboxil	130.00	3	(R)-7-(benzyloxy)-3,4,12,12a-tetrahydro-1H-[1,4]oxazino [3,4-c]pyrido [2,1-f][1,2,4] triazine-6,8-dione	130.65
12	Bazedoxifene	126.67	2	1-(2-(4-(chloromethyl) phenoxy) ethyl)azepane	88.67
13	Bilastine	140.00	3	4-(2-(4,4-dimethyl-4,5-dihydro oxazol-2-yl)propan-2-yl) phenethyl 4-methyl benzenesulfonate	177.10
14	Brinzolamide	133.33	3	6-Chloro-2-(3-methoxy-propyl)-1,1-dioxo-1,2,3,4-tetrahydro-1l6-thieno[3,2-e][1,2]thiazin-4-ol	182.67
15	Brivaracetum	120.00	2	(R)-N-((S)-1-amino-1-oxo butan-2-yl)-3-(hydroxymethyl) hexanamide	193.80
16	Clonazapam	206.67	3	2-Amino-2-chloro-5-nitro benzophenone	302.47
17	Clopidogrel Bisulfate	333.33	4	Amino-(2-chloro-phenyl) acetic acid	231.33
18	Dabigatran Etexilate Mesylate	400.00	6	4-(methyl amino)-3-nitro benzoic acid	244.44
19	Danofloxacin	136.67	2	Ethyl 1-cyclopropyl-6,7-difluoro-4-oxo-1,4-dihydro quinoline-3-carboxylate	148.28
20	Darunavir	126.67	3	4-(1,3-dioxoisoindolin-2-yl) benzene-1-sulfonyl chloride	127.33
21	Dasatinib	140.00	2	2-(piperazin-1-yl)ethanol	51.80
22	Deferasirox	196.67	2	4-Amino benzoic acid	121.93
23	Deferiprone	400.00	1	Maltol	442.40
24	Dexlansoprazole	183.33	2	2-(chloromethyl)-3-methyl-4-(2,2,2-trifluoroethoxy)pyridine hydrochloride	181.13
25	Dextromethomorphan Hydrobromide Monohydrate	666.67	2	3-Methoxy-9a,13a,14a-morphinan	598.67
26	Donepezil	140.00	4	Piperdine-4-carboxylic acid ethyl ester	190.40
27	Donepezil Hydrochloride	150.00	5	3-(3,4-Dimethoxyphenyl) propionic acid	81.50
28	Doxazosin Mesylate	263.33	2	N-(1,4-Benzodioxan-2-carbonyl)piperazine	172.90
29	Duloxetine Hydrochloride	140.00	3	3-Dimethylamino-1-thiophen-2-yl-propan-1-ol	155.40
30	Edoxaban	136.67	2	Tert-butyl ((1R,2S,5S)-2-amino-5-(di methyl carbamoyl) cyclohexyl) carbamate oxalate	164.00
31	Enalapril Maleate	350.00	2	2-(4-Methyl-2,5-dioxo-oxazolidin-3-yl)-4-phenyl-butyric acid ethyl ester	380.00
32	Esomeprazole Magnesium Trihydrate	240.00	2	5-Methoxy-2-(4-methoxy-3,5-dimethyl-pyridin-2-ylmethyl sulfanyl)-1H-benzoimidazole	284.40

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33	Favipiravir	130.00	3	Pyrazin-2-yll amine	168.35
34	Fluvoxamine Maleate	300.00	2	5-Methoxy-1-[4-(trifluoro methyl) phenyl]-1-pentanone	344.00
35	Hydroxy Chloroquine Sulfate	400.00	3	3-Chloro aniline	144.00
36	Labetalol Hydrochloride	333.33	3	5-(2-bromoacetyl)-2-hydroxybenzamide	926.67
37	Lamivudine	150.00	4	L(+)Menthol	220.50
38	Lamotrigine	146.67	2	(2,3-Dichloro-phenyl)-oxo-acetonitrile	170.13
39	Lansoprazole	183.33	5	2,3-Lutidine	120.27
40	Levitracetum	400.00	3	2-Amino butyramide HCl	484.00
41	Levofloxacin Hemihydrate	266.67	1	8,9-Difluoro-3-methyl-6-oxo-2,3-dihydro -6H-1-oxa-3a - aza-phenalene-5-carboxylic acid	300.80
42	Linagliptin	160.00	4	8-Bromo-7-but-2-ynyl-3-methyl-3,7-dihydro-purine-2,6-dione	168.00
43	Loratadine	133.33	5	3-[2-(3-Chloro-phenyl)-ethyl]-pyridine-2-carbonitrile	202.67
44	Mirabegron	166.67	6	2-Phenethylamine	135.00
45	Mirtazapine	250.00	4	1-methyl-3-phenyl-piperazine	303.50
46	Montelukast Sodium	150.00	3	1-{3-[2-(7-Chloro-quinolin-2-yl)-vinyl]-phenyl}-3-[2-(1-hydroxy-1-methyl-ethyl)-phenyl]-propan-1-ol (MON10)	207.00
47	Mycophenolate Mofetil	200.00	1	Mycophenolic acid	176.00
48	Netarsudil	153.33	3	tert-Butyl (2-(4-(hydroxyl methyl)phenyl)-3-(isoquinolin-6-ylamino)-3-oxopropyl) carbamate	258.37
49	Nitrofurantoin	173.33	2	5-Nitrofurfuryl diacetate	263.47
50	Olanzapine	183.33	2	2-Methyl-4H-3-thia-4,9-diaza-benzo[f]azulen-10-ylamine Hydrochloride	206.07
51	Omeprazole	600.00	2	Omeprazole	200.60
52	Omeprazole Magnesium	170.00	1	2-Chloromethyl-4-methoxy-3, 5-dimethyl pyridine Hydrochloride	651.00
53	Oseltamivir Phosphate	220.00	3	5-(1-Ethyl-propoxy)-7-oxa-bicyclo[4.1.0]hept-3-ene-3-Carboxylic acid ethyl ester (Oseltaminir epoxide)	334.40
54	Palbociclib	163.33	1	tert-Butyl 4-(6-((6-acetyl-8-cyclopentyl-5-methyl-7- oxo-7,8-dihydropyrido[2,3-d] pyrimidin-2-yl)amino)pyridin-3-yl)piperazine-1-carboxylate	246.63
55	Pantoprazole Sodium Sesquihydrate	340.00	2	5-Difluoromethoxy-2-(3,4-dimethoxy-pyridin-2-ylmethyl sulfanyl)-1H-benzoimidazole	505.47
56	Paroxetine Hydrochloride Hemihydrate	136.67	3	Methanesulfonic acid-4-(4-fluoro-phenyl)-1-methyl-piperidin-3-ylmethyl ester	166.73
57	Peramivir	140.00	1	(1S,2S,3R,4R)-3-((S)-1-acetamido-2-ethylbutyl)-4-amino-2-hydroxycyclo pentanecarboxylic acid	150.50

58	Perampanel	140.00	2	(3-Bromo-1-phenyl-5-pyridin-2-yl) pyridine-2(1H)-one)	165.20
59	Perindopril tert-butyl Amine	150.00	1	(2S,3aS,6aS)-benzyl octa hydrocyclopenta[b]pyrrole-2-carboxylate hydrochloride	117.75
60	Pimavanserin Tartarate	140.00	3	(4-(Isopropoxymethyl) phenyl)methanamine	63.70
61	Pirfenidone	183.33	2	5-Methyl-2-(1H)-pyridone	160.42
62	Posaconazole	140.00	2	4-(4-(4-(((3R,5R)-5-((1H-1,2,4-triazol-1-yl) methyl)-5-(2,4-difluorophenyl)tetrahydrofuran-3-yl) methoxy) phenyl) pipera zin-1-yl)-1H-1,2,4- triazol-5(4H)-one	163.10
63	Prasugrel	136.67	4	1-Cyclopropyl-2-(2-fluorophenyl)-ethanone	137.35
64	Pregabalin	400.00	4	Iso valeraldehyde	414.40
65	Rabeprazole Sodium	173.33	7	2,3-Lutidine	195.17
66	Raloxifene Hydrochloride	170.00	2	4-(2-Piperidin-1-yl-ethoxy)-benzoic acid hydrochloride	173.40
67	Ramipril	196.67	2	(±)-Cis-endo-2-aza bicyclo [3.3.0] octane-3-carboxylic acid benzyl ester hydrochloride	170.85
68	Ranolazine	166.67	1	1-[N-(2,6-Dimethylphenyl) carbamoylmethyl]piperazine	115.83
69	Remdesivir	140.00	3	(3R,4R,5R)-2-(4-aminopyr rolo[2,1-f][1,2,4] triazin-7-yl)-3,4-bis(benzyloxy)-5-((benzyl oxy) methyl)tetrahydrofuran-2-ol	216.30
70	Repaglinide	136.67	2	2-(3-Ethoxy-4-(ethoxycarbonyl) phenyl)acetic acid	105.23
71	Ribavirin	150.00	2	Methyl 1H-1,2,4-triazole-3-carboxylate	99.00
72	Ritonavir	163.33	8	(R,Z)-5-Amino-2-(dibenzyl amino)-1,6-diphenyl hex-4-en-3-one	326.67
73	Rivaroxaban	173.33	8	1-flouro-4-nitrobrnzene	135.00
74	Rosuvastatin Calcium	183.33	10	4-Fluoro benzaldehyde	230.27
75	Selexipag	163.33	2	2-Chloro-5,6-diphenyl pyrazine	129.03
76	Sofosbuvir	130.00	1	(2'R)-2'deoxy-2'-fluoro-2'methyluridine	76.70
77	Sumatriptan Succinate	140.00	6	Benzyl chloride	93.80
78	Tadalafil	160.00	1	(1R,3R)-Methyl-1-(benzo [d][1,3]dioxol-5-yl)-2-(2-chloro acetyl)-2,3,4,9-tetrahydro-1H-pyrido[3,4-b]indole-3-carboxy late (Tadalafil intermediate)	203.73
79	Tenofovir Disoproxil Fumarate	160.00	2	Adenine	45.87
80	Tolvaptan	173.33	2	1-(4-amino-2-methylbenzoyl)-7-chloro-3,4-dihydro-1H-benzo[b]azepin-5(2H)-one	204.53
81	Trazadone Hydrochloride	410.00	4	1-(3-Chlorophenyl)-piperazine hydrochloride	527.26
82	Urapidil	173.33	2	3-(4-(2-methoxyphenyl) piperazin-1-yl)propanenitrile	159.47

83	Valacyclovir Hydrochloride	833.33	2	Acetic acid 2-(2-acetylamino-6- oxo-1,6-dihydro-purin-9-ylmethoxy)-ethyl ester	899.17
84	Valganciclovir Hydrochloride	136.67	3	2-Amino-9-(2-hydroxy-1-hydroxymethyl-ethoxymethyl)-1,9-dihydro-purin-6-one	140.77
85	Vildagliptin	173.33	4	Pyrrolidine -2-carboxlic acid	109.55
86	Voglibose	140.00	1	Tetra Benzyl Voglibose	387.10
87	Vonoprazan Fumarate	145.00	2	5-(2-fluorophenyl)-1H-pyrrole-3-carbaldehyde	81.93
88	Voriconazole	163.33	3	1,3-difluoro benzene	89.02
89	(S)-(-)-1,2,4-Butanetriol	266.67	2	L-(-)-Maleic acid	526.67
90	(S)-(+)-3-Hydroxy tetrahydrofuran	66.67	3	L-(-)-Maleic acid	63.81
	Total (Any 37 products will be manufactured at any given point of time)	**11266.67 kg/day (338 TPM)**			

BY-PRODUCTS:

S.No	Name of the Product	Name of the By-product	Quantity in Kg/day
1	Abacavir	Triethylamine hydrochloride	111.70
		Ethanol	112.20
2	Apixaban	Morpholine	44.70
3	Argatroban	Triethylamine hydrochloride	131.80
4	Aripiprazole	Sodium bromide	155.10
5	Avanafil	N,N-Dicyclohexyl urea	792.60
6	Baloxavir carboxyl	Benzyl chloride	41.90
7	Bilastine	Sodium –p-toulene sulfonate	82.75
		Potassium P-toluene sulfonate	79.80
8	Brinzolamide	P-toluene sulphonic acid	71.30
9	Brivaracetam	1,1,1,3,3,3Hexamethyldisilazane	111.40
10	Clopidogrel Bisulphate	TEA Hydrochloride	171.85
		P-toluene Sulphonic acid	185.00
11	Darunavir	Tert-Butanol	27.90
		Triethylamine Hydrochloride	51.75
12	Dasatinib	Triethylamine hydrochloride	54.77
13	Donepezil Hydrochloride	Potassium chloride	64.50
		Methoxy ethanol	110.45
		Aluminium Hydroxide	56.60
		Dimethyl sulphide	37.80
14	Donepezil	Dimethyl sulphide	33.50
		Tert- Butanol	42.20
15	Duloxetine Hydrochloride	Oxalic acid	44.90
16	Edoxaban	Tri ethylamine Hydrochloride	60.10
17	Favipiravir	Sodium bromide	134.40
		Potassium chloride	71.85
18	Labetalol Hydrochloride	Boric acid	381.60
19	Lamivudine	L-methanol	132.10
		Boric acid	52.30
20	Lansoprazole	Sodium acetate	78.20
		Acetic acid	57.25
		Potassium nitrate	81.10
21	Loratadine	Potassium chloride	62.25

22	Mirabegron	Acetic acid	117.50
		Ammonium sulphate	128.20
23	Oseltamivir phosphate	Tert butyl chloride	64.02
24	Paroxiline Hydrochloride hemihydrates	Potassium chloride	31.30
		phenol	39.50
25	Perampanel	Potassium bromide	60.10
		Fumaric acid	52.20
26	Prasugrel	Succinimide	76.40
		Sodium bromide	66.00
27	Pregabalin	Ammonium chloride	1030.00
28	Rabeprazole sodium	Sodium acetate	100.50
		Acetic acid	73.55
29	Ramipril	Imidazole	95.50
		Sodium Fumarate	92.25
		Toluene	53.10
30	Ritonavir	Sodium acetate	93.85
		Boric acid	43.90
		4-Nitro phenol	51.40
		Sodium phosphate	33.45
		4-Nitro phenol	51.20
31	Rivaroxaban	Potassium chloride	63.90
		Triethylamine hydrochloride	103.10
32	Rosuvastatin calcium	Metachloro benzoic acid	420.25
		Ethanol	38.00
33	Sumatriptan Succinate	Potassium phosphate	377.70
34	Tolvaptan	Diisopropylethyl amine hydrochloride salt	185.50
		Diisopropyl ethyl amine oxalate salt	97.60
35	Trazadone hydrochloride	Sodium bromide	232.70
36	Valcyclovir hydrochloride monohydrate	Acetic acid	349.15
37	Voglibose	Toluene	227.30
38	S(-(-)-1,2,4 Butane triol	Boric acid	194.30
39	(S)-(+)-3Hydroxy Tetrahydrofuran	Boric acid	23.80

3. As per the application, the proposed expansion is to be carried out in the existing premises located at Sy.No. 247, 248, 253, 308, 309,309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313, 313/AA, Choutuppal (V&M), Yadadri Bhuvanagiri District in area of 56.01 Acres.

4. The above site was inspected by the Environmental Engineer and Environmental Engineer, Regional Office, Nalgonda, T.S. Pollution Control Board on 06.05.2021 and observed that the site is surrounded by

   North: National Highway – 9 and Open Lands;
   South: Open Lands;
   East: Open Lands and M/s.Vamshi Rubbers Ltd;
   West : Open Lands and M/s.Maruthi Cottex;

5. The Board, after careful scrutiny of the application and additional information submitted by the industry, verification report of the Regional Officer, EC expansion order dt. 23.02.2021 and after examining the application in the CFE-CFO Committee meeting held on 21.05.2021, hereby issues CONSENT FOR ESTABLISHMENT for Expansion to your unit under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products and capacities as mentioned at para (2) only.

6. This Consent Order now issued is (118) subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule `B'

Sd/-
MEMBER SECRETARY

To,
M/s. Srini Pharmaceuticals Pvt. Ltd,
Sy.No. 247, 248, 253, 308, 309,309/E, 309/EE,
310/E, 310/EE, 311, 311/E, 312, 313, 313/AA,
Choutuppal (V&M), Yadadri Bhuvanagiri District.

// T.C.F.B.O.//

Senior Environmental Engineer

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SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months.

2. Separate energy meters shall be provided for Zero Liquid Discharge (ZLD) system and Air pollution Control equipments to record energy consumed.

3. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.

4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers of different departments.

6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.

8. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

9. **This order is valid for a period of 5 years from the date of issue.**

SCHEDULE – B

Water:

1. The source of water is Borewell. The maximum water consumption after expansion shall not exceed 856.65 KLD. The industry shall comply with the following:

S. No	Purpose	Quantity after expansion
1	Process	80.65 KLD
2	Washings	12.0 KLD
3	Boiler Feed	83 KLD
4	Cooling tower Makeup	393 KLD
5	Scrubber	14.5 KLD
6	Domestic	79.0 KLD
7	RO water input	60.0 KLD
8	Gardening	134.50 KLD
	Total	**856.65 KLD (Fresh – 636.48 KLD + Recycled – 220.17 KLD)**

2. **Wastewater generation:** (120)
The industry shall comply with the following for Waste Water Generation, treatment and disposal:

S. NO	Source	Quantity after expansion
1	Process	97.28 KLD
2	Washings	12.0 KLD
3	Cooling tower bleed off	41.5 KLD
4	Boiler blow down	12.5 KLD
6	Scrubber	14.5 KLD
7	RO rejects	20 KLD
7	Domestic	74 KLD
	Total:	**271.78 KLD**

Treatment and Disposal:

Source of effluent	Quantity	Mode of treatment & Disposal
HTDS effluents: Process – 83.19 KLD + Scrubber – 14.5 KLD + RO rejects – 20 KLD	117.69 KLD	➢ Shall be stripped off for organics recovery. ➢ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing and distilled effluents shall be sent to LTDS treatment system. ➢ Stripped effluents for forced evaporation in MEE followed by ATFD. ➢ Condensate from MEE & ATFD shall be routed to LTDS treatment system. ➢ ATFD salts to TSDF.
LTDS Effluents: Process – 14.09 KLD + Washings – 12 KLD + Cooling tower bleed off – 41.50 KLD + Boiler blow down – 12.5 KLD + Domestic – 74 KLD	154.09 KLD	➢ LTDS effluents along with condensate of MEE & ATFD shall be treated in biological ETP followed by filtration in the RO Plant. ➢ RO Permeate to reuse. ➢ RO rejects to MEE followed by ATFD.
Total:	**271.78 KLD**	

3. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below:
   a) Industrial cooling, boiler feed.
   b) Domestic purposes
   c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
   d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

4. The industry shall provide ZLD system consisting of Stripper (250 KLD), MEE (230 KLD), ATFD (70 KLD), Biological ETP (300 KLD) followed by RO plant (300 KLD) for the proposed expansion in addition to the existing ZLD system consisting of Stripper (40 KLD), MEE – 30 KLD, ATFD (10 KLD), Biological ETP (40 KLD) followed by RO plant (20 KLD). All the units of the ZLD system shall be impervious and above ground level to prevent ground water pollution.

5. The industry shall strictly maintain ZLD system in closed circuit system. There shall not be any discharge / spillages of effluent within or outside the premises.

6. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.

7. The industry shall provide hood with extraction system to the HTDS collection tanks and the same shall be connected to the multi-stage scrubbers to control odour.

8. During transfer of materials, spillages shall be avoided and garland drains shall be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.

9. The industry shall provide separate digital flow meters with totalisers with recording facility at inlet of effluent collection tank, Stripper feed, MEE feed, MEE & ATFD condensate, ETP inlet, RO feed, RO rejects and RO permeate for measuring effluent generation, treatment and recycling. The industry shall provide steam flow meter to the inlet line of MEE and ATFD.

10. The industry shall provide IP camera with PAN, TILT, Zoom, 5x or above focal length, with night vision capability at HTDS & LTDS effluent collection system and digital flow meter with totaliser to the RO permeate as per the CPCB norms & connect the same to CPCB & TSPCB servers.

11. The industry shall provide and operate IP cameras with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.

Air Pollution:

12. Industry shall comply with the following to control air pollution:

Sl. No	Details of Stack	Stack 1 (Existing)	Stack 2 (Existing)	Stack 3 (Proposed)	Stack 4 (Existing)	Stack 5 (additional Proposed)
a)	Attached to:	Coal fired Boiler	Coal fired Boiler	Coal fired Boiler	Thermic fluid heater	Thermic fluid heater
b)	Capacity	1X3 TPH	1X1 TPH	1X10 TPH	1x2 Lakh K.cal/hr	1x3 Lakh K.cal/hr
c)	Details of Air Pollution Control Equipment:	MDC	MDC	Cyclone separator followed by Bag filter	--	--

S. No	Details of Stack	Stack 6 (Existing)	Stack 7 (additional Proposed)
a)	Attached to:	DG Sets	DG Sets
b)	Capacity	1x125 KVA + 1x 250 KVA + 1x 500 KVA	1x 500 KVA & 3x1000 KVA
c)	Details of Air Pollution Control Equipment:	Acoustic enclosures	Acoustic enclosures

13. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

14. Industry shall obtain EC amendment with regard to existing boiler capacity.

15. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.

16. The industry shall provide multistage scrubbers with online pH meters for control of process emissions of HCl, SO2, NH3, Chloromethane and HBr.

17. Industry shall provide dedicated multi-stage scrubber with graphite condenser and Teflon coated receiver to control Hydrogen Fluoride emissions and one additional scrubber system to use as standby as committed vide letter dt. 22.05.2021.

18. Industry shall establish four ambient Air quality monitoring stations in the core zone as well as in the buffer zone for RSPM, SPM, PM10, PM2.5, SO2 and NOX as stipulated in the EC dt. 23.02.2021.

19. Sulphur content in the coal used for coal fired boiler shall not exceed 0.5% to control emissions as stipulated in the EC dt. 23.02.2021.

20. The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

21. The industry has to connect the VOC analyzer for monitoring of VOCs to the Board server.

22. Vent condensers shall be provided to the solvent storage tanks and receivers.

23. The proponent shall not use odour causing substances or Mercaptans and cause odour nuisance in the surroundings.

24. The evaporation losses in solvents shall be controlled by taking the following measures:

    i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
    ii) Transfer of solvents shall be done by using pumps instead of manual handling.
    iii) Closed centrifuges shall be used due to which solvent losses will be reduced drastically.
    iv) The reactor vents shall be connected with primary & secondary condensers to catch the solvent vapours.
    v) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.

Solid Waste:

25. Industry shall comply with the following hazardous waste generation and disposal:

Sl. No	Name of the Hazardous Waste	After expansion	Mode of Disposal
1)	Organic solid waste (Process Residue)	10936 Kg/Day	Proposed to sent to cement plants for co-processing.
2)	Spent Carbon	347 Kg/Day	

3)	Solvent Distillation Residue	2425 Kg/Day	
4)	Inorganic solid waste	3774 Kg/Day	Sent to TSDF, Dundigal for secured landfill.
5)	ETP Sludge	230 Kg/Day	
6)	MEE Salts	7704 Kg/Day	
7)	Organic Distillate from MEE Stripper	2120 Kg/Day	Sent to Cement Industries
8)	Used Oils	3000 Ltrs/ Annum	Sent to authorized reprocessors/ recyclers.
9)	Detoxified Containers	1500 Nos/ Month	After complete detoxification disposed- off to outside agencies.
10)	Used Lead Acid Batteries	24 Nos/ Annum	Sent back to suppliers for buy back of New Batteries
11)	Coal Ash from boiler	20125 Kg/Day	Sent to Bricks manufacturers
12	Spent solvents	115.16 TPD	Recovered within the plant premises and reused.

26. There shall not be any new / additional pollution load from collection, handling and disposal of by-products. The industry shall maintain records of by-products generation and disposal.

27. The industry shall provide closed shed with impervious platform and spillage collection pit for storage of hazardous waste.

28. The proponent shall provide closed shed with impervious platform and spillage collection pit for storage of drums containing chemicals / intermediates.

29. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to ETP / Stripper.

30. The industry shall not store hazardous waste more than 90 days in their premises, as stipulated in Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

31. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

    a) Hazardous waste and other wastes (Management and Transboundary movement), Rules, 2016.
    b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
    c) Batteries (Management & Handling) Rules, 2001 and its Amendment Rules, 2010.
    d) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
    e) The Plastic Waste Management Rules, 2016.
    f) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.
    g) Solid Waste Management Rules, 2016.
    h) Construction and Demolition Waste Management Rules, 2016.

Other Conditions:

32. Industry shall develop greenbelt in an area of 22.83 acres (40.75 %) with 10 m wide greenbelt on all sides along the boundary of the industry as stipulated in the EC dt. 23.02.2021.

33. The industry shall undertake following waste minimization measures as stipulated in EC expansion Order:

    a) Metering and control of quantities of active ingredients to minimize waste.
    b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.

c) Use of automated filling to minimize spillage. (124)
d) Venting equipment through vapour recovery system.
e) Use of high pressure hoses for equipment clearing / cleaning to reduce wastewater generation.

34. The industry shall provide separate energy meter for the pollution control systems.

35. The industry shall implement the odour control measures at source of generation, hazardous waste storage area and ETP.

36. System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.

37. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned RO every month along with invoice copies of the starting raw materials outsourced.

38. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.

39. The industry shall comply with all the directions issued by the Board from time to time.

40. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

41. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.

42. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To,

M/s. Srini Pharmaceuticals Pvt. Ltd,
Sy.No. 247, 248, 253, 308, 309,309/E, 309/EE,
310/E, 310/EE, 311, 311/E, 312, 313, 313/AA,
Choutuppal (V&M), Yadadri Bhuvanagiri District.

// T.C.F.B.O.//

KR Reddy

Senior Environmental Engineer

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

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Annexure - XVII

CONSENT & HWA ORDER (EXPANSION)
RED CATEGORY

Consent Order No: 220523938005 **Date:17.08.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', `the Rules') and amendments thereof and the rules and orders mace there under to **M/s. Srini Pharmaceuticals Pvt. Ltd, Sy.No. 247, 248, 253, 308, 309, 309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313 & 313/AA, Choutuppal (V&M), Yadadri Bhuvanagiri District** (hereinafter referred to as 'the Applicant / Project') and the project is authorized to operate and to discharge the Effluents and the quantity of Emissions from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet description	Max daily discharge (KLD)	Treatment & Disposal
1	HTDS effluents: Process – 83.19 KLD + Scrubber – 14.5 KLD + RO rejects – 20 KLD	117.69	➢ Shall be stripped off for organics recovery. ➢ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing and distilled effluents shall be sent to LTDS treatment system. ➢ Stripped effluents for forced evaporation in MEE followed by ATFD. ➢ Condensate from MEE & ATFD shall be routed to LTDS treatment system. ➢ ATFD salts to TSDF.
2	**LTDS Effluents:** Process – 14.09 KLD + Washings – 12 KLD + Cooling tower bleed off – 41.50 KLD + Boiler blow down – 12.5 KLD + Domestic – 74 KLD	154.09	➢ LTDS effluents along with condensate of MEE & ATFD shall be treated in biological ETP followed by filtration in the RO Plant. ➢ RO Permeate to reuse. ➢ RO rejects to MEE followed by ATFD.
	Total:	**271.78 KLD**	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached Coal fired Boiler of capacity 1 x 3 TPH
2.	Attached Coal fired Boiler of capacity 1 x 1 TPH
3.	Attached Coal fired Boiler of capacity 1 x 10 TPH
4.	Attached to Thermic fluid heater of capacity 1 x 2 Lakh K.cal/hr

5.	Attached to Thermic fluid heater of capacity 1 x 3 Lakh K.cal/hr
6.	Attached to Process vents
7.	Attached to DG set of capacity 1 x 125 KVA, 1 x 250 KVA , 2 x 500 KVA & 3x 1000 KVA

iii) HW Authorisation No. 220523938005 Date:17.08.2022

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. Srini Pharmaceuticals Pvt. Ltd, Sy.No. 247, 248, 253, 308, 309, 309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313 & 313/AA, Choutuppal (V&M), Yadadri Bhuvanagiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

I) **Hazardous wastes with disposal option:**

S. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal Option
1.	Organic residue	28.1 of Schedule - I	10936 Kg/Day	Shall be disposed to Authorized cement plants for co-processing/ TSDF Dundigal / AFR facilities for pre-processing.
2.	Spent Carbon	28.3 of Schedule - I	347 Kg/Day	
3.	Solvent Distillation residue	28.1 of Schedule - I	2425 Kg/Day	
4.	ETP sludge	35.3 of Schedule - I	230 Kg/Day	
5.	Organic distillate from MEE stripper	28.1 of Schedule - I	2120 Kg/Day	
6.	Inorganic Solid waste	28.1 of Schedule - I	3774 Kg/Day	Shall be disposed to TSDF for secured landfill
7.	MEE Salts	35.3 of Schedule – I	7704 Kg/Day	

II) **Hazardous wastes with recycling option:**

S. No.	Description	Stream	Quantity	Disposal option
1.	Used Oils	5.1 of Schedule	3000 Lt/Year	Shall be disposed to authorized agencies
2	Spent solvents	28.5 of schedule - I	115.16 TPD	Recovered within the premises.
3	Containers & container liners of HW &Haz. Chemicals	33.3 of schedule - I	1500 No/ month	After complete detoxification, shall be disposed off to outside agencies.
4	Used Lead Acid Batteries	17 of Schedule – IV	24 No/ annum	Shall be sent back to suppliers on buy back basis
5	Coal Ash from boiler	-	20125 Kg/day	Shall be disposed to Bricks manufacturers

This consent order is valid for manufacture of the following products along with quantities as per CFE (expansion) order dt. 10.06.2021.

Sl. No	Name of the Product	Capacity (Kg/day)	No. of stages	Name of the starting raw material	Quantity (Kg/day)
1	Abacavir	160.00	3	4,6-dichloropyrimidine-2,5-diamine	175.20

2	Adapalene	150.00	2	1-(6-bromonaphthalen-2-yl)ethanone	123.00
3	Amiloride	140.00	2	3,5-diamino-6-chloropyrazinocarbonitrile	146.30
4	Amlodipine Besylate	400.00	7	Phthalic anhydride	325.33
5	Apixaban	150.00	3	3-Morpholin-4-yl-1-[4-(2-oxo-piperidin-1-yl)-phenyl]-5,6-dihydro-1H-pyridin-2-one	182.50
6	Apremilast	136.67	2	1-(3-Ethoxy-4-methoxy-phenyl)-2-methanesulfonyl-ethylamine	174.93
7	Argatroban	150.00	3	(2R,4R)-ethyl 1-((S)-2-amino-5-(3-nitroguanidino) penta noyl) -4-methylpiperi dine-2-carboxy late hydrochloride	195.75
8	Aripiprazole	400.00	3	7-Hydroxy-3,4-dihydro-1H-quinolin-2-one	246.00
9	Atorvastatin Calcium Trihydrate	210.00	4	(6-Isocyanomethyl-2,2-dimethyl-[1,3]dioxan-4-yl)-acetic acid Tert-butyl ester	163.80
10	Avanafil	136.67	2	((S)-ethyl 4-((3-chloro-4-methoxybenzyl amino)-2-(2-(hydroxymethyl)) pyrrolidin-1-yl)pyrimidine-5-carboxylate	176.98
11	Baloxavir Marboxil	130.00	3	(R)-7-(benzyloxy)-3,4,12,12a-tetrahydro-1H-[1,4]oxazino [3,4-c]pyrido [2,1-f][1,2,4] triazine-6,8-dione	130.65
12	Bazedoxifene	126.67	2	1-(2-(4-(chloromethyl) phenoxy) ethyl)azepane	88.67
13	Bilastine	140.00	3	4-(2-(4,4-dimethyl-4,5-dihydro oxazol-2-yl)propan-2-yl) phenethyl 4-methyl benzenesulfonate	177.10
14	Brinzolamide	133.33	3	6-Chloro-2-(3-methoxy-propyl)-1,1-dioxo-1,2,3,4-tetrahydro-1l6-thieno[3,2-e][1,2]thiazin-4-ol	182.67
15	Brivaracetum	120.00	2	(R)-N-((S)-1-amino-1-oxo butan-2-yl)-3-(hydroxymethyl) hexanamide	193.80
16	Clonazapam	206.67	3	2-Amino-2-chloro-5-nitro benzophenone	302.47
17	Clopidogrel Bisulfate	333.33	4	Amino-(2-chloro-phenyl) acetic acid	231.33
18	Dabigatran Etexilate Mesylate	400.00	6	4-(methyl amino)-3-nitro benzoic acid	244.44
19	Danofloxacin	136.67	2	Ethyl 1-cyclopropyl-6,7-difluoro-4-oxo-1,4-dihydro quinoline-3-carboxylate	148.28
20	Darunavir	126.67	3	4-(1,3-dioxoisoindolin-2-yl) benzene-1-sulfonyl chloride	127.33
21	Dasatinib	140.00	2	2-(piperazin-1-yl)ethanol	51.80
22	Deferasirox	196.67	2	4-Amino benzoic acid	121.93
23	Deferiprone	400.00	1	Maltol	442.40
24	Dexlansoprazole	183.33	2	2-(chloromethyl)-3-methyl-4-(2,2,2-trifluoroethoxy)pyridine hydrochloride	181.13
25	Dextromethomorphan Hydrobromide Monohydrate	666.67	2	3-Methoxy-9a,13a,14a-morphinan	598.67

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26	Donepezil	140.00	4	Piperdine-4-carboxylic acid ethyl ester	190.40
27	Donepezil Hydrochloride	150.00	5	3-(3,4-Dimethoxyphenyl) propionic acid	81.50
28	Doxazosin Mesylate	263.33	2	N-(1,4-Benzodioxan-2-carbonyl)piperazine	172.90
29	Duloxetine Hydrochloride	140.00	3	3-Dimethylamino-1-thiophen-2-yl-propan-1-ol	155.40
30	Edoxaban	136.67	2	Tert-butyl ((1R,2S,5S)-2-amino-5-(di methyl carbamoyl) cyclohexyl) carbamate oxalate	164.00
31	Enalapril Maleate	350.00	2	2-(4-Methyl-2,5-dioxo-oxazolidin-3-yl)-4-phenyl-butyric acid ethyl ester	380.00
32	Esomeprazole Magnesium Trihydrate	240.00	2	5-Methoxy-2-(4-methoxy-3,5-dimethyl-pyridin-2-ylmethyl sulfanyl)-1H-benzoimidazole	284.40
33	Favipiravir	130.00	3	Pyrazin-2-yll amine	168.35
34	Fluvoxamine Maleate	300.00	2	5-Methoxy-1-[4-(trifluoro methyl) phenyl]-1-pentanone	344.00
35	Hydroxy Chloroquine Sulfate	400.00	3	3-Chloro aniline	144.00
36	Labetalol Hydrochloride	333.33	3	5-(2-bromoacetyl)-2-hydroxybenzamide	926.67
37	Lamivudine	150.00	4	L(+)Menthol	220.50
38	Lamotrigine	146.67	2	(2,3-Dichloro-phenyl)-oxo-acetonitrile	170.13
39	Lansoprazole	183.33	5	2,3-Lutidine	120.27
40	Levitracetum	400.00	3	2-Amino butyramide HCl	484.00
41	Levofloxacin Hemihydrate	266.67	1	8,9-Difluoro-3-methyl-6-oxo-2,3-dihydro -6H-1-oxa-3a - aza-phenalene-5-carboxylic acid	300.80
42	Linagliptin	160.00	4	8-Bromo-7-but-2-ynyl-3-methyl-3,7-dihydro-purine-2,6-dione	168.00
43	Loratadine	133.33	5	3-[2-(3-Chloro-phenyl)-ethyl]-pyridine-2-carbonitrile	202.67
44	Mirabegron	166.67	6	2-Phenethylamine	135.00
45	Mirtazapine	250.00	4	1-methyl-3-phenyl-piperazine	303.50
46	Montelukast Sodium	150.00	3	1-(3-[2-(7-Chloro-quinolin-2-yl)-vinyl]-phenyl}-3-[2-(1-hydroxy-1-methyl-ethyl)-phenyl]-propan-1-ol (MON10)	207.00
47	Mycophenolate Mofetil	200.00	1	Mycophenolic acid	176.00
48	Netarsudil	153.33	3	tert-Butyl (2-(4-(hydroxyl methyl)phenyl)-3-(isoquinolin-6-ylamino)-3-oxopropyl) carbamate	258.37
49	Nitrofurantoin	173.33	2	5-Nitrofurfuryl diacetate	263.47
50	Olanzapine	183.33	2	2-Methyl-4H-3-thia-4,9-diaza-benzo[f]azulen-10-ylamine Hydrochloride	206.07
51	Omeprazole	600.00	2	Omeprazole	200.60

52	Omeprazole Magnesium	170.00	1	2-Chloromethyl-4-methoxy-3, 5-dimethyl pyridine Hydrochloride	651.00
53	Oseltamivir Phosphate	220.00	3	5-(1-Ethyl-propoxy)-7-oxa-bicyclo[4.1.0]hept-3-ene-3-Carboxylic acid ethyl ester (Oseltaminir epoxide)	334.40
54	Palbociclib	163.33	1	tert-Butyl 4-(6-((6-acetyl-8-cyclopentyl-5-methyl-7- oxo-7,8-dihydropyrido[2,3-d] pyrimidin-2-yl)amino)pyridin-3-yl)piperazine-1-carboxylate	246.63
55	Pantoprazole Sodium Sesquihydrate	340.00	2	5-Difluoromethoxy-2-(3,4-dimethoxy-pyridin-2-ylmethyl sulfanyl)-1H-benzoimidazole	505.47
56	Paroxetine Hydrochloride Hemihydrate	136.67	3	Methanesulfonic acid-4-(4-fluoro-phenyl)-1-methyl-piperidin-3-ylmethyl ester	166.73
57	Peramivir	140.00	1	(1S,2S,3R,4R)-3-((S)-1-acetamido-2-ethylbutyl)-4-amino-2-hydroxycyclo pentanecarboxylic acid	150.50
58	Perampanel	140.00	2	(3-Bromo-1-phenyl-5-pyridin-2-yl) pyridine-2(1H)-one)	165.20
59	Perindopril tert-butyl Amine	150.00	1	(2S,3aS,6aS)-benzyl octa hydrocyclopenta[b]pyrrole-2-carboxylate hydrochloride	117.75
60	Pimavanserin Tartarate	140.00	3	(4-(Isopropoxymethyl) phenyl)methanamine	63.70
61	Pirfenidone	183.33	2	5-Methyl-2-(1H)-pyridone	160.42
62	Posaconazole	140.00	2	4-(4-(4-(((3R,5R)-5-((1H-1,2,4-triazol-1-yl) methyl)-5-(2,4-difluorophenyl)tetrahydrofuran-3-yl) methoxy) phenyl) pipera zin-1-yl)-1H-1,2,4- triazol-5(4H)-one	163.10
63	Prasugrel	136.67	4	1-Cyclopropyl-2-(2-fluorophenyl)-ethanone	137.35
64	Pregabalin	400.00	4	Iso valeraldehyde	414.40
65	Rabeprazole Sodium	173.33	7	2,3-Lutidine	195.17
66	Raloxifene Hydrochloride	170.00	2	4-(2-Piperidin-1-yl-ethoxy)-benzoic acid hydrochloride	173.40
67	Ramipril	196.67	2	(±)-Cis-endo-2-aza bicyclo [3.3.0] octane-3-carboxylic acid benzyl ester hydrochloride	170.85
68	Ranolazine	166.67	1	1-[N-(2,6-Dimethylphenyl) carbamoylmethyl]piperazine	115.83
69	Remdesivir	140.00	3	(3R,4R,5R)-2-(4-aminopyr rolo[2,1-f][1,2,4] triazin-7-yl)-3,4-bis(benzyloxy)-5-((benzyl oxy) methyl)tetrahydrofuran-2-ol	216.30
70	Repaglinide	136.67	2	2-(3-Ethoxy-4-(ethoxycarbony) phenyl)acetic acid	105.23
71	Ribavirin	150.00	2	Methyl 1H-1,2,4-triazole-3-carboxylate	99.00
72	Ritonavir	163.33	8	(R,Z)-5-Amino-2-(dibenzyl amino)-1,6-diphenyl hex-4-en-3-one	326.67

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73	Rivaroxaban	173.33	8	1-flouro-4-nitrobrnzene	135.00
74	Rosuvastatin Calcium	183.33	10	4-Fluoro benzaldehyde	230.27
75	Selexipag	163.33	2	2-Chloro-5,6-diphenyl pyrazine	129.03
76	Sofosbuvir	130.00	1	(2'R)-2'deoxy-2'-fluoro-2'methyluridine	76.70
77	Sumatriptan Succinate	140.00	6	Benzyl chloride	93.80
78	Tadalafil	160.00	1	(1R,3R)-Methyl-1-(benzo [d][1,3]dioxol-5-yl)-2-(2-chloro acetyl)-2,3,4,9-tetrahydro-1H-pyrido[3,4-b]indole-3-carboxy late (Tadalafil intermediate)	203.73
79	Tenofovir Disoproxil Fumarate	160.00	2	Adenine	45.87
80	Tolvaptan	173.33	2	1-(4-amino-2-methylbenzoyl)-7-chloro-3,4-dihydro-1H-benzo[b]azepin-5(2H)-one	204.53
81	Trazadone Hydrochloride	410.00	4	1-(3-Chlorophenyl)-piperazine hydrochloride	527.26
82	Urapidil	173.33	2	3-(4-(2-methoxyphenyl) piperazin-1-yl)propanenitrile	159.47
83	Valacyclovir Hydrochloride	833.33	2	Acetic acid 2-(2-acetylamino-6- oxo-1,6-dihydro-purin-9-ylmethoxy)-ethyl ester	899.17
84	Valganciclovir Hydrochloride	136.67	3	2-Amino-9-(2-hydroxy-1-hydroxymethyl-ethoxymethyl)-1,9-dihydro-purin-6-one	140.77
85	Vildagliptin	173.33	4	Pyrrolidine -2-carboxlic acid	109.55
86	Voglibose	140.00	1	Tetra Benzyl Voglibose	387.10
87	Vonoprazan Fumarate	145.00	2	5-(2-fluorophenyl)-1H-pyrrole-3-carbaldehyde	81.93
88	Voriconazole	163.33	3	1,3-difluoro benzene	89.02
89	(S)-(-)-1,2,4-Butanetriol	266.67	2	L-(-)-Maleic acid	526.67
90	(S)-(+)-3-Hydroxy tetrahydrofuran	66.67	3	L-(-)-Maleic acid	63.81
	Total (Any 37 products will be manufactured at any given point of time)	**11266.67 kg/day (338 TPM)**			

By-products:

S. No	Name of the Product	Name of the By-product	Quantity in Kg/day
1	Abacavir	Triethylamine hydrochloride	111.70
		Ethanol	112.20
2	Apixaban	Morpholine	44.70
3	Argatroban	Triethylamine hydrochloride	131.80
4	Aripiprazole	Sodium bromide	155.10
5	Avanafil	N,N-Dicyclohexyl urea	792.60
6	Baloxavir carboxyl	Benzyl chloride	41.90
7	Bilastine	Sodium –p-toulene sulfonate	82.75
		Potassium P-toluene sulfonate	79.80
8	Brinzolamide	P-toluene sulphonic acid	71.30
9	Brivaracetam	1,1,1,3,3,3Hexamethyldisilazane	111.40
10	Clopidogrel Bisulphate	TEA Hydrochloride	171.85
		P-toluene Sulphonic acid	185.00

11	Darunavir	Tert-Butanol	27.90
		Triethylamine Hydrochloride	51.75
12	Dasatinib	Triethylamine hydrochloride	54.77
13	Donepezil Hydrochloride	Potassium chloride	64.50
		Methoxy ethanol	110.45
		Aluminium Hydroxide	56.60
		Dimethyl sulphide	37.80
14	Donepezil	Dimethyl sulphide	33.50
		Tert- Butanol	42.20
15	Duloxetine Hydrochloride	Oxalic acid	44.90
16	Edoxaban	Tri ethylamine Hydrochloride	60.10
17	Favipiravir	Sodium bromide	134.40
		Potassium chloride	71.85
18	Labetalol Hydrochloride	Boric acid	381.60
19	Lamivudine	L-methanol	132.10
		Boric acid	52.30
20	Lansoprazole	Sodium acetate	78.20
		Acetic acid	57.25
		Potassium nitrate	81.10
21	Loratadine	Potassium chloride	62.25
22	Mirabegron	Acetic acid	117.50
		Ammonium sulphate	128.20
23	Oseltamivir phosphate	Tert butyl chloride	64.02
24	Paroxiline Hydrochloride hemihydrates	Potassium chloride	31.30
		phenol	39.50
25	Perampanel	Potassium bromide	60.10
		Fumaric acid	52.20
26	Prasugrel	Succinimide	76.40
		Sodium bromide	66.00
27	Pregabalin	Ammonium chloride	1030.00
28	Rabeprazole sodium	Sodium acetate	100.50
		Acetic acid	73.55
29	Ramipril	Imidazole	95.50
		Sodium Fumarate	92.25
		Toluene	53.10
30	Ritonavir	Sodium acetate	93.85
		Boric acid	43.90
		4-Nitro phenol	51.40
		Sodium phosphate	33.45
		4-Nitro phenol	51.20
31	Rivaroxaban	Potassium chloride	63.90
		Triethylamine hydrochloride	103.10
32	Rosuvastatin calcium	Metachloro benzoic acid	420.25
		Ethanol	38.00
33	Sumatriptan Succinate	Potassium phosphate	377.70
34	Tolvaptan	Diisopropylethyl amine hydrochloride salt	185.50
		Diisopropyl ethyl amine oxalate salt	97.60
35	Trazadone hydrochloride	Sodium bromide	232.70
36	Valcyclovir hydrochloride monohydrate	Acetic acid	349.15
37	Voglibose	Toluene	227.30

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38	S(-(-)-1,2,4 Butane triol	Boric acid	194.30
39	(S)-(+)-3Hydroxy Tetrahydrofuran	Boric acid	23.80

This order is subject to the provisions of `the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 30th June, 2026.

Sd/-
MEMBER SECRETARY

To
M/s. Srini Pharmaceuticals Pvt. Ltd,
Sy.No. 247, 248, 253, 308, 309, 309/E, 309/EE,
310/E, 310/EE, 311, 311/E, 312, 313 & 313/AA,
Choutuppal (V&M), Yadadri Bhuvanagiri District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER

SCHEDULE–A (133)

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).

2. This order is issued in line with Board's CFE (expansion) order dt. 10.06.2021. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFE (expansion) order dt. 10.06.2021 is still applicable.

3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

4. The industry may explore the possibility of tapping the solar energy for their energy requirements.

5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE–B

1. Total Water Consumption shall not exceed 856.65 KLD.

S. No	Purpose	Quantity
1	Process	80.65 KLD
2	Washings	12.0 KLD
3	Boiler Feed	83 KLD
4	Cooling tower Makeup	393 KLD
5	Scrubber	14.5 KLD
6	Domestic	79.0 KLD
7	RO water input	60.0 KLD
8	Gardening	134.50 KLD
	Total	**856.65 KLD (Fresh – 636.48 KLD + Recycled – 220.17 KLD)**

2. During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C_6H_5OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr^{+6})	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l

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Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached Coal fired Boiler of capacity 3 TPH	SPM	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
2	Attached Coal fired Boiler of capacity 1 TPH	SPM	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
3	Attached Coal fired Boiler of capacity 1 x 10 TPH	SPM	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
4	Attached to Thermic fluid heater of capacity 2 Lakh K.cal/hr	-	-
5	Attached to Thermic fluid heater of capacity 1 x 3 Lakh K.cal/hr	-	-
6	Attached to Process vents	HCl	35 mg/Nm3
7	Attached to DG set of capacity 1 x 125 KVA, 1 x 250 KVA , 2 x 500 KVA & 3x 1000 KVA	SPM	115 mg/Nm3

***As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.**

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10µm) - 100 µg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 µm) - 60 µg/ m^3; SO_2 - 80 µg/ m^3; NO_x - 80 µg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

   Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
   Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs.6,75,000/- for a period upto 30.06.2023.

8. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

9. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

10. The industry shall segregate effluents into LTDS & HTDS effluents separately.

11. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.

12. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of LTDS, HTDS effluents, RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.

13. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.

14. The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.

15. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.

16. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

17. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.

18. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.

19. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.

20. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.

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21. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.

22. The industry shall develop greenbelt as per norms.

23. The industry submitted Bank Guarantee of Rs. 16 lakhs towards commitment to comply with Board conditions / directions with validity upto 14.10.2022. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.

24. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.

25. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.

26. The industry shall not use effluents in cooling towers under any circumstances.

27. The industry shall not discharge any effluents onland within or outside the plant premises.

28. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.

29. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.

30. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.

31. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.

32. The industry shall provide platform and covered area for detoxification of containers and container liners. The wastewater generated from detoxification facility shall be sent to the effluent storage tank for further treatment and disposal.

33. The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odour problem.

34. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

35. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.

36. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.

37. The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.

38. The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.

39. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.

40. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.

41. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.

42. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.

    i) Daily production details.
    ii) Quantity of Effluents generated and reused.
    iii) Log Books for pollution control systems.
    iv) Daily solid waste generated and disposed

    (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.

43. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.

44. The industry shall comply with Task Force directions issued by the Board from time to time.

45. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

46. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management. Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

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6. The industry shall dispose of e-waste to the authorized traders / recyclers only.

7. The industry shall maintain good housekeeping.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Srini Pharmaceuticals Pvt. Ltd,
Sy.No. 247, 248, 253, 308, 309, 309/E, 309/EE,
310/E, 310/EE, 311, 311/E, 312, 313 & 313/AA,
Choutuppal (V&M), Yadadri Bhuvanagiri District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER

(139) Annexure XVIII

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03465 to 03468 Dt:-06-04-2023

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 28/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Srini Pharmaceuticals Pvt Ltd., Chouttupal (V & M), Yadadri Bhuvanagiri District** collected on 27/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

2023 – 03465 : HTDS (Stripper Feed)
2023 – 03466 : MEE Feed
2023 – 03467 : MEE Condensate
2023 – 03468 : ATFD & MEE Condensate

I further certify that I have analyzed the aforementioned sample on 28/03/2023 to 06/04/2023 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results			
			03465	03466	03467	03468
1	pH	4500-H^+-B	8.01	7.25	7.24	7.63
2	Total Suspended Solids (TSS)	2540-D	760	550	< 5	< 5
3	Total Dissolved Solids (TDS)	2540-C	36,758	42,010	825	955
4	Chemical Oxygen Demand (COD)	5220-B	46,341	17,967	870	780

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

6/4/23

Signed this: 06/04/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03469 to 03471 Dt:-06-04-2023

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 28/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Srini Pharmaceuticals Pvt Ltd., Chouttupal (V & M), Yadadri Bhuvanagiri District** collected on 27/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

2023 – 03469 : Bio-ETP Inlet
2023 – 03470 : Bio-ETP Outlet
2023 – 03471 : RO Permeate

I further certify that I have analyzed the aforementioned sample on 28/03/2023 to 06/04/2023 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results		
			03469	03470	03471
1	pH	4500-H^+-B	7.41	7.23	6.70
2	Total Suspended Solids (TSS)	2540-D	128	25	< 5
3	Total Dissolved Solids (TDS)	2540-C	3,506	1,251	69
4	Chemical Oxygen Demand (COD)	5220-B	2,797	183	8
5	Biological Oxygen Demand (BOD)	5210-B	372	25	BDL
6	Oil & Grease	5520-B,D	BDL	BDL	BDL

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

6/4/23

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Signed this: 06/04/2023

Address:
Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

Annexure- XIX

TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER RENEWAL - RED CATEGORY

CFO Order No: TSPCB/ZO/RCP/NLG/34/CFO/2022-220824058153 **Date: 28.09.2022.**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', `the Rules') and the rules and orders made thereunder to

M/s. Maruti Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District – 508 252.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	**Trade Effluents:** **HTDS:** Process & Washings – 800 KLD. **LTDS:** Process & Washings – 297 KLD Boiler blow down and Regeneration water – 14.5 KLD & Cooling tower bleed off – 2 KLD.	1113.5 KLD	**Zero Liquid Discharge System:** The industry shall segregate the effluents into LTDS & HTDS streams. **LTDS effluents (313.5 KLD):** After treatment in ETP, shall be recycled for washings of fabric, bleaching, scouring etc. **HTDS Effluents (800 KLD):** After treatment in ETP, shall be routed through RO System. The RO permeate shall be recycled back into the process, cooling tower makeup etc., and the RO Rejects are evaporated in MEE followed by ATFD and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed to TSDF, Dundigal, Medchal-Malkajgiri District for safe disposal.
2	Domestic Effluent	8 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Fluidized Bed type boiler of capacity 6 TPH & Thermic fluid heater of capacity 1 Lakh K.Cal/hr.	---
2	Attached to Husk fired boiler of capacity 3 TPH & Thermic fluid heater of capacity 1 Lakh K.Cal/hr.	---
3	Attached to DG set of capacity 70 KVA.	---

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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/34/HWM/2022 **Date: 28.09.2022.**
2. The Occupier of, **M/s. Maruti Cottex Ltd.,** is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	35.3 of Schedule I : ETP sludge	4,500 Kgs/month	TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) to dispose to Cement plants for co-processing.
2	37.3 of Schedule-I : ATFD Salts	1500 Kgs/month	
3	5.1 of Schedule – I : Waste Oil	200 LPM	Shall be disposed to Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Rangareddy District.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Fabric Processing	1,50,000 mtrs/day
2	Printed Synthetic / Polyester Fabric	1,50,000 mtrs/day

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with **the 31st day of December, 2027 superseding the existing CFO order dated 26.02.2019.** *The industry shall pay the consent fees every financial year annually till the validity of the consent order.* The industry shall pay the consent fees every financial year annually till the validity of the consent order.

28/9/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER

Zonal Office

To
M/s. Maruti Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District – 508 252.

Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information. The EE, RO, Nalgonda is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Nalgonda shall report to this office, if any non-compliance by the industry.

SCHEDULE – A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.

2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.

3. a) All the fugitive emissions shall be controlled with proper measures.

   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.

4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.

5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.

6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

   $H = h + 0.2 \sqrt{KVA}$

   KVA = Total generation capacity, h = Height of building where DG Set is installed.

10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

12. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

13. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the

Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.

14. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.

15. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.

16. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.

17. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

18. Not withstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.

19. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

20. The industry shall carryout monthly environmental monitoring by Govt. / Private laboratories which is approved by Ministry of Environment, Forests & Climate Change (MoEF&CC) / accredited by NABL and submit monthly report to the concerned Regional office.

21. The industry may explore the possibility of tapping the solar energy for their energy requirements.

22. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.

    a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
    b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 and amendments thereof.
    c) Batteries (Management & Handling) Rules, 2001 and amendments thereof.
    d) E-Waste (Management & Handling) Rules, 2016 and amendments thereof.
    e) Plastic Waste (Management & Handling) Rules, 2016 and amendments thereof.
    f) Construction & Demolition Waste (Management & Handling) Rules, 2016 and amendments thereof.

23. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.

24. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

26. As per the provisions of the Section 19 of the (TS-iPASS) Act, 2014 (Act No. 3 of 2014), the applicant shall be penalized with fine as prescribed by the government from time to time as well as rectification of the defect if he / she or the organization as the case may be fails to comply with the conditions or undertaking in self certification given to the Nodal Agency.

SCHEDULE - B

1) **The industry has paid consent fee of Rs. 2,89,300/- i.e., upto 31.03.2024. The industry shall pay the consent fees annually from the every financial year to till the validity of the consent order i.e., upto 31.12.2027.**

2) **The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.**

3) **The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**

4) **The industry shall comply the all directions issued by the Board vide Revocation of closure order dated 06.01.2022.**

5) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	1165 KLD
2.	Boiler feed	120 KLD
3.	Cooling / Humidification/Water spraying	20 KLD
4.	DM Plant / Softner	5 KLD
5.	Domestic	10 KLD
6.	Gardening	80 KLD
	Total	**1400 KLD**

6) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

7) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM^3)
1 to 3	SPM	115

8) The industry shall comply with ambient air quality standards of PM_{10} (particulate Matter size less than 10μm) – 100 μg/m^3; $PM_{2.5}$ (Particulate Matter size less than 2.5μm) – 60 μg/m^3; SO_2 – 80 μg/m^3; NO_x – 80 μg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

   The following noise level standards shall be complied:

Noise Levels:	Day time	(6 AM to 10 PM)	- 75 dB (A)
	Night time	(10 PM to 6 AM)	- 70 dB (A)

9) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.

10) The industry shall provide above ground level RCC tanks for collection / storage of trade effluents and arrest ground water pollution due to leaks/crack of pipes, tanks and spillages etc.

11) The industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on open ground.

12) The industry shall procure raw materials i.e., synthetic / Polyester fabric from outside parties for manufacture of Printed Synthetic / Polyester Fabric and shall carryout only printing & washing activity.

13) The industry shall segregate the effluents into LTDS & HTDS streams and treat the effluent separately. The LTDS effluents (313.5 KLD) shall be treated in the ETP. The treated effluent shall be recycled back for washings of fabric, bleaching, scouring etc., and the HTDS Effluents (800 KLD) shall be treated in the ETP followed by 3 pass RO Systems. The RO permeate shall be recycled back into the process, cooling tower makeup etc., and the RO Rejects shall evaporate into MEE followed by ATFD. The condensate of MEE shall be used for boiler feed makeup. The ETP sludge and ATFD salts are disposed to TSDF, Dundigal, Medchal-Malkajgiri District for safe disposal / Alternate Fuel & Raw Material Facilities (AFRF) for disposing to cement industries for co-processing.

14) The industry shall regularly operate ETP, RO system & Multiple Effect Evaporator (MEE) followed by ATFD to evaporate the RO rejects.

15) The industry shall regularly operate the Air Pollution Control Equipments i.e., MDC followed by water scrubbing for control of the dust & flue gas emissions generated from boilers & thermic fluid heaters. The industry shall not cause any air pollution in the surrounding area.

16) The industry shall provide closed shed for storage of husk & husk ash to control fugitive emissions.

17) The industry shall install fume / dust extraction system followed by scrubber to control emissions generated from the process.

18) The industry shall collect & store the hazardous solid waste in an elevated closed shed with impervious lining and leachate collection system.

19) The industry shall dispose the Hazardous waste to TSDF, Dundigal, Medchal-Malkajgiri District regularly / Alternate Fuel & Raw Material Facilities (AFRF). The industry shall furnish online manifest copies of the hazardous waste lifted to TSDF on monthly basis to RO, Nalgonda.

20) The industry should maintain the following records and the same should be made available to the Board Officials during the inspection.

a) Daily production details as per the GST sales.

b) Quantity of effluents generated, treated, evaporated and reused.

c) Log Books for pollution control systems.

d) Daily Hazardous / solid waste generated and disposed to TSDF / GEPIL.

21) The industry shall install digital flow meters at all sections i.e., at inlet & outlet of ETP, RO inlet, RO Permeate, RO rejects, MEE inlet, MEE Condensate and shall maintain daily log books as per the meter readings.

22) The air emissions causing odour nuisance from Plant shall be controlled by adopting scientific methods so that the odour nuisance is eliminated completely.

23) The industry shall not discharge any waste water inside / outside the plant premises under any circumstances.

24) The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site.

25) The industry shall provide separate energy meters to the effluent treatment plant and air pollution control systems and maintain the daily records.

26) Qualified technical man power shall be employed to operate the ETP & MEE plant.

27) The industry shall take all precautionary and safety measures during process operations.

28) The industry shall maintain good house keeping within the plant premises.

29) The industry shall comply with all the directions issued by the Board from time to time.

30) The industry shall not sell the used empty drums/ barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.

31) The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.

SCHEDULE - C
[see rule 6(2)]
[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain online manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

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4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

6. The industry shall dispose of e-waste to the authorised recyclers only.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad / Zonal Office RC Puram and concerned Regional Office.

28/9/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Maruti Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District – 508 252.

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03453 & 03454 Dt:-04-04-2023

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 28/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Maruti Cottex Ltd., Choutuppal (V & M), Yadadri Bhuvanagiri District** collected on 27/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

2023 – 03453 : ETP Inlet
2023 – 03454 : ETP Outlet (RO-I Inlet)

I further certify that I have analyzed the aforementioned sample on 28/03/2023 to 04/04/2023 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results	
			03453	03454
1	pH	4500-H^+-B	7.31	7.04
2	Total Suspended Solids (TSS)	2540-D	72	41
3	Total Dissolved Solids (TDS)	2540-C	2,356	1,208
4	Chemical Oxygen Demand (COD)	5220-B	557	122
5	Biological Oxygen Demand (BOD)	5210-B	84	16
6	Oil & Grease	5520-B,D	BDL	BDL

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit.

Signed this: 04/04/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03455 to 03457 Dt:-04-04-2023

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 28/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Maruti Cottex Ltd., Choutuppal (V & M), Yadadri Bhuvanagiri District** collected on 27/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

2023 – 03455 : RO-I Permeate
2023 – 03456 : RO-II Permeate
2023 – 03457 : RO-III Permeate

I further certify that I have analyzed the aforementioned sample on 28/03/2023 to 04/04/2023 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results		
			03455	03456	03457
1	pH	**4500-H^+-B**	6.60	6.36	6.41
2	Total Suspended Solids (TSS)	**2540-D**	< 5	< 5	< 5
3	Total Dissolved Solids (TDS)	**2540-C**	79	52	36
4	Chemical Oxygen Demand (COD)	**5220-B**	16	11	8
5	Biological Oxygen Demand (BOD)	**5210-B**	4	BDL	BDL
6	Oil & Grease	**5520-B,D**	BDL	BDL	BDL

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit.

Signed this: 04/04/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03458 to 03460 Dt:-04-04-2023

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 28/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Maruti Cottex Ltd., Choutuppal (V & M), Yadadri Bhuvanagiri District** collected on 27/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

2023 – 03458 : MEE Feed (RO-III Rejects)
2023 – 03459 : MEE Condensate
2023 – 03460 : MEE Concentrate

I further certify that I have analyzed the aforementioned sample on 28/03/2023 to 04/04/2023 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results		
			03458	03459	03460
1	pH	4500-H^+-B	7.30	7.68	7.58
2	Total Suspended Solids (TSS)	2540-D	78	14	68
3	Total Dissolved Solids (TDS)	2540-C	1,309	585	855
4	Chemical Oxygen Demand (COD)	5220-B	411	81	228
5	Biological Oxygen Demand (BOD)	5210-B	90	12	26
6	Oil & Grease	5520-B,D	BDL	BDL	BDL

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit.

Signed this: 04/04/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM – X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2023 – 03461 Dt:-04-04-2023

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 28/03/2023 from Dr. M. Rama Krishna, AES, RO-Nalgonda, a sample of **M/s. Maruti Cottex Ltd., Choutuppal (V & M), Yadadri Bhuvanagiri District** collected on 27/03/2023 for analysis. The samples were in a condition fit for analysis reported below:

2023 – 03461 : Cooling tower of MEE & ATFD

I further certify that I have analyzed the aforementioned sample on 28/03/2023 to 04/04/2023 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results
			03461
1	pH	4500-H^+-B	6.77
2	Total Suspended Solids (TSS)	2540-D	22
3	Total Dissolved Solids (TDS)	2540-C	430
4	Chemical Oxygen Demand (COD)	5220-B	85
5	Biological Oxygen Demand (BOD)	5210-B	9
6	Oil & Grease	5520-B,D	BDL

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BDL – Below Detectable Limit.

Signed this: 04/04/2023

BOARD ANALYST
SENIOR ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
T.S. POLLUTION CONTROL BOARD
R.C. PURAM, SANGAREDDY DISTRICT

Address:
Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. M. Rama Krishna, AES,
RO-Nalgonda.

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Letter No. NLG-20/TSPCB/UH-V/TF/2016- 2589 **Dt:04.03.2020**

(153) Annexure - XXI

To,

The District Magistrate & Collector,
Yadadri Bhuvanagiri.

Madam,

Sub: TSPCB – **Constitution of Multi Disciplinary Team for assessment of ground water pollution caused by M/s. Divi's Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Reg.

Ref:
1. Complaints made by Arige Kistaiah, Vice Sarpanch, Thangadapally (V), Smt. Munagala Rajeshwari, MPTC, Aregudem (V), and Gutta Prabhakar Reddy, Gujja (V), Sri P. Damodar Reddy, Tarnaka, Hyderabad and Sri Mallesh Yadav, Aregudem (V), regarding ground water pollution & air pollution in the surrounding area.
2. Complaints made by Sri G.Manohar Reddy, Thangadapally (V) through CPCB on 03.01.2020 and also to the Board on 17.01.2020, Pollution Parirakshna Samithi, Choutuppal on 04.01.2020, Kalushya vethireka Porata Samithi, Choutuppal on dt.17.01.2020, Complaints (66 Nos.) from Villagers of Katrevu, Choutuppal (M), Yadadri Bhuvanagiri District & Complaints (69 Nos.) from Villagers of Aregudem, Choutuppal (M) on 30.12.2019, regarding ground water pollution, Air & Water pollution in the surrounding area.
3. Sri Jala Venkatesham & others (Kalushya Parirakshana Samithi), Choutuppal (V&M), have filed a HR case No. 207 of 2020, dt.20.01.2020 in Hon'ble TSHRC alleging that several chemical companies such as M/s.Divis Laboratories Ltd., M/s. Srini Pharmaceuticals Pvt. Ltd., & M/s.Maruthi Cottex Ltd., etc are creating Water, Air and Soil pollution in the village
4. Inspection of the industry by the Board officials on 26.11.2019 & 17.01.2020.
5. Task Force Committee meeting held on 07.02.2020.

DESPATCHED ON: 10/3/2020

* * * * *

Attention is invited to the subject and reference cited.

It is to inform that several complaints have been received against M/s. Divi's Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri Bhuvanagiri District stating that ground water pollution is being caused by the industry and thereby affecting their agricultural activity and health of the people in surrounding villages of Lingojigudem, Anthammagudem, Thangadpally, Panthagi, Gundlabavi, Chinnakonduru, Lakkaram, Katrevu and Aregudem.

In this regard, the Board reviewed the issue in Task Force Committee meeting held on 07.02.2020 which was attended by the complainants and industry representatives.

During the meeting, the complainants alleged that the industry is causing ground water pollution in the area and the water is not suitable for drinking and agriculture. They also informed that they are suffering from health problems due to the pollution caused by the industry and the industry is also going for expansion illegally without taking permissions from the statutory authorities. Further, the

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complainants informed that earlier the industry was having solar evaporation ponds till the year 2011 and they closed the ponds with soil without lifting hazardous material which has resulted in the contamination of ground water. The industry has dug the borewells in the premises and pumping the effluents into it without treatment in ZLD system. Due to this, the surrounding ground water is polluted. The complainant requested the Board to carryout GPR studies to identify the illegal borewells as well as pipelines in the industry premises. They informed that due to operation of the industry in surrounding villages of Lingojigudem, Anthammagudem, Thangadpally, Panthagi, Gundlabavi, Chinnakonduru, Lakkaram, Katrevu and Aregudem, ground water is polluted and the agricultural lands are unfit for cultivation and requested take action against the industry.

After detailed discussions, the Committee recommended that the District Collector may be requested to constitute a Multi Disciplinary team consisting of Revenue, Agriculture, Ground water and Pollution Control Board officials along with experts from IICT/NEERI to verify the allegations made by the complainants, assess the ground water contamination caused by the industry and damages if any, along with recommendations for crop damage compensation on Polluter Pays Principle.

In view of the above, it is requested to constitute a Multi Disciplinary Team with the following members:

1. Representative from Revenue Department.
2. Representative from Agricultural Department.
3. Representative from Ground Water Board.
4. Representative from TSPCB
5. Experts from IICT / NEERI.

The Multi Disciplinary Team shall conduct a detailed study in consultation with the local public to assess the extent of ground water contamination due to operation of the industry and extent of damage caused to any identifiable persons / agricultural lands in and around the industry and suggest remedial action / compensation to be recovered from the industry on pollution pays principle within three months.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Copy to:

1. The JCEE, Z.O., R.C.Puram for information and necessary follow-up.
2. The Environmental Engineer, Regional Office, Nalgonda for information and **to follow-up with the District Collector, Yadadri Bhuvanagiri for constitution of Multi-Disciplinary Committee.**
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(UH-V)

Annexure - XXII

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JOINT INSPECTION REPORT OF THE MULTI DISCIPLINARY TEAM CONSTITUTED BY THE DISTRICT COLLECTOR, YADADRI BHUVANAGIRI TO EXAMINE POLLUTION PROBLEMS IN THE SURROUNDINGS OF M/S. DIVI'S LABORATORIES LIMITED, CHOUTUPPAL.

The Member Secretary, TSPCB has requested the District Collector, Yadadri Bhuvanagiri District to constitute a Multi Disciplinary Team to conduct a detailed study in consultation with the local public to assess the extent of ground water contamination due to operation of the industry and extent of damage caused to any identifiable persons / agricultural lands in and around the industry and suggest remedial action / compensation to be recovered from the industry on polluter pays principle in connection with several public complaints received against M/s. Divi's Laboratories Limited, Choutuppal.

In this regard, the District Collector, Yadadri Bhuvanagiri District has constituted a Multi Disciplinary Team with the following officials in connection with complaints against M/s. Divi's Laboratories Limited, Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudem (V) and Sy.No.505 & 506 of Aregudem (Hamlet of Pantangi Village) of Choutuppal Mandal, Yadadri Bhuvanagiri District:

1. The Revenue Divisional Officer, Choutuppal, Yadadri Bhuvanagiri District.
2. The District Agricultural Officer, Yadadri Bhuvanagiri District.
3. The District Ground Water Officer, Yadadri Bhuvanagiri District.
4. Expert from CSIR-NEERI, Hyderabad.
5. The Environmental Engineer, TSPCB, Regional office, Nalgonda.

As per the instructions of the District Collector, the Multi Disciplinary Team has conducted joint inspection of M/s. Divi's Laboratories Limited (Unit-1) and surroundings on 16.03.2021, 30.03.2021 and 16.04.2021.

The Team has visited Aregudem village on 16.03.2021 and conducted Gramasabha at the Gram Panchayat Office under the chairmanship of RDO, Choutuppal. The meeting was attended by the Sarpanch and public of Aregudem village. During the meeting, the RDO has explained about the constitution of the Multi Disciplinary Team with officials from various departments by the District Collector and its mandate to the public.

The Team will examine/assess the ground water contamination and damages, if any due to M/s. Divi's Laboratories Limited. The Team will also collect ground water samples from the bore wells located in the surrounding agriculture lands and wherever as shown by the villagers. The samples will be collected simultaneously by Agriculture Department, Ground Water Department, NEERI and Pollution Control Board and analyze the samples in the respective department laboratories. The RDO has also instructed TSPCB Officials to conduct Ambient Air Quality Monitoring in Aregudem Village to verify the air pollution due to the industry. The Team will also inspect the industry and verify the status of pollution control measures taken by the industry.

The RDO has assured the villagers that, the Team will examine all the issues and submit a comprehensive impartial report incorporating all the details to the District Collector for further action.

After the Grama Sabha, the Team along with villagers visited the agricultural fields in the village.

The Team collected water samples on 16.03.2021, 30.03.2021 & 16.04.2021 from the 20 bore wells from various locations in Aregudem, Katrevu, Thangadpalli, Panthangi, Gundlabavi, Jilleduchelka, Ankireddygudem and Lingojigudem villages surrounding the industry the presence of the villagers. The bore wells are located at a distance of about 819 Meters to 4.4 KM from the industry.

The distance of the habitations of villages from the industry is as follows: Aregudem 3 KM, Katrevu 3.6 KM, Thangadpalli 2.6 KM, Panthangi 2.8 KM, Gundlabavi 4 KM, Jilleduchelka 2.2 KM, Ankireddygudem 2.4 KM and Lingojigudem 2.6 KM.

The locations of the samples collected are as follows:

S.No.	Sample details / collection point
1.	Water sample collected from Bore well in agricultural land of Sri Manne Janga Reddy, S/o. Muthyam Reddy, Sy.No.540 & 545 of Panthangi Revenue village, H/o. Aregudem (V), Choutuppal (M), Yadadri Bhuvanagiri District.
2.	Water sample collected from Bore well in agricultural land of Sri Sama Janardhan Reddy, S/o. Malla Reddy, Sy.No.501 of Aregudem (V), Panthangi Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.

3.	Water sample collected from Bore well in agricultural land of Smt Ananthula Anjamma, W/o. Ramulu, Sy.No.470 of Aregudem (V), Panthangi Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.
4.	Water sample collected from Bore well in agricultural land of Sri Jillala Buchi Reddy, S/o. Ram Reddy, Sy.No.435 & 436 of Aregudem (V), Panthangi Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.
5.	Water sample collected from Bore well in agricultural land of Smt Yennapalli Rukmamma, W/o. Janga Reddy, Sy.No.421 of Aregudem (V), Panthangi Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.
6.	Water sample collected from Bore well in agricultural land of Sri Pinninti Narsi Reddy, S/o. Malla Reddy, Sy.No.407 of Aregudem (V), Panthangi Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.
7.	Water sample collected from Bore well in Annapurna Devi Temple, Sy.No.381 of Katrevu (V), Lingojigudem Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.
8.	Water sample collected from Bore well in agricultural land of Sri Katta Narsimha, S/o. Laxmaiah, Sy.No.63 of Thangadapalli (V), Choutuppal (M), Yadadri Bhuvanagiri District.
9.	Water sample collected from Bore well in agricultural land of Sri Balike Sathaiah, S/o. Mallaiah, Sy.No.66 of Thangadapalli (V), Choutuppal (M), Yadadri Bhuvanagiri District.
10.	Water sample collected from Bore well in agricultural land of Sri Arige Beeraiah, S/o. Sathaiah, Sy.No.79 of Thangadapalli (V), Choutuppal (M), Yadadri Bhuvanagiri District.
11.	Water sample collected from Bore well in agricultural land of Sri Boya Mallesh (Vulavakaya), S/o. Gopaiah, Sy.No.612 of Panthangi village, Choutuppal (M), Yadadri Bhuvanagiri District.
12.	Water sample collected from Bore well in agricultural land of Sri Chappidi Buchi Reddy, S/o. Veera Reddy, Sy.No.192 of Jilleduchelka, H/o Ankireddygudem (V), Lingojigudem Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.
13.	Water sample collected from Bore well in agricultural land of Sri Vallamdasu Pentaiah, S/o. Papaiah, Sy.No.209 of Ankireddygudem (V), Lingojigudem Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.
14.	Water sample collected from Bore well in agricultural land of Sri Kodari Ushaiah, S/o. Mallaiah, Sy.No.327 of Lingojigudem (V), Choutuppal (M), Yadadri Bhuvanagiri District.
15.	Water sample collected from Bore well in agricultural land of Sri Velijala Jagadish, S/o. Sathaiah, Sy.No.620,621 & 622 of Panthangi (V), Choutuppal (M), Yadadri Bhuvanagiri District.
16.	Water sample collected from Bore well in the premises of Katamaiah Temple, Sy.No. 341 of Gundlabavi (V), Panthangi Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.

17.	Water sample collected from Bore well in agricultural land of Sri Pedditi Buchi Reddy, S/o. Aagi Reddy, Sy.No.330 of Gundlabavi (V), Panthangi Revenue village, Choutuppal (M), Yadadri Bhuvanagiri District.
18.	Water sample collected from Bore well near 'B' Hostel within the industry premises.
19.	Water sample collected from Peizo well No.2, which is located near 'A' Hostel within the industry premises.
20.	Water sample collected from Peizo well No.7 which is located near Canteen within the industry premises.

The Inspection Reports of the Individual Departments of the Multi Disciplinary Team are submitted as below:

1. REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD:

TSPCB Officials collected ground water samples from the bore wells along with the other Department Officials and the water samples were submitted to Central Laboratory, TSPCB, Hyderabad for analysis. As per the samples analysis results, the range of the concentrations of the samples is as submitted below and it is compared with Bureau of Indian Standards limits of Drinking Water (IS 10500:2012):

Parameter	Concentration Range of the samples (in mg/ltr)		Drinking Water Standards as per IS 10500 :2012 (*Acetapable limit) (**Permissible limit in absence of alternate source)
	Lower	Higher	
Total Dissolved Solids (TDS)	1160	2193	500* (2000**)
Chlorides as Cl^-	335	805	250* (1000**)
Total Hardness as $CaCO_3$	452	1890	200* (600**)
Calcium as Ca+2	56	284	75* (200**)
Magnesium as Mg^{+2}	30	287	30* (100**)

The analysis reports of TSPCB are enclosed as **Annexure – I.**

As seen from the analysis results, the following parameters are exceeding the drinking water standards (ISO10500:2012).

- TDS values of 2 bore well samples are exceeding the permissible limit of 2000 mg/ltr.
- Fluoride values of 9 bore wells samples exceeding 1.5 mg/ltr.
- Total Hardness as CaCO3 of 9 bore well samples exceeding 600 mg/ltr.
- Calcium as Ca+2 values of 3 bore well samples exceeding 200 mg/ltr.
- Magnesium as Mg+2 values of 5 bore wells samples exceeding 100 mg/ltr.

With regard to air pollution, TSPCB has conducted Ambient Air Quality Monitoring at Aregudem Gramapanchayat Office continuously for 7 days during the period from 22.04.2021 to 29.04.2021. As per the monitoring results, the Particulate Matter (RSPM), SO_2 & NO_2 and NH_3 levels are within the National Ambient Air Quality Standards. The monitoring results are as follows:

Parameter	Monitoring values range (in micrograms/m^3)	National Ambient Air Quality Standards (in micrograms/m^3)
RSPM	53 to 78	100
SO_2	4 to 6	80
NO_2	14 to 24	80
NH3	BDL	400

TSPCB has also conducted Volatile Organic Compounds (VOC) monitoring in Aregudem village and the levels of VOCs were observed to be in the range of 0 to 0.85 PPM.

The AAQM analysis reports are enclosed as **Annexure – II.**

The Team has also inspected the industry on 16.03.2021. The Inspection details of the industry with suggestions to implement by the industry are enclosed as **Annexure - III.**

REPORT OF THE GROUND WATER DEPARTMENT:

In obedience of orders of the District Collector, Yadadri Bhuvanagiri, the officials of Ground Water Department along with the Team collected water samples from agriculture bore wells from agriculture lands around M/s Divis Laboratories Limited on dt.16-3-2021, dt.30-3-2021 and dt.16-4-2021.

The Groundwater department collected 20 water samples from agriculture bore wells of Ankireddygudem hamlet of Lingojigudem, Aregudem, Gundlabavi and Katrevaguda hamlet of Panthangi, Thangedupally, Lingojigudem and Panthangi located around M/s Divis Laboratories Limited, Choutuppal village and Mandal, Yadadri Bhuvanagiri District. The Collected water samples were submitted to Level II Water Quality Lab at Directorate, Groundwater Department, Hyderabad for chemical analysis. Geologically the area is underlain by weathered to semi weathered Granites with fine to medium grained, angular to sub angular texture. It is observed that the depth and degree of weathering is varying from place to place, depending upon several factors like temperature, rain fall; slope, drainage, rock type and its susceptibility to weather etc. The depth of the weathered zone varies from 25 mts to 40 mts, and depth of bore wells range from 36 mts to 90 mts, the depth to water levels vary from 4.64 to 17.56 mts, fitted with electrical submersible pumps of 5 HP, installed at a depth of 21 mt and further depths. The reported yields ranged from 5000 Lph to 6000 Lph and irrigating about 1Acres of paddy in both seasons.

As per the analysis results, the water samples quality is as follows:

Electrical Conductivity (> 3000 µ.Sie/cm): Out of 20 samples, 08 samples Electrical Conductivity values are above 3000 µ.Sie/cm and Electrical Conductivity value of Bore well at Ankireddygudem (V) & Lingojigudem (V) of Choutuppal (M), shows 3508 µ.sie/cm which is the highest among 09 samples.

Residual Sodium Carbonate (RSC): Out of 20 sample collected, 04 sample are Marginal Range (M.R) for agriculture as per RSC parameter.

Fluoride (>1.5 mg/liter): Out of 20 samples, 07 samples Fluoride concentration is above the BIS limits(>1.5 mg/l) and Fluoride concentration of Bore well at Gundlabavi-Panthangi (V), Choutuppal (M), shows 2.25 mg/l is the highest among 07 samples.

Nitrate (>45 mg/liter): Out of 20 samples, 03 samples Nitrate concentrations is above BIS limits(>45 mg/l) and Nitrate concentration of Bore well at Thangadipally(V), Choutuppal (M), shows 95 mg/l, is the highest among 04 samples.

Conclusions:-

Groundwater Department collected 20 water samples from agriculture bore wells of Ankireddygudem, Lingojigudem, Aregudem, Gundlabavi and Katrevaguda villages, Thangedupally, Lingojigudem and Panthangi located around the investigated area of M/s Divis Laboratories Limited, Choutuppal village and Mandal, Yadadri Bhuvanagiri District. These water samples were subjected to partial analysis for suitability for agriculture purpose and also ascertain pollution due to effluents from Divis Laboratories, Choutuppal. With reference to water samples analysis report, the Nitrates in the upstream of M/s Divis Laboratories are showing excess only in 3 samples out of 20 samples shall be attributed due to excess usage of manures to the agricultural crops in the local area and EC are more than the normal limits showing in 8 samples out of 20 samples due to local rock formation and its mineral composition. Fluoride contamination found in more than the normal limits of 7 (seven) samples out of 20 collected and analyzed samples, shall be attributed due to eugenic and base rock formation. Rainfall of the area is also one of key factors to influence quality of ground water. Choutuppal mandal NRF is only 690.7mm, but actual rainfall was – 52% in 2018, -44% deficit in 2019 and +31% excess in 2020. As a cumulative it is – 48% deficit in the last 3 years.

Recommendations:

1. Out of 20 samples collected surrounding of M/s Divis Laboratories and results of chemical analysis, only few samples showing just more than desired/ permissible limits.
2. Analytical results reveal that the groundwater quality is suitable for agriculture purpose.
3. Influence of M/s Divis Laboratories Limited effluents shall rule out basing on the analytical results of water samples collected and analyzed.

The analysis reports are enclosed as **Annexure – IV.**

3. REPORT OF THE AGRICULTURE DEPARTMENT:

Agriculture Department officials along with the Team Collected (16) Water Samples from Bore wells and (4) Soil Samples from Farmers Fields.

The water Samples were sent to Soil Testing Laboratory, Rajendra Nagar, Hyderabad and Soil Samples Collected are sent to Soil Testing Laboratory, AMC Bhongir

Water Samples analyzed for EC, PH and Chlorides, Bicarbonates etc. Based on the water Samples analytical reports of STL Rajendra Nagar, more Samples are having Electrical Conductivity more than 2.0, Bicarbonates, Chlorides and Residual Sodium Carbonates (RSC) also in High range. This water can be used with arrangement of adequate usage of FYM, Gypsum and adequate drainage facilities.

The Soil Samples were analyzed for the parameters of PH, Electrical Conductivity, Organic Carbon, Nitrogen, Phosphorous and Potassium, As per the analytical reports of soil samples, these soils are suitable to grow crops.

Recommendations – Sugar cane, Sugar beet, Oats, Barely, wheat, Cotton Sorghum, all Millets, Sun hemp, Dalincha crops may be grown in this areas.

Analytical reports are enclosed as **Annexure – V.**

4. NATIONAL ENVIRONMENTAL ENGINEERING RESEARCH INSTITUTE (CSIR-NEERI), HYDERABAD REPORT:

A team constituting of TSPCB, NEERI, State Groundwater Department and State Agriculture Department had visited Divis Laboratories and affected villages around Divis Labs. Accordingly, the ground water samples in and around have been collected and analyzed for the major physic-chemical parameters and heavy metals to assess the groundwater quality of the region.

Study Area:

Geologically, the area is covered with Peninsular Gneissic Complex (PGC), includes granites, Gneisses and Migmatite. There are few basic intrusive rocks represented by dolerite in the form of dykes. There are three major lineaments observed within the sites, which are trending NNW-SSE direction.

Geo-morphologically, the area is a rocky upland, sloping towards west from east. The surface is covered with flat topped area with local undulations. There are no prominent hills / mounds within the site. The site forms weathered Pedi -planes underlain by Gneisses and Granites. Major part of pedi-plain constitutes low relief area having matured dissected rolling topography with erosional landscape covered by layers of red soil of varied thickness. The area is surrounded by red sandy loam soil. These soils are derived from acidic rocks, such as Granites and Granitic Gneisses. These soils occur on gently sloping pediplains with maximum thickness of 3 m (bgl) from the surface. The water flows from west to east. The groundwater in the area occurs in the weathered & fractured zones.

The groundwater samples were collected inside Divis Laboratories and also in the villages Aregudem, Katrevu, Thangedupally, Panthangi, Ankireddygudem, Lingojigudem, Gundlabhavi. A total of 19 samples were collected from the whole area which include 03 samples of Divis, 02 samples from Gundlabhavi, 01 sample from Lingojigudem, 02 samples from Ankireddygudem, 02 samples from Panthangi, 05 samples from Aregudem, 01 sample from Katrevu and 03 samples from Thangedupally. The details of the sampling locations are enclosed.

The standard methods prescribed for groundwater sampling and analysis of individual parameters is followed in this study. The determination of physico-chemical parameters of ground water samples was carried out by adopting standard protocols given by APHA, 2012. The temperature was measured by using thermometer in the field. The pH and conductivity were measured with respective meters. TDS was calculated by using the gravimetric method. The chemical parameters like Total hardness (TH), Calcium (Ca), Chloride (Cl), Alkalinity were determined titrimetrically. Magnesium (Mg) was calculated by taking the differential values between TH and Ca concentrations. Sodium (Na) and Potassium (K) were measured by Flame Photometer. Sulphate (SO4) was determined by turbidity method using visible Spectrophotometer. Heavy metals like Arsenic (As), Boron (B), Barium (Ba), Cadmium (Cd), Cobalt (Co), Chromium (Cr), Copper (Cu), Iron (Fe), Manganese (Mn), Nickle (Ni), Lead (Pb) and Zinc (Zn) were determined by using ICP-OES (iCAP 6300 Duo, Make: Thermo Scientific).

Ground water Level:

The groundwater level could be measured only at 12 samples as the other wells were completed sealed and could not be opened. The water level in these groundwater locations varied from 4.47 m to 17.53 m indicating that all the wells are shallow.

Groundwater Quality:

The groundwater analysis for the physic-chemical and heavy metals were carried out as per APHA (2012) methods. The groundwater quality data was compared with the Bureau of Indian Standards limits of drinking water. The parameters are described in detail below:

Physical parameters:

In general, pH in groundwater reflects the suitability of groundwater for drinking purpose. The water samples collected from all the locations has pH ranging from 6.7–7.7. The observed pH values were within the normal range as per the BIS norms.

TDS is a measure of dissolved elements present in water. TDS values in ground water samples ranged from 1319-1910 mg/l. The TDS was within 2000mg/l at all locations.

Inorganic Parameters:

The Total Hardness values in the study area ranged from 426–2060 mg/l. Expect at some locations, most of samples showed total hardness values within the permissible limit of BIS.

The observed Chloride concentration varied from 254-782 mg/l. The observed Chloride values were within1000mg/l of BIS at all locations.

Sulphate content in the groundwater varied from 33–199 mg/l. The Sulphate values for all groundwater samples were within the permissible limits of BIS.

The Sodium levels in the groundwater varied from 190–467 mg/l. The high levels of sodium are due to the rock dominance in the study area.

Nutrient Demand Parameters:

The Nitrate content in the groundwater varied in the range of 0.22–41.8 mg/l. The observed vales of Nitrate were observed to be within BIS limits.

BOD observations are normal and ranged from 1.2–18 mg/l.

COD values ranged from 14 –28 mg/l. No high values of COD are found in any groundwater sample

No phenolic compounds were detected in any samples.

Bacteriological Parameters:

Portability of groundwater with respect to microbiological analysis was checked using MPN Index. The MPN values ranged between33 ->1600, 350 ->1600 and <1.8->1600during February, March and November 2020, respectively.

Heavy Metals:

All the heavy metals were within the permissible limits of BIS except for Iron. The high values of iron are due to the laterite nature of soil

Conclusions:

A total of 19 groundwater samples were collected from various villages and within the premises of Divis Laboratories Limited. The water level was measured at 12 locations. All the parameters were within the permissible limits of BIS except for TDS, Chloride. The high values of TDS and Chloride are due to the rock water interaction. The underlying rocks contribute to the high values of groundwater samples.

The reports is enclosed as **Annexure – VI.**

Observations and Recommendations of the Multi Disciplinary Team:

1. As per TSPCB report, some of the ground water samples in the area are exceeding the standards for drinking water with respect to certain parameters like TDS, Fluoride, Total Hardness (as CaCO3), Calcium (as Ca+2) and Magnesium (as Mg+2).

2. As per the monitoring results of air quality monitoring carried by TSPCB, the parameters (RSPM, SO_2, NO_2 & NH3) are within the National Ambient Air Quality Standards.

3. During the Joint Inspection of the Industry, the following suggestions are made for prevention and control of pollution:
   i) The industry shall continue to operate the scrubbers provided to control process emissions regularly for control of odour to the surroundings.

ii) The industry shall continue to operate the Zero Liquid Discharge (ZLD) system regularly to treat the effluents and reuse the same.

iii) The hazardous waste shall be kept stored inside the sheds till the final disposal to TSDF/Cement industries.

4. The Agriculture Department stated that, more samples are having the Electrical Conductivity more than 2.0, Bicarbonates, Chlorides and Residual Sodium Carbonates are also in High range. This water can be used with arrangement of adequate usage of FYM, Gypsum and adequate drainage facilities. The Soil Samples were analysed for the parameters of PH, Electrical Conductivity, Organic Carbon, Nitrogen, Phosphorous and Potassium, As per the analytical reports of soil samples, these soils are suitable to grow crops.The Agriculture Department recommended that Sugar cane, Sugar beet, Oats, Barely, wheat, Cotton Sorghum, all Millets, Sunhemp, Dalincha crops may be grown in this area.

5. The Groundwater Department stated that the Nitrates in the upstream of M/s Divis Laboratories are showing excess only in 3 samples out of 20 samples shall be attributed due to excess usage of manures to the agricultural crops in the local area and EC are more than the normal limits showing in 8 samples out of 20 samples due to local rock formation and its mineral composition. Fluoride contamination found in more than the normal limits of 7 seven samples out of 20 collected and analyzed samples are shall be attributed due to eugenic and base rock formation.

6. Further, the Groundwater Department stated that:
   a) Out of 20 samples collected surrounding of M/s Divis Laboratories and results of chemical analysis only few samples showing just more than desired/ permissible limits.
   b) Analytical results reveal that the groundwater quality is suitable for agriculture purpose.
   c) Influence of M/s Divis Laboratories Limited effluents shall rule out basing on the analytical results of water samples collected and analyzed.

7. As per the CSIR-NEERI report, the total Hardness values in the study area ranged from 426–2060mg/l except at some locations most of samples showed total hardness values within the permissible limit of BIS. The sodium levels in the groundwater varied from 190–467mg/l. The high levels of sodium are due to the rock dominance in the study area and all the heavy metals were within the permissible limits of BIS except for Iron. The high values of iron are due to the laterite nature of soil.

The Joint Inspection Report of the Team is submitted for kind perusal of the District Collector, Yadadri Bhuvanagiri District and for taking necessary action.

Environmental Engineer,
TSPCB, RO-NLG

Director, CSIR-NEERI,
Hyderabad.

District Ground Water Officer,
Yadadri Bhuvanagiri.

District Agricultural Officer,
Yadadri Bhuvanagiri.

Revenue Divisional Officer,
Choutuppal.